

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

ORIGINAL APPLICATION NO. 686 OF 2024

IN THE MATTER OF:

Pt. Girdhri Lal Applicant
Versus
Govt. of NCT of Delhi ... Respondents

N.D.O.H- 27-11-2024

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Through



(BIHU SHARMA)

Advocate for Moef & CC/Respondent No. 1

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New Delhi- 110017

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Place: New Delhi

Dated: 26.11.2024

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION No. 686 of 2024



IN THE MATTER OF:

Pt. Girdhara Lal Applicant

Vs

Govt. of NCT of Delhi Respondents

REPLY AFFIDAVIT ON BEHALF OF THE MINISTRY OF
ENVIRONMENT, FOREST AND CLIMATE CHANGE
(RESPONDENT No. 1)

MOST RESPECTFULLY SHOWETH:

Submission for kind perusal and consideration of the Hon'ble Tribunal

I, Dr. Prachi Gangwar wife of Shri Pranav Singh working as Deputy Inspector General of Forest (Central) in the Ministry of Environment, Forest and Climate Change ('MoEF&CC' for short), Regional Office, Lucknow do hereby solemnly affirm and state as under:



Prachi

1. That I am duly authorized to swear this affidavit as such conversant with the facts of the present case and competent to swear the present affidavit.
2. That I have perused the contents of the Original Application filed by the Applicant and I am duly authorized to depose by way of the present Affidavit.
3. That to provide for the conservation of forests and for matters connected therewith or that for the conservation of forests in the country and for matters connected therewith or ancillary of incidental thereto, the Parliament in the Thirty-First Year of the Republic of India enacted the Forest (Conservation) Act, 1980 hereinafter referred to as Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 and it came into force on 25th October, 1980;
4. That section 2 of the Van (Sanrakshan Evam Samvardhan) Adhiniyam, 1980 provides that;

“Notwithstanding anything contained in any other law for the time being in force in a State, no State Government or other authority shall make, except with the prior approval of the Central Government, any order directing—

- i. *that any reserved forest (within the meaning of the expression “reserved forest” in any law for the time being in force in that State) or any portion thereof, shall cease to be reserved;*
- ii. *that any forest land or any portion thereof may be used for any non-forest purpose.*
- iii. *that any forest land or any portion thereof may be assigned by way of lease or otherwise to any private person or to any authority, corporation, agency or any other organization [subject to such terms and conditions, as the Central Government may, by order, specify];*



P.S.

iv. *that any forest land or any portion thereof may be cleared of trees which have grown naturally in that land or portion, for the purpose of using it for reforestation”*

5. That it is submitted that the protection and management of Forest and Forest resources are primarily the responsibility of the concerned State Government. The Central Government deals with policy and regulatory issues at broader level. The role of the MoEF&CC is to frame policy, provide directions, guidance with an advisory capacity, and approvals under the provisions of the relevant Central Acts.
6. The ‘land’ is a subject matter of the State Government. The forest areas and the legal boundaries thereof are determined and maintained by the concerned State Government. That being the repository of land records, the State Government has the primary responsibility to determine status of any parcel of land, giving due regards to gazette notifications, provisions under State and Central Acts and concerned judgments and directions of the Hon’ble Supreme Court.
7. With regards to felling of trees, it is submitted that the Protection and management of forests is primarily the responsibility of State Governments /Union Territory Administrations. There are strong legal frameworks for protection and management of tree resources which include National Forest Policy 1988, Indian Forest Act, 1927, Forest (Conservation) Act, 1980, Wildlife (Protection) Act, 1972 and State Forest Acts/State specific Tree Preservation Acts and Rules, etc. The State Governments /UT Administrations take appropriate actions in accordance with the provisions made under these Acts/ Rules for regulating felling of trees.
8. That prior approval of the Central Government under Section 2 of the Van

(Sanrakshan Evam Samvardhan) Adhiniyam, 1980 (Earlier known as



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Forest (Conservation) Act, 1980) is required for carrying of any non-forestry activity on forest land and no State Government or any authority shall make a de-reservation of forest land or use of any forest land for non-forestry purposes without prior approval of the Central Government.

9. Regarding the issue of illicit felling of trees in forest land, it is submitted that protection and management of forests is primarily the responsibility of concerned State/UT. The punitive action for illicit felling of trees is taken as per the provisions under various acts such as Indian Forest Act and State Specific Acts and Rules.

10. The Hon'ble Tribunal was pleased to pass the order dated 22.07.2024, the relevant para read as:

".....2. The complaint ex-facie gives rise to a substantial question relating to environment but before taking any further action in the matter, we find it appropriate to obtain a Factual Report for which we constitute a Joint Committee comprising a representative of Secretary Department Environment and Forest U.P.; Principal Chief Conservation of Forest, U.P., Regional Officer MoEF&CC, Lucknow and Uttar Pradesh State Pollution Control Board.

3. Regional Officer, MoEF&CC, shall be the Nodal Agency for coordination and compliance.

4. The said Committee shall visit the site, collect relevant information

and submit a Factual Report within one month....."

P.S.



10. It is submitted that MoEF&CC, Regional Office Lucknow as a Nodal Agency, submitted detailed Joint Committee Report dated 24.09.2024 in compliance this Hon'ble Tribunal order dated 22.07.2024. (Copy of Joint committee report is annexed as **Annexure-A1**)


11. That, the answering respondent reserves the right to file additional information before the Hon'ble Tribunal, if required till Pendente-lite.

12. That, in view of the foregoing submissions, this Hon'ble Tribunal may be pleased to pass such or further orders as it may deem fit in the given circumstances of the case.


DEPONENT

VERIFICATION

Verified at Lucknow on this 25th day of November 2024 that the contents of this affidavit based on official record(s) maintained and information available in the office are true and correct, no part of it is false and nothing has been concealed there from.

EXECUTION ADMITTED
BEFORE ME

A. K. Maurya
Advocate Notary
7, Model House, Lucknow




DEPONENT


I identify the deponent/executant
who has signed/put T.I. before me

ANNEXURE-A1



भारत सरकार
Govt. of India



Ministry of Environment, Forest and Climate Change
National Green Tribunal
Plot No. 26, Sector 17, Connaught Place, New Delhi - 110028
Phone No. : 011-23153100, 23153101, 23153102, 23153103, 23153104, 23153105, 23153106, 23153107, 23153108, 23153109, 23153110, 23153111, 23153112, 23153113, 23153114, 23153115, 23153116, 23153117, 23153118, 23153119, 23153120, 23153121, 23153122, 23153123, 23153124, 23153125, 23153126, 23153127, 23153128, 23153129, 23153130, 23153131, 23153132, 23153133, 23153134, 23153135, 23153136, 23153137, 23153138, 23153139, 23153140, 23153141, 23153142, 23153143, 23153144, 23153145, 23153146, 23153147, 23153148, 23153149, 23153150, 23153151, 23153152, 23153153, 23153154, 23153155, 23153156, 23153157, 23153158, 23153159, 23153160, 23153161, 23153162, 23153163, 23153164, 23153165, 23153166, 23153167, 23153168, 23153169, 23153170, 23153171, 23153172, 23153173, 23153174, 23153175, 23153176, 23153177, 23153178, 23153179, 23153180, 23153181, 23153182, 23153183, 23153184, 23153185, 23153186, 23153187, 23153188, 23153189, 23153190, 23153191, 23153192, 23153193, 23153194, 23153195, 23153196, 23153197, 23153198, 23153199, 23153200

Ministry of Environment, Forest and Climate Change
National Green Tribunal
Plot No. 26, Sector 17, Connaught Place, New Delhi - 110028
Phone No. : 011-23153100, 23153101, 23153102, 23153103, 23153104, 23153105, 23153106, 23153107, 23153108, 23153109, 23153110, 23153111, 23153112, 23153113, 23153114, 23153115, 23153116, 23153117, 23153118, 23153119, 23153120, 23153121, 23153122, 23153123, 23153124, 23153125, 23153126, 23153127, 23153128, 23153129, 23153130, 23153131, 23153132, 23153133, 23153134, 23153135, 23153136, 23153137, 23153138, 23153139, 23153140, 23153141, 23153142, 23153143, 23153144, 23153145, 23153146, 23153147, 23153148, 23153149, 23153150, 23153151, 23153152, 23153153, 23153154, 23153155, 23153156, 23153157, 23153158, 23153159, 23153160, 23153161, 23153162, 23153163, 23153164, 23153165, 23153166, 23153167, 23153168, 23153169, 23153170, 23153171, 23153172, 23153173, 23153174, 23153175, 23153176, 23153177, 23153178, 23153179, 23153180, 23153181, 23153182, 23153183, 23153184, 23153185, 23153186, 23153187, 23153188, 23153189, 23153190, 23153191, 23153192, 23153193, 23153194, 23153195, 23153196, 23153197, 23153198, 23153199, 23153200

File No. L-1329/DLI/2024/

Dated: 24.09.2024

To,
**The Registrar General,
Principal Bench,
Hon'ble National Green Tribunal,
Copernicus Marg,
New Delhi-110001
Email: judicial-ngt@gov.in**

Subject: Submission of Report in O.A. 686 of 2024, Pt.Girdhari Lal vs Govt. of NCT of Delhi before the Hon'ble NGT, New Delhi - reg:

Sir,

In compliance of the direction dated 22.07.2024 passed by this Hon'ble National Green Tribunal in O.A. 686 of 2024, Pt.Girdhari Lal vs Govt. of NCT of Delhi.

Please find the enclosed hereby the joint committee report with a request to put up before Hon'ble Tribunal for kind perusal and consideration.

Encl: As above

Yours Sincerely

(Dr. Prachi Gangwar)

Deputy Inspector General of Forest (Central)



BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 686/2024

IN THE MATTER OF:

Pt. Girdhari Lal

...Applicant

Versus

Govt. of NCT of Delhi

...Respondent

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Date 24/09/2024

MoEF&CC, RO
Lucknow

P.S.

Site Visit Report

Subject: Site visit by Joint committee formed by Hon'ble NGT for Delhi-Dehradun Expressway in the matter of Pt. Girdhari Lal Versus Govt. of NCT of Delhi having OA no. 686/2024 (Suo-Moto) before The Principal Bench at New Delhi.

1. Background:

That this Hon'ble Tribunal was pleased to pass the order dated 22.07.2024, relevant para read as:

"....2. The complaint ex-facie gives rise to a substantial question relating to environment but before taking any further action in the matter, we find it appropriate to obtain a Factual Report for which we constitute a Joint Committee comprising a representative of Secretary Department Environment and Forest U.P.; Principal Chief Conservation of Forest, U.P., Regional Officer MoEF&CC, Lucknow and Uttar Pradesh State Pollution Control Board.

3. Regional Officer, MoEF&CC, shall be the Nodal Agency for coordination and compliance.

4. The said Committee shall visit the site, collect relevant information and submit a Factual Report within one month.

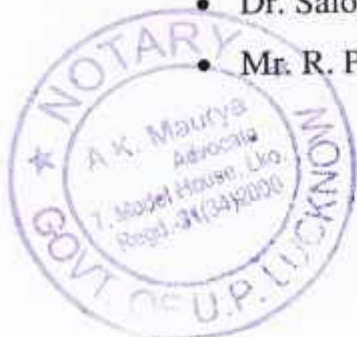
5. List for further consideration on 27.08.2024."

1.1 In compliance of above order, MoEF&CC, RO, Lucknow vide letter dated 06.08.2024 sought the nomination from the concerned and subsequently meetings were also conveyed on 23.08.2024 & 02.09.2024 to discuss the modalities of Site Inspection. Thereafter the Site Inspection was decided to be conducted on 6th & 7th of September, 2024 and same was communicated vide letter dated 05.09.2024.

(Copy of letter dated 06.08.2024, MoM dated 23.08.2024 & 02.09.2024 and letter dated 05.09.2024 are annexed as Annexure A1 (colly)

2. A meeting was held in the Office of Divisional Forest Officer, Ghaziabad on 06.09.2024 before proceeding for site inspection, where following officials were present: -

- Mr. Ramesh Chandra, CF, Meerut Circle, Meerut.
- Mrs. Isha Tiwari, DFO, Ghaziabad.
- Mr. Yogendra Kumar, Regional Officer, UPPCB, Saharanpur.
- Dr. Saloni, SDO, Ghaziabad.
- Mr. R. P. Vasava, Manager(T), NHAI, PIU-Ghaziabad.



P

- Mr. Piyush Kumar Srivasatav, Manager(Tech.), NHAI, PIU-Baghat.
 - Mr. R. K. Pandey, Site Engineer, NHAI, PIU-Ghaziabad.
 - Mr. Balram Tanwar, Site Engineer, NHAI, PIU-Ghaziabad.
3. In the meeting held at DFO Ghaziabad office, various documents related to Forest approval of subject project lying in the jurisdiction of NHAI PIU-Ghaziabad and NHAI, PIU-Baghat were examined by the committee. During the meeting the forest approvals taken by the User Agency were found in order.
4. After the meeting, site visit was conducted where representatives of User Agency were also present.

In the Jurisdiction of NHAI, PIU-Delhi/Ghaziabad

1. The following field officials were present during site visit at Akshardham, Delhi: -

- Mrs. Isha Tiwari, DFO, Ghaziabad
- Mr. Devendra, Forester, Central Forest Division,
- Mr. R.P. Vasava, Manager (T), NHAI, PIU-Ghaziabad
- Mr. R. K. Pandey, Site Engineer, NHAI, PIU-Ghaziabad
- Mr. Balram Tanwar, Site Engineer, NHAI, PIU-Ghaziabad
- Representatives of Authority's Engineer and Contractors were also present.

2. **Package-I of Phase-I (Design Chainage Km. 00.000 to 14.750).**

- 2.1 The site visit started from Akshardham i.e. Chainage 00.000 of Delhi-Saharanpur-Dehradun Highway. During the visit, it was found that the construction work has almost completed.
- 2.2 The construction work was found to be done by the NHAI within approved RoW.
- 2.3 As almost all the construction work has been completed almost a year back, it is not possible to ascertain whether felling beyond permissible number has been done or not but no felling appears to be done beyond permissible RoW for the

2.4 Tree felling details are provided in Pro-forma in Annexure A2



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2.5 The compliance status of conditions imposed in final approval accorded is annexed as **Annexure A3**



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Jurisdiction of NHAI, PIU-Ghaziabad

1.0 Package-II of Phase-I (Design Chainage Km.14.750 to 31.600)

Social Forestry Division Ghaziabad

- 1.1 The site visit started from Delhi/UP Border i.e. Chainage 14.750 of Delhi-Saharanpur-Dehradun Highway. During the visit, it was found that the construction work has almost completed.
- 1.2 The construction work has been done by the NHAI within approved diverted forest area of the subject stretch.
- 1.3 Since construction is completed almost a year back, status of illicit felling of trees cannot be established now. It was also ascertained that the construction has been done within the approved RoW so the felling carried out is not beyond the permitted RoW in the said stretch.
- 1.4 Tree felling details are provided in Pro-forma in **Annexure A2**
- 1.5 The compliance status of conditions imposed in final approval accorded is annexed as **Annexure A4**

Photos taken during the inspection of Delhi-Dehradun Expressway (on 06.09.2024) at Ghaziabad.



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P. No

In the Jurisdiction of NHAI, PIU-Baghpat

1.0 Package-II of Phase-I (Design Chainage Km. chainage 0+000 to 27+000).

Social Forestry Division Baghpat

- 1.1 The site was visited by the committee on 06.09.2024, in which following officials were present: -
- Mr. Rajesh Kumar, DFO, Baghpat.
 - Mr. Yogendra Kumar, Regional Officer, UPPCB, Saharanpur.
 - Mr. Piyush Kumar Srivastava, Manager(Tech.), NHAI, PIU-Baghpat.
 - Mr. Sharwan Kumar, RFO, Baghpat.
 - Mr. Sunendra Kumar, RFO, Baraut.
- 1.2 Various documents related to tree felling of the subject project lying in the jurisdiction of NHAI, PIU-Baghpat were examined by the committee. During the scrutiny, the forest approvals taken by User Agency were found in order.
- 1.3 Site visit was conducted with representatives of User Agency.
- 1.4 It was observed by the committee that the construction work has been done by the NHAI within approved diverted forest area of the subject stretch.
- 1.4 The expressway stretch in Baghpat starts from chainage 0+000 to 27+000. In the proposal, ROW of 70 meter was approved for construction work in which 439 trees were felled in the PF area with the approval of Central Government. **The committee observed that 6 additional trees in diameter class 20-30 cm have been felled without appropriate approval of Central Government.**
- 1.5 During the visit it was found that no illicit felling of trees has been done in the said stretch.
- 1.6 Tree felling details are provided in Pro-forma in **Annexure A2**
- 1.7 The compliance status of conditions imposed in final approval accorded is annexed as **Annexure A5**.
- 1.8 Statement of chainage wise details of RoW and forest area involved is annexed as **Annexure -A7**



P. S.

Photos taken during the Inspection (on 06.09.2024)



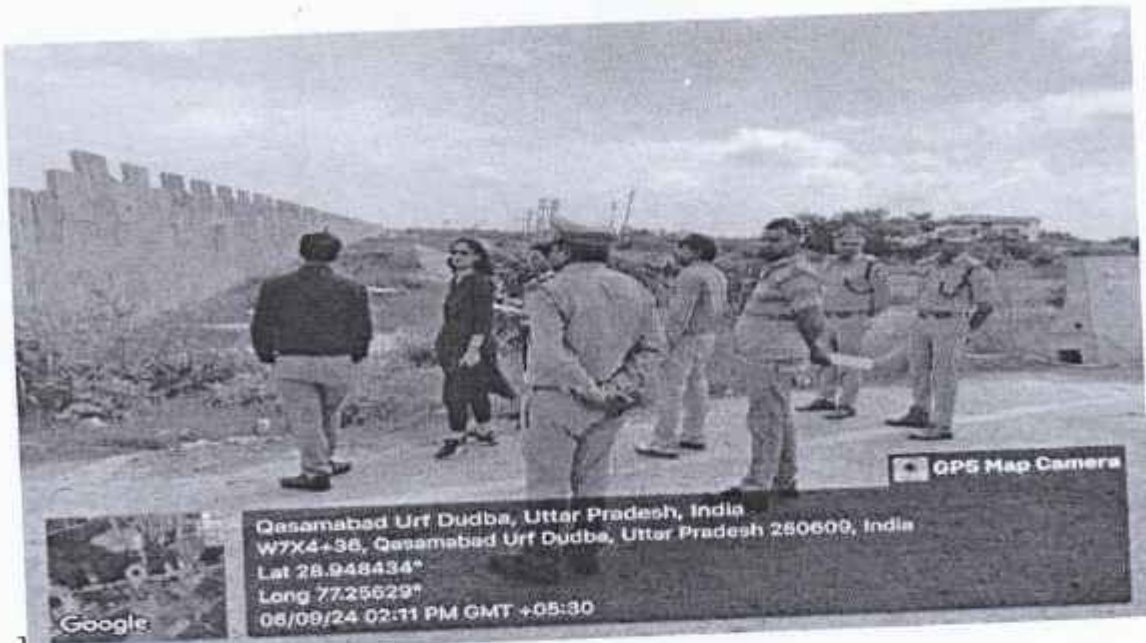
Village: Bijrol, Baraut- Budhana- Muzaffarnagar Marg.



Village-Lohda, Meerut Baraut Marg

P.S





Village: Aggarwal Mandi, Tatiri, Meerut-Baghpat Marg



Village-Mavikalan, Delhi-Dehradun Road

Pro



In the Jurisdiction of NHAI, PIU-Baghat

Package-II of Phase-I (Design Chainage Ch 0+000 to 41+800)

**Shivalik Forest Division, Saharanpur and Social Forestry Division,
Saharanpur**

In compliance of direction of Hon'ble NGT in O.A NO.686 OF 2024 TITLED PT.GIRDHARI LAL Vs GOVT. OF NCT OF DELHI PENDING BEFORE THE HON'BLE NGT, NEW DELHI the site was visited by the committee on 06.09.2024 and 7.09.2024

During the above site inspection following field officers/employees were present-

1. **Forest Department representatives-**
 - Miss. Shweta Sain, DFO Shivalik Forest Division, Saharanpur & Social Forestry Division, Saharanpur
 - Mr. Rakesh Chandra Yadav, SDO Shivalik Forest Division, Saharanpur.
 - Mrs. Samvedna Chauhan, SDO Social Forestry Division, Saharanpur.
 - Mr. Manoj Kumar Balodi, Forest Range Officer, Mohand Range.
2. **NHAI PIU Vasant Vihar, Dehradun-**
 - Mr. Rohit panwar, site Engineer NHAI PIU Vasant Vihar, Dehradun.
 - Mr. Arjun Mehra, Environment Engineer, AE
 - Mr. Balram Murty, GM Vasishta Construction
3. **NHAI PIU Roorkee -**
 - Mr Naveen Rawat, site Engineer, NAHI PIU Roorkee
 - Mr. Mangesh Tyagi, Ret, Nab Tehsildar, NHAI PIU Roorkee

1.0 Stretches from Saharanpur bypass to Ganeshpur section of Delhi Dehradun Economic corridor in the state of Uttar Pradesh and Utrkhand on EPC mode under Bharatmala Pariyojna form Ch 0+000 to 41+800 out of which from Ch 0+000 to 24+000 falls under social forestry division, Saharanpur and from Ch 24+000 to 41+800 falls under Shivalik Forest Division Saharanpur.

1.1 It is observed that 29 trees from Ch. 20+400 to 20+750 LHS were felled in Protected Forest for construction of service road, drain and shifting of utility which is under Social forestry. Division, Saharanpur and 21 trees from Ch. 32+500 to 33+300 LHS nos. in protected forest need to be felled for construction of drain and shifting of utility which under Shivalik Forest



P.S.

Division Saharanpur.

- 1.2 The committee directed the DFO Shiwalik and NHAI (PIU Roorkee) that out of 21 trees only those trees should be felled which are over aged and creating obstacle for construction as per site conditions.
 - 1.3 Tree felling details are provided in Pro-forma in Annexure A2
 - 1.4 The compliance status of conditions imposed in final approval accorded is annexed as Annexure A6.
- 2.0 Stretch of Ganeshpur to Dehradun section of Delhi Dehradun Expressway-Phase-IV from design chainage 0+000 (KM 16 of Old NH 72A) to design chainage 16+160 (KM 33 of old NH 72A) in Uttar Pradesh was also inspected & design chainage 16+160 to 19+785 in Uttarakhand was reviewed with following observations.

Design chainage	Observation
0+000	NHAI informed the committee about the phase(IV) of the project.
3+100	It was informed by NHAI that the elevated corridor has been Constructed over the river & RoW has been restricted to 25m to minimize the tree cutting in the project.
8+000	The Elevated corridor was inspected by the committee.
16+000	The committee visited the tunnel section of the project. It was Informed by NHAI that 190 m of tunnel falls in UP section of The project 180 m of tunnel falls in the UK section of the project.
19+785	NHAI informed the committee that the project ends at Asharori in Dehradun.

Specific Observations of the committee-

1. DFO Shamli though was not present during site inspection, presented himself along with R O Kairana later and as per facts presented by him, no Forest Land is being diverted in the said project and total 188 trees have been felled in Non-Forest land after due approval taken by the user agency. Forest land of 19.8 ha (protected forest) had earlier been diverted in road widening of Panipat-Khatima Marg earlier in 2018 for which permission was taken from Central Government. Letter dated 12.09.2024 of DFO Shamli is annexed as **Annexure-A8**

State Govt. did not nominate any official as a member of the committee despite



P.S.

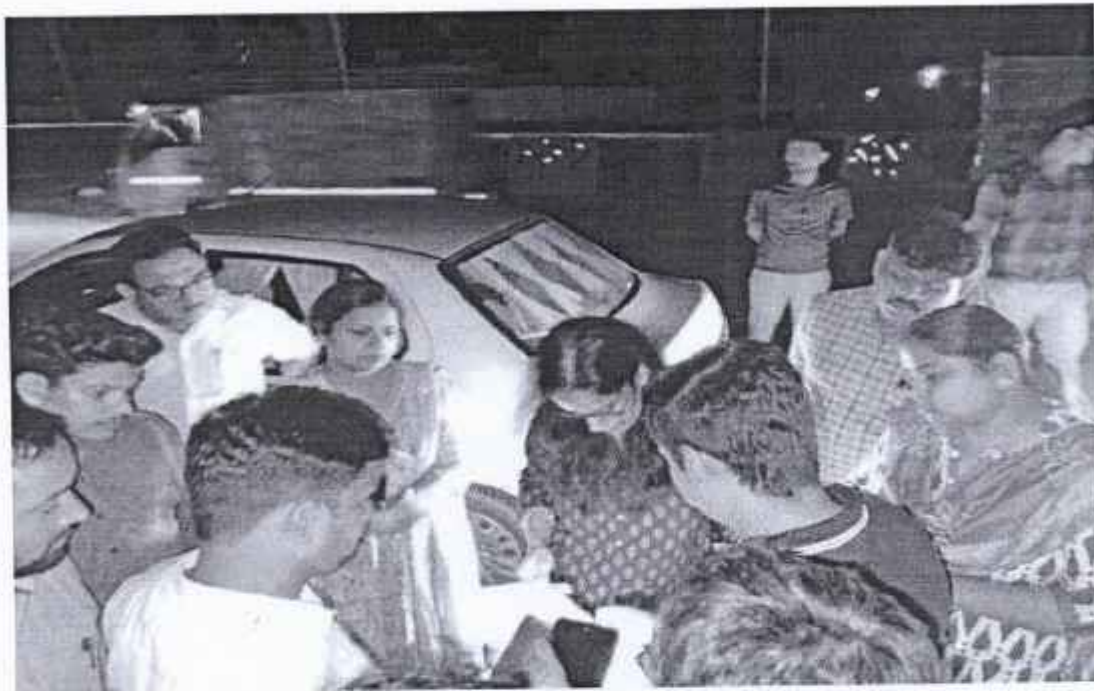
of repeated reminders. (copy of letters are annexed as Annexure-A1)

3. The proposal submitted for diversion of forest land under Forest (Conservation) Act, 1980 was approved on normal Terms & conditions. Compliance Status of stipulated conditions are submitted by the concerned DFOs in the attached monitoring performa and same attached as Annexure- 3 -6.
4. Tree felling details have been provided in Annexure-A2 wherein the details of number of trees proposed for felling & deviation from the proposed felling has been mentioned.
5. The DFOs were asked to visit the site & submit the site inspection report and they have not reported any tree felling in their respective jurisdictions and the same was also confirmed by the committee during the site visit. Site inspection of DFOs are annexed as **Annexure-A9**.
6. It is submitted that in the proposal of improvement, upgradation and construction of Ganeshpur-Dehradun road (NH-72A) in the state of Uttar Pradesh (Km 0.0 to Km 16.160) and Uttarakhand (km 16.160 to km 19.785) to 4 lane configuration. In this proposal the Hon'ble Supreme court in Civil Appeal No. 2570-2571 of 2022 titled "Citizen of Green Doon v/s Union of India & Ors." vide its order dated 19.04.2022 constituted Oversight Committee chaired by the Director General of Forests and the Special Secretary of the Ministry of Environment, Forest & Climate Change, Govt. of India. The first meeting of the Oversight Committee was held on 30.06.2022, the second meeting on 15.07.2022, the third meeting on 07.11.2022, the fourth meeting on 16.01.2023, the fifth meeting on 16.05.2023, and the sixth meeting on 11.12.2023. The meeting proceedings are annexed in **Annexure-A6 (pg. no.73 -101)**.
7. It is observed by the committee that most of the part of stretch works have been completed almost a year back thus it is difficult to ascertain at this stage whether any illicit felling was carried out during the construction work.

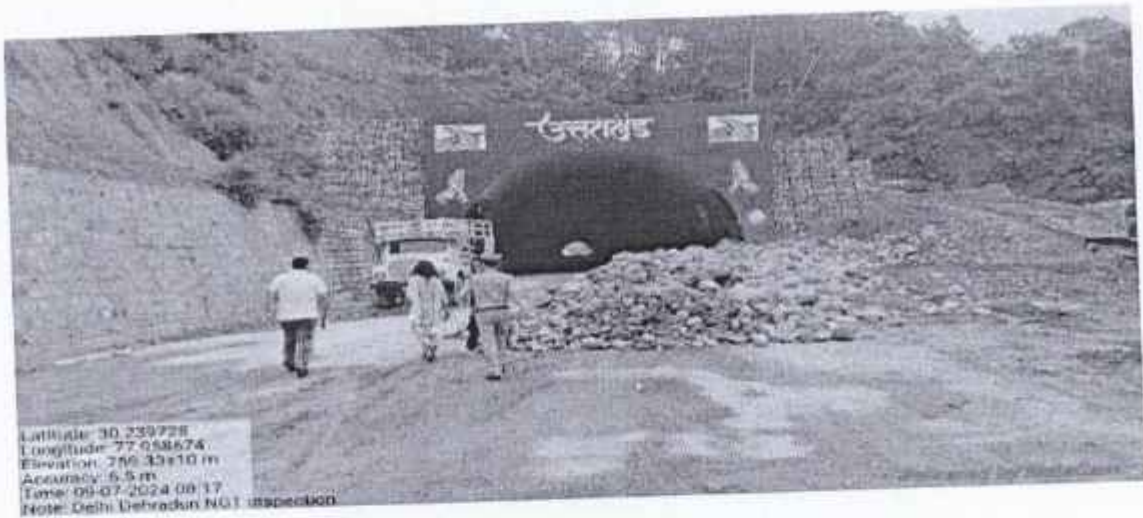
P.S.



Photos taken during Inspection On 6th September And 7th September 2024



P.V.



[Handwritten signature]

Dr. Prachi Gangawar,
 DIG Forest (Central),
 Representative of MoEFCC

[Handwritten signature]

Mr. Ramesh Chandra,
 CF Meerut,
 Representative of UP
 Forest Department

[Handwritten signature]

Mr. Yogendra Kumar
 RO, UPPCB, Saharanpur,
 Representative of
 UPPCB.

[Handwritten signature]





भारत सरकार
Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, लखनऊ
Regional Office, Lucknow



केन्द्रीय भवन, ग्यारवां तल, सेक्टर एम, अलीगंज, लखनऊ-226024
Kendriya Bhawan, 11th Floor, Sector H, Aliganj, Lucknow-226024, Phone No : 0522-2326696
Email : roc.lko-mef@nic.in, goimocfrolko@gmail.com

File No: L-1329/DLI/2024 / 175

Date: 06.08.2024

Court matter/ Email

To,

1. Additional Chief Secretary,
Forest & Wildlife Department.
Government of U.P.
Lucknow.
Email: psecforest@nic.in

2. PCCF (HOFF),
Forest Department,
Lucknow. U.P.
Email: pccf-up@nic.in

3. Member Secretary
UPPCB
Lucknow.
Email: ms@uppcb.in

Sub: O.A. NO. 686 OF 2024 TITLED AS PT GIRDHARI LAL VS GOVT> OF NCT OF DELHI BEFORE THE HON'BLE, NGT, NEW DELHI-reg.

Sir,

Kindly refer to the above cited subject matter. This Original Application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as 'NGT Act, 2010') has been registered exercising suo-moto jurisdiction on a letter petition received on 10.10.2023, from Pt. Girdhari Lal, G-77/A, Indira Gali No.4, Jagjeet Nagar, Delhi-110053, alleging that on Delhi Sahampur Dehradun Expressway starting from Akshardham Temple, large number of big trees have been cut indiscriminately, in an illegal manner, causing damage to environment and cleanliness to air.

The Hon'ble Tribunal was pleased to pass the order dated 22.07.2024 (copy enclosed), relevant para read as:

"..... 2. The complaint ex-facie gives rise to a substantial question relating to environment but before taking any further action in the matter, we find it appropriate to obtain a Factual



P.S.

Report for which we constitute a Joint Committee comprising a representative of Secretary Department Environment and Forest U.P.; Principal Chief Conservation of Forest, U.P., Regional Officer MoEF&CC, Lucknow and Uttar Pradesh State Pollution Control Board.

3. Regional Officer, MoEF&CC, shall be the Nodal Agency for coordination and compliance.

4. The said Committee shall visit the site, collect relevant information and submit a Factual Report within one month.

5. List for further consideration on 27.08.2024..."

In compliance of above order, undersigned has been nominated on behalf of RO, MoEF&CC, Lucknow.

It is requested to nominate the officials from your concerned department as representative in the joint committee constituted by Hon'ble NGT. Tentatively the Site Inspection is scheduled for 22.08. 2024. Please treat it as most urgent and communicate the nomination details within a week.

Encl: As above

Yours Sincerely,


(Dr. Prachi Gangwar) 06/08/2024

Deputy Inspector General of Forests (Central)







भारत सरकार
Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, लखनऊ
Regional Office, Lucknow



केन्द्रीय भवन, 11th फ्लोर, सेक्टर II, अलीगंज, लखनऊ-226024
Kendriya Bhawan, 11th Floor, Sector II, Aliganj, Lucknow-226024, Phone No : 0522-2326696
Email : roc2.lko-mef@nic.in, golmoefrotko@gmail.com

File No. L-1329/DLI/2024

Dated: 23.08.2024

MINUTES OF THE FIRST MEETING OF THE JOINT COMMITTEE CONSTITUTED
IN THE NGT MATTER IN O.A NO. 686 OF 2024 TITLED PT. GIRDHARI LAL Vs
GOVT.OF NCT OF DELHI.

Date: 23.08.2024 Time. 10.30 AM

Background:

Hon'ble NGT vide order dated 22.07.2024 has directed as follows:

- *..... 2. The complaint *ex-facie* gives rise to a substantial question relating to environment but before taking any further action in the matter, we find it appropriate to obtain a Factual Report for which we constitute a Joint Committee comprising a representative of Secretary Department Environment and Forest U.P.; Principal Chief Conservation of Forest, U.P., Regional Officer MoEF&CC, Lucknow and Uttar Pradesh State Pollution Control Board.
3. Regional Officer, MoEF&CC, shall be the Nodal Agency for coordination and compliance.
4. The said Committee shall visit the site, collect relevant information and submit a Factual Report within one month.
5. List for further consideration on 27.08.2024..."

Records of discussion are as follows:

In compliance to directions of Hon'ble NGT in above said matter, first meeting of the committee was convened on 23.08.2024 in hybrid mode under the chairmanship of Deputy Inspector General of Forest. The List of the participants is annexed as **Annexure-A1**

At the onset, chairman welcomed the committee members and explained about directions of Hon'ble NGT in detail.

The matter was discussed thoroughly by the committee members and following decisions were taken:

- The Delhi - Dehradun Expressway has been transferred from UPSHA to NHAI in Bharat Mala Project.
- The concerned DEOs of the district will conduct a site inspection along with the representative of NHAI on the following aspects:



P.S.

- a. Whether the tree felling was done after the due approval of competent authority? And whether it is as per approval accorded.
- b. Whether illicit tree felling is done?
- c. Whether the illicit tree felling is on the forest land or adjoining/patta land?
- d. The data of tree felling must be verified/reviewed with the approval accorded under FCA and records of Forest Corporation.
- iii. The above exercise must be completed in a week.
- iv. Mr, Dheeraj Singh, Project Director, NHAI-PIU, Gaziabad will act as nodal agency for co-ordination with all the PIUs involved in the matter and their coordination with the respective DFOs.
- v. The committee will again meet on 02.09.2024 at 10.30 AM to deliberate on findings and to decide the date of Site Inspection of Joint Committee.

The meeting ended with thanks to the Chair.


23.08.2024
Dr. Prachi Gangwar
(Deputy Director General)

Copy to:

1. Additional Chief Secretary, Department of Environment & Forest, Govt. of U.P, Lucknow. Email: psecforest@nic.in with request to nominate a representative in the joint committee and to participate in next meeting as to comply with order of Hon'ble NGT.
2. Shri Ramesh Chandra, CF, Meerut. Email: cfmeerut@gmail.com
3. DFO, Shivalik. Email: dfosiwalik@yahoo.co.in
4. DFO, Gaziabad. Email: dfogzb@gmail.com
5. DFO, Meerut. Email: dfomeerut@gmail.com
6. Regional Officer, UPPCB, Saharanpur. Email: rosaharanpur@uppcb.in





ANNEXURE-A1

List of Participants

S.No.	Name	Designation
1.	Dr. Prachi Gangwar	Deputy Inspector General of Forest, MoEF&CC, RO, Lucknow
2.	Shri Ramesh Chandra	CF, Meerut
3.	Ms. Sweta Sain	DFO, Shivalik
3.	Mr. Rajesh Kumar	DFO, Meerut
4.	Ms. Isha Tripathi	DFO, Gaziabad
5.	Shri. Yogendra Kumar	Regional Officer, UPPCB, Saharanpur
6.	Mr Dheeraj Singh	Project Director, NHAI-PIU, Gaziabad

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भारत सरकार
Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
देशीय कार्यालय, लखनऊ
Regional Office, Lucknow



केन्द्रीय भवन, गान्धी स्तर, सेक्टर एच, अलीगंज, लखनऊ-226024
Kendriya Bhawan, 11th Floor, Sector H, Aliganj, Lucknow-226024, Phone No : 0522-2326696
Email: roc2.dco-mef@nic.in, gubmefrollko@gmail.com

File No. L-1329/DLI/2024 /19/

Dated: 02.09.2024

**MINUTES OF THE SECOND MEETING OF THE JOINT COMMITTEE
CONSTITUTED IN THE NGT MATTER IN O.A NO. 686 OF 2024 TITLED PT.
GIRDHARI LAL Vs GOVT.OF NCT OF DELHI.**

Date: 02.09.2024 Time. 10.30 AM

Background:

Hon^{ble} NGT vide order dated 22.07.2024 has directed as follows:

- "..... 2. The complaint *ex-facie* gives rise to a substantial question relating to environment but before taking any further action in the matter, we find it appropriate to obtain a Factual Report for which we constitute a Joint Committee comprising a representative of Secretary Department Environment and Forest U.P.; Principal Chief Conservation of Forest, U.P., Regional Officer MoEF&CC, Lucknow and Uttar Pradesh State Pollution Control Board.
3. Regional Officer, MoEF&CC, shall be the Nodal Agency for coordination and compliance.
4. The said Committee shall visit the site, collect relevant information and submit a Factual Report within one month.
5. List for further consideration on 27.08.2024..."

Records of discussion are as follows:

In compliance to directions of Hon^{ble} NGT in above said matter, first meeting of the committee was convened on 02.09.2024 in hybrid mode under the chairmanship of Deputy Inspector General of Forest. The List of the participants is annexed as Annexure-A1

At the onset, chairman welcomed the committee members and asked about compliance of decision taken in previous meeting. The DFOs have submitted the interim/initial site inspection report.

The matter was discussed thoroughly by the committee members and following decisions were taken:

The Joint committee will conduct the site inspection on 13th & 14th of September, 2024.



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- ii. The committee will gather at DFO office, Ghaziabad on 13th Sep, 2024 morning, thereafter the site visit shall be conducted.
 - iii. The committee shall thereafter prepare the factual report and submit it on or before 23.09.2024.

The meeting ended with thanks to the Chair.


03.09.2024
Dr. Prachi Gangwar
(Deputy Director General)

Copy to:

1. Additional Chief Secretary, Department of Environment & Forest, Govt. of U.P, Lucknow. Email: psecforest@nic.in with request to nominate a representative in the joint committee and to participate in the site inspection on the above mentioned date as to comply with order of Hon'ble NGT.
2. Shri Ramesh Chandra, CF, Meerut. Email: cfmeerut@gmail.com
3. DFO, Shivalik. Email: dfosiwalik@yahoo.co.in
4. DFO, Gaziabad. Email: dfogzb@gmail.com
5. DFO, Meerut. Email: dfomeerut@gmail.com
6. Regional Officer, UPPCB, Saharanpur. Email: rosaharanpur@uppcb.in





List of Participants

S.No.	Name	Designation
1.	Dr. Prachi Gangwar	Deputy Inspector General of Forest, MoEF&CC, RO, Lucknow
2.	Shri Ramesh Chandra	CF, Meerut
3.	Ms. Sweta Sain	DFO, Shivalik
3.	Mr. Rajesh Kumar	DFO, Meerut
4.	Ms. Isha Tripathi	DFO, Gaziabad
5.	Shri. Yogendra Kumar	Regional Officer, UPPCB, Saharanpur

P





भारत सरकार
Government of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, लखनऊ
Regional Office, Lucknow



केन्द्रीय भवन, प्यारवां ताल, सोवय एम, उत्तरप्रदेश, लखनऊ-226024
Kendriya Bhawan, 11th Floor, Sector H, Aliganj, Lucknow-226024, Phone No: 0522-2326696
Email: roc.lko@moef.gov.in, govmoefroko@gmail.com

File No. L-1329/DLI/2024/195

Dated: 05.09.2024

To,

1. Additional Chief Secretary, Department of Environment & Forest, Govt. of U.P, Lucknow. Email: psecforest@nic.in with request to nominate a representative in the joint committee and to participate in the site inspection on the above mentioned date as to comply with order of Hon'ble NGT.
2. Shri Ramesh Chandra, CF, Meerut. Email: cfmeerut@gmail.com
3. DFO, Shivalik. Email: dfosiwalik@yahoo.co.in
4. DFO, Gaziabad. Email: dfogzb@gmail.com
5. DFO, Meerut. Email: dfomeerut@gmail.com
6. Regional Officer, UPPCB, Saharanpur. Email: rosaharanpur@uppcb.in

Sub: O.A NO. 686 OF 2024 TITLED PT. GIRDHARI LAL Vs GOVT.OF NCT OF DELHI PENDING BEFORE THE HON'BLE BGT, NEW DELHI.

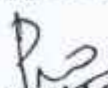
Sir,

Kindly refer to the above mentioned subject matter and the Hon'ble Tribunal order dated 22.07.2024.

In compliance of directions of Hon'ble Tribunal, a site inspection was scheduled on 13th& 14th of September, 2024 which is now rescheduled for 6th& 7th September, 2024 after the consultation with the committee members.

You are requested to gather at DFO office, Ghaziabad on 6th Sep, 2024 morning 10.00 AM, thereafter the site visit shall be conducted. The DFOs are also requested to communicate the same to the concerned officials of NHA and ensure that they may also participate in the site inspection.

Yours Sincerely


Dr. Prachi Gangwar
05.09.2024
Dy. Inspector General of Forests (C)





Forest land Diversion/Permission details for Delhi-Saharanpur-Dehradun Expressway (Phase-I) under the jurisdiction of NHAI, PIU-Ghaziabad

Sl. No.	Land Area (In Ha.)	Chainage and NH/SH No.	District and State	No. of Trees	Letter no. and date of Approval	Remarks
1	2	3	4	5	6	8
1	9.58	0.00 of NH-709B00 to 14.750	Delhi	5104	IRO, Jaipur office letter no. 88/DL 1029/2022-JPR dated 13.06.2022 (attached as Annexure V)	The approval was transferred from UP/SHA to NHAI. The approval to UP/SHA was accorded by letter dated 14.08.2012 of IRO, Lucknow.
2	7.6994	10.911 to 25.000 of earstwhile SH-57	Ghaziabad (UP)	337	The permission was transferred from UP/SHA to NHAI vide File No. 88/UP/06/112012/FC/227 dated 19.05.2021 of IRO-Lucknow, MoEF&CC, GoI	The approval was transferred from UP/SHA to NHAI. The approval to UP/SHA was accorded by letter dated 14.08.2012 of IRO, Lucknow.
3	5.884	25.000 to 31.200 of NH-709B	Baghpat (UP)	489	The permission was transferred from UP/SHA to NHAI vide Letter No. 88/UP/06/1146/2012/FC/288 dated 29.09.2021 of IRO-Lucknow, MoEF&CC, GoI	The approval was transferred from UP/SHA to NHAI. The approval to UP/SHA was accorded by letter dated 14.08.2012 of IRO, Lucknow.
4	1.12	14.750 to 31.200 of NH-709B	Ghaziabad (UP)	93	In Principle approval was granted to NHAI vide letter No. 88/UP/06/11912022/FC/549 dated 28.09.2022 of IRO-Lucknow, MoEF&CC, GoI and duly approval was accorded to NHAI vide letter no. _____ dated _____	The Proposal was made for additional land transfer requirement
5	NIL (Non Forest Land)	14.700 to 18.600 of NH-709B	Ghaziabad (UP)	136	Letter No. 2089/22-1 dated 28.10.2021 of Divisional Director, of Social Forestry Division, Ghaziabad	The permission was sought for non-forest land
Total				6159		
(Phase-II) under the jurisdiction of NHAI, PIU-Baghpat						
Sl. No.	Land Area (In Ha.)	Chainage and NH/SH No.	District and State	No. of Trees	Letter no. and date of Approval	Remarks
1	2	3	4	5	6	8
1	4.1671	0+000 to 27+000/NH-344G	Baghpat (UP)	439	Stage-I obtained on 03.12.2021 Stage-II obtained on 13.06.2022	Tree Cutting is completed
2	NIL	Baraut-Budhana Road	Baghpat (UP)	121	DLM Meerut letter no. 100 dated 17.01.2023	Tree Cutting is completed
3	NIL	Meerut Baraut Road	Baghpat (UP)	72	DLM Meerut letter no. 2373 dated 25.02.2023	Tree Cutting is completed.
4	NIL	Budhana Kandha Road & Meerut Kernal Road	Muzaffarnagar	25	DLM Meerut letter no. 1911 dated 28.12.2022	Tree Cutting is completed.
5	NIL	-	Saharanpur	71	DFO Saharanpur letter no. 1352/14-1 dated 04.10.2022	Tree Cutting is completed.
6	NIL (Non Forest Land)	82+900	Sharnli	188	Letter Number 520/04-10-2022 and letter no. 520/04-10-2022	Tree Cutting is completed.
Total				845		
Total				7004		



Forest land Diversion/Permission details for Delhi-Saharanpur-Dehradun Expressway under the jurisdiction of NHAI, PIU-Roorkee

Sl. No.	Land Area (In Ha.)	Chainage and NH/SH No.	District and State	No. of Trees	Letter no. and date of Approval	Remarks
1	2	3	4	5	6	7
	39.295	Km 51+340 to 27+200 of NH-334 & 0+000 to 17+870 of NH-307 (Design Km. 0+000 to 41+820 of Saharanpur-Ganeshpur Delhi Dehradun Section)	Saharanpur (UP)	3649 tree fell down during widening of NH-344 and NH-307 out of 4436	Stage 1 approved on dated 08/11/2017 Stage-II approved on dated 04/12/2017	21 tree need to be felled under proposal no FPIUP/Road/17752/2016 for construction of Drain and shifting of utility for Saharnpur bypass to ganeshpur section of Delhi-Dehradun Expressway
	70.201			3379 tree fell down during widening of NH-344 out of 3408		29 tree felled vide DLM Meenut letter no 1815 dated 15/12/2023 of proposal no FPIUP/Road/17752/2016
Total				7028 Nos. tree fell down during widening of NH-344 and NH-307 out of 7844		

Forest land Diversion/Permission details for Delhi-Saharanpur-Dehradun Expressway (Phase-IV) under the jurisdiction of NHAI, PIU-Vasant Vihar (Dehradun)

Sl. No.	Land Area (In Ha.)	Chainage and NH/SH No.	District and State	No. of Trees	Letter no. and date of Approval	Remarks
1	2	3	4	5	6	8
1	47.7054	0+000 to 16+160	Saharanpur (UP)	4891	DLM Letter no. 852 dated 10.08.2024	NHAI deposited funds for logging of 4903 trees. Out of 4903 trees, only 4891 trees were cut and 12 trees were saved.
2	47.7054	7+000 to 8+130	Saharanpur (UP)	92	DLM letter no. 512 dated 25.06.2022	
3	47.7054	15+000 to 15+500	Saharanpur (UP)	14	DLM letter no. 65 dated 09.04.2024	
Total				4997		



2/1

PRO-FORMA

Monitoring of the action on stipulates conditions in the case of proposals approved by the Government of India under Section '2' of the Forest (Conservation) Act, 1980

Part -I
(General Particulars)

1. **Name/Purpose of the proposal** : Diversion of 9.58 Ha. of land For Development of Six lane access controlled in Delhi portion of Delhi Saharanpur Highway from Akshardham NH9 (Old NH24) junction to Delhi/UP Border (Ch. 0.000 to Ch. 14.750) in the state of Delhi on EPC mode under Economic Corridor in Phase 1 of Bharatmala Pariyojana
2. **Date of the Govt. of India's letter according permission** : 8B/DLI029/2022-JPR, dt 13th June 2022
3. **Area permitted to be diverted (in ha.)** : 9.58 ha
4. **District & forest division** : Central Forest Division in North East and East District
5. **Area actually diverted (in ha.)** : 9.58 ha

Part- II
(Compensatory Afforestation)

S.No.	Extent	District	Division	
1.	Khasara no./Survey no.	12.00 Ha. land at Eco Park in Badarpur area nos. 0/824/0, 0/823/0, 0/821/0, 0/822/0, 0/795/0, 0/794/0, 0/793/0, 0/783/0, 0/782/0, 0/781/0, 0/774/0, 0/775/0, 0/780/0, 0/776/0, 0/778/0, 0/743/0, 0/742/0, 0/741/0, 0/740/0, 0/739/0, 0/738/0, 0/568/0, 0/569/0, 0/570/0, 0/571/0, 0/563/0, 0/574/0, 0/572/0 0/573/0, 0/578/0, 0/579/0, 0/580/0, 0/577/0, 0/586/0, 0/582/0.		



[Handwritten Signature]

		0/581/0, 0/584/0, 0/585/0, 0/622/0, 0/619/0, 0/618/0, 0/636/0, 0/638/0, 0/641/0	
2.	Whether the afforestation is made on forest or non forest area.	Non Forest area	
3.	If non forest land, whether the land has been declared as protected/reserved forest (encl copy of the notification)	Mutation in the name of Forest Department in under process. After which CA land will be declared as PF.	
4.	If no, the steps taken to declare it protected forest.	Mutation is under process and pending at the end of Revenue Department.	
5.	Whether the Afforestation cost was paid by the user agency. Yes/No	Yes	
6.	If yes, the amount paid (Rs.)	Rs. 8,66,82,235/-	
7.	Whether the amount paid was deposited in separate fund and was utilized in addition to the normal funds for forestry operation. (Give details)	Amount was deposited in State CAMPA fund.	
8.	<p>Details of plantation raised</p> <p>(a) Species planted.</p> <p>(b) If compensatory plantation not made the reason for the lapses.</p> <p>(c)</p> <p>(d) Condition of plantation..... ofsurvival.....av.Ht.....Av. girth</p>	<p>a) Compensatory Afforestation of 12000 nos. of trees has been done on CA land. the species planted are Amaltash, gular pilkhan, Neem, Jamun, Siras etc.</p> <p>B) Plantation is under supervision and are of good health.</p>	
9.	<p>Remarks:</p> <p>(It should be mentioned that the plantation are identifiable as specifically related to the project)</p>		



P. C. Maurya

(Plantation of dwarf trees in case of transmission line)

S.No.				
1.	Number of trees planted			NA
2.	Year of planting			
3.	Expenditure (Rs.)			
4.	Present condition of plantation	%Survival	Av Ht	Av.Girth

Part-IV

(Reclamations of the area worked under mining quarrying)

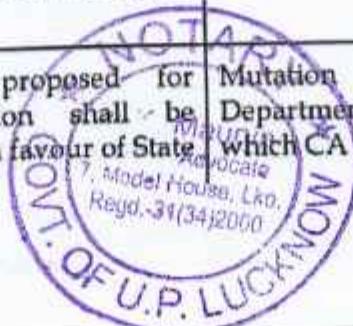
S.No.			
1.	Mining/quarrying work completed in	Year	
2.	Reclamation work done item of work	<u>Area in ha.</u>	<u>Year Expenditure</u>
3.	Present condition of the area worked/reclaimed : No reclamation work has been started possibly due to presence of mineralized area.		



P. H.

(Conditions stipulated by Govt. of India other then mentioned above)

Kindly refer to the Stage-I permission granted to the above cited project vide letter dated 10.05.2023. May please find below a point wise compliance report for consideration and grant of Stage-II permission: Conditions which need to be complied prior to handing over of forest land by the State Forest Department	Compliance Status
1. The cost of compensatory afforestation at the prevailing wage rates as per compensatory afforestation scheme and the cost of survey, demarcation and erection of permanent pillars if required on the CA land shall be deposited in advance with the Forest Department by the project authority. The CA will be maintained for 10 years. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.	Deposited by User agency in State CAMPA Fund
2. The State Government shall charge the Net Present Value (NPV) for the 9.58 ha forest area to be diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 30/10/2002, 01/08/2003, 28/03/2008, 24/04/2008 and 09/05/2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by the Ministry vide letters No. 5-1/1998-FC (Pt.II) dated 18/09/2003, as well as letter No. 5-2/2006-FC dated 03/10/2006 and 5-3/2007-FC dated 05/02/2009 and revision of NPV vide Ministry letter No.5-3/2011-FC (Vol-I) dated 06.01.2022 in this regard.	Deposited by User agency in State CAMPA Fund
3. The non-forest land proposed for compensatory afforestation shall be transferred and mutated in favour of State Forest Department	Mutation in the name of Forest Department in under process. After which CA land will be declared as PF.



P.M.

<p>4. The non-forest land proposed for CA shall be transferred and mutated in the name of Forest Departmental and notified as RF/PF prior to stage-II approval. A copy of the original notification declaring the non-forest land under section 4 or section 29 of the Indian Forest , 1927, or under the relevant section of the State Forest Act as the case may be, will be submitted by the State Government prior to Stage-II approval.</p>	<p>Mutation in the name of Forest Department in under process. After which CA land will be declared as PF.</p>
<p>5. In compliance of guidelines of MoEF&CC issued vide letter No. 17/27/2019-FC dated 26.11.2019, the non-forest land proposed for Compensatory Afforestation shall be declared as Protected Forest under relevant provisions of Indian Forest Act, 1927 or site-specific Act, if any. However, ownership of that CA patches need not be transferred /mutated in the name of State Forest Department.</p>	<p>Mutation in the name of Forest Department in under process. After which CA land will be declared as PF.</p>
<p>6. Additional amount of the NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert committee, shall be charged by the State Government from the user Agency. The user agency shall furnish an undertaking to this effect.</p>	<p>N.A</p>
<p>7. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.</p>	<p>FRA Certificate from DM (North East) has been received.</p>
<p>8. The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the direction of concerned Divisional Forest Officer.</p>	<p>Agency agreed to abide by the terms and conditions</p>

P. S.



9. The KML files of the area to be diverted and the CA areas shall be uploaded on the e-Green watch portal with all requisite details, before issuing working permission towards linear projects or submitting compliance report for seeking Stage-II approval, as the case may be.	Uploaded on e-green watch portal
10. All the funds received from the user agency under the project shall be transferred/deposited to CAMPA fund only through e-portal.	Fund Deposited in CAMPA Head through e-portal
B. Conditions which needs to be strictly complied on field after handing over of forest land to the User Agency by the State Forest Department but the compliance in form of undertaking shall be submitted prior to Stage-II approval:	
1. Legal status of the forest land shall remain unchanged.	Undertaking submitted by user agency
2. Forest land will be handed over to the User Agency only after required non-forest land for the project is handed over to the User Agency.	Compensatory Afforestation site was taken over and accordingly CA has been taken up.
3. Compensatory Afforestation shall be taken up by the Forest Department over 12.00 ha non-forest land, village Meethapur, Tehsil- Kalkaji, Dist. -South, NCT Delhi (at NTPC Eco park, Badarpur (Compartment No.-0/824/0, 0/823/0, 0/821/0, 0/822/0, 0/795/0, 0/794/0, 0/793/0, 0/783/0, 0/782/0, 0/781/0, 0/774/0, 0/775/0, 0/780/0, 0/776/0, 0/778/0, 0/743/0,0/742/0, 0/741/0, 0/740/0,0/739/0,0/738/0, 0/568/0, 0) at the cost of the user agency. As far as possible, a mixture of local indigenous species shall be planted and mono-culture of any species may be avoided.	Compensatory Afforestation of 12000 nos. of trees has been done on CA land. the species planted are Amaltash, gular pilkhan, Neem, Jamun, Siras etc.
4. User Agency shall restrict the felling of trees to 5104 trees/ minimum numbers in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and cost of felling of trees shall be deposited by the User Agency with the State Forest Department.	Undertaking submitted by User agency for restricting felling 5104 trees



P.M.

5. The user Agency shall raise strip plantation on both sides of the road as per the IRC norms.	Undertaking submitted by user agency
6. Speed regulating signage will be erected along the road at regular intervals in the Protected areas/Forest Areas.	Undertaking submitted by user agency
7. The trees with bird nests, reptiles and habitat of Wildlife was observed than such tree shall be treated with special care for relocation in the Forest land by Forest Department at the cost of User Agency.	Undertaking submitted by user agency
8. No damage to the flora and fauna of the adjoining area shall be caused	Undertaking submitted by user agency
9. User Agency shall obtain Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable.	Undertaking submitted by user agency
10. The layout plan of the proposal shall not be changed without prior approval of Central Government.	Undertaking submitted by user agency
11. No labour camp shall be established on the Forest Land	Undertaking submitted by user agency
12. Sufficient firewood, preferably the alternate fuel, shall be provided by the User agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.	Undertaking submitted by user agency
13. The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.	Undertaking submitted by user agency
14. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.	Undertaking submitted by user agency
15. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.	Undertaking submitted by user agency



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16. The forest land shall not be used for any purpose other than that specified in the project proposal.	Undertaking submitted by user agency
17. The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India	Undertaking submitted by user agency
18. The user Agency shall submit the annual self-compliance report in respect of the above stated conditions to the State Government and Integrated Regional Office, Jaipur by the end of March every year.	Undertaking submitted by user agency
19. The user agency shall comply with all the provisions of the all Acts, Rules, Regulations, Guidelines, Hon'ble Court Order (s) and NGT Order(s) pertaining to this project, if any, for the time being in force, as applicable to the project.	Undertaking submitted by user agency
20. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MOEF&CC guideline F.No. 11-42/2017/-FC dt 29/01/2018.	Undertaking submitted by user agency
21. Any other condition that the Ministry of environment, Forests & Climate change may stipulate from time to time in the interest of conservation, protection and Development of Forest & Wildlife.	Undertaking submitted by user agency

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22. The compliance report shall be uploaded on e-portal (<https://parivesh.nic.in/>).

The compliance report was submitted by User agency in December 2023 in hard copy in this office. Further, due to change in Parivesh Portal login from 1.0 to Parivesh 2.0 the proposal on parivesh 1.0 is not traceable and after login in the old id shows Rajasthan Proposal. Therefore, the same cannot be forwarded on Parivesh portal for necessary stage-II approval. (Reason was also submitted in previous formats)

Therefore, as desired by Nodal Officer same is being forwarded in hard copy to Head Quarter for further necessary Stage II approval.

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(Condition informed by the state government in addition to the Government of India's conditions and other steps taken to preserve forest, wildlife & prevent soil erosion etc.)

S.No	Condition /Purpose	Action taken
1	Guidlines of MoEFCC 11-306/2014-FC(Pt.)	
2		
3		

**Part-VII
(Monitoring)**

1.	Whether any committee has been formed for monitoring of the action on condition stipulated	No
2.	If no, give reason, if yes Give details of the committee.	
3.	Reports of the monitoring committee	

Part-VIII

1.	Abstract reports of inspection of forest officer if any	
2.	Remark of the CCF in regard to progress of the action on stipulated conditions	
3.	Effect of the project on forest & wildlife	

Specific Observation

Submitted by:

Dy. Conservator of Forests
Central Forest Division



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PRO-FORMA

Monitoring of the action on stipulates conditions in the case of proposals approved by the Government of India under Section '2' of the Forest (Conservation) Act, 1980

Part -I
(General Particulars)

1. Name/Purpose of the proposal : In District Ghaziabad project from NHAI Delhi Saharanpur Highway from Delhi/UP Border to EPE Junction (From design Ch. 14.750 to Ch. 31.200) in the State of UP on EPC mode under Economic corridor in phase under forest division Ghaziabad.
2. Date of the Govt. of India's letter according permission : 8B/UP/06/219/2022/FC/549/DT. 28.09.2022
3. Area permitted to be diverted (in ha.) : 1.12 ha
4. District & forest division : Ghaziabad
5. Area actually diverted (in ha.) : 1.12 ha.

Part- II
(Compensatory Afforestation)

S.No.	Extent	District	Division
1.	Khasara no./Survey no.	Ahmad nagar Navada Forest Van Block no. - 1, Ghaziabad	Social Forestry Division, Ghaziabad
2.	Whether the afforestation is made on forest or non forest area.	Forest Area	
3.	If non forest land, whether the land has been declared as protected/reserved forest (encl copy of the notification)	-	
4.	If no, the steps taken to declare it protected forest.	-	
5.	Whether the Afforestation cost was paid by the user agency. Yes/No	Yes	
6.	If yes, the amount paid (Rs.)	19,68,000.00	
7.	Whether the amount paid was deposited in separate fund and was utilized in addition to the normal funds for forestry operation. (Give details)	Campa Fund	
8.	Details of plantation raised (a) Species planted. (b) If compensatory plantation not made the reason for the lapses. (c) Condition of plantation.....	Plantation has not be done yet.	



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survival.....av.Ht.....Av. girth		
9.	Remarks: (It should be mentioned that the plantation are identifiable as specifically related to the project)		

Part III
(Plantation of dwarf trees in case of transmission line)

S.No.			
1.	Number of trees planted	NA	
2.	Year of planting	NA	
3.	Expenditure (Rs.)	NA	
4.	Present condition of plantation	%Survival	Av Ht Av.Girth

Part-IV
(Reclamations of the area worked under mining quarrying)

S.No.		
1.	Mining/quarrying work completed in - NA	Year - NA
2.	Reclamation work done item of work	<u>Area in ha.</u> <u>Year Expenditure</u>
3.	Present condition of the area worked/reclaimed : No reclamation work has been started possibly due to presence of mineralized area.	

Part-V
(Conditions stipulated by Govt. of India other then mentioned above)

S.No.	Conditions	Comments
1.	Legal status of the forest land shall remain unchanged	
2.	Compensatory afforestation shall be taken up by the Forest Department over an area of 2.24 ha degraded forest land in Compartment/Survey No.1, Patch No.1, Reserve Forest Block village Ahmadnagar Nawada, Tehsil Luni, District	Compliance is done.



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	Ghaziabad at the cost of the user agency. As far as possible, a mixture of local indigenous species shall be planted and monoculture of any species may be avoided	
3.	The cost of compensatory afforestation at the prevailing wage rates as per compensatory afforestation scheme and the cost of survey, demarcation and erection of permanent pillars if required on the CA land shall be deposited in advance with the Forest Department by the project authority. The CA plantation will be maintained for 10 years. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years.	
4.	The State Government shall charge the Net Present Value (NPV) for the 1.12 ha forest area to be diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 30/10/2002, 01/08/2003, 28/03/2008, 24/04/2008 and 09/05/2008 in IA No. 566 in WP (C) No. 202/1995 and as per the guidelines issued by the Ministry vide letters No. 5-1/1998-FC (Pt.II) dated 18/09/2003, as well as letter No. 5-2/2006-FC dated 03/10/2006 and 5-3/2007-FC dated 05/02/2009. Revised amount of NPV as applicable as per orders dated 06-01-2022 and 19-01-2022 shall be deposited by User Agency in this regard.	
5.	Additional amount of the NPV of the diverted forest land, if any, becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from the Expert Committee, shall be charged by the State Government from the User Agency. The User Agency shall furnish an undertaking to this effect.	
6.	User agency shall restrict the felling of 93 trees/minimum numbers in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and the cost of felling of trees shall be deposited by the User Agency with the State Forest Department.	
7.	The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.	
8.	Certificate of 'No violation' of FCA from concerned DFO shall be submitted.	
9.	Plantation shall be raised on both sides of the road and median (if available) at the cost of user agency by the State Forest Department according to IRC guidelines and order passed by NGT in OA no. 27/2015 in the matter of Babu Lal Jaju v/s State of Rajasthan and others dated 16.11.2015.	
10.	Felling of trees shall be compensated by taking up plantation along the road and if not possible, then somewhere near the proposed road.	
11.	Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/ Forest Areas.	
12.	The user agency shall provide suitable under cover pass in	



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	Protected Area / Forest Area as per recommendations of CWLW/NBWL/FAC/REC.	
13.	User Agency shall obtain Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable.	
14.	The layout plan of the proposal shall not be changed without prior approval of Central Government.	
15.	No labour camp shall be established on the forest land	
16.	Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.	
17.	The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.	
18.	No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.	
19.	19. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.	
20.	20. The forest land shall not be used for any purpose other than that specified in the project proposal.	
21.	The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.	
22.	The KML file of the area to be diverted, the CA areas, the proposed SMC work, the proposed Catchment Area Treatment area and the WLMP area shall be uploaded on the e-Green watch portal with all requisite details before commencement of works.	
23.	Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF&CC Guideline F. No. 11-42/2017-FC dt 29/01/2018.	
24.	Any other condition that the Ministry of Environment, Forests & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife.	
25.	All the funds received from the user agency under the project shall be transferred/ deposited to CAMPA fund only through	
26.	The compliance report shall be uploaded on e-portal	



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Part-VI

(Condition informed by the state government in addition to the Government of India's conditions and other steps taken to preserve forest, wildlife & prevent soil erosion etc.)

S.No	Condition /Purpose	Action taken
1	2	3

Part-VII
(Monitoring)

1.	Whether any committee has been formed for monitoring of the action on condition stipulated	NO
2.	If no, give reason, if yes Give details of the committee.	NO
3.	Reports of the monitoring committee	NO

Part-VIII

1.	Abstract reports of inspection of forest officer if any	
2.	Remark of the CCF in regard to progress of the action on stipulated conditions	
3.	Effect of the project on forest & wildlife	

Specific Observation

Tree felling work completed in diverted forest area no violation found.



Submitted by:

[Signature]
Divisional Director
Social Forestry Division
GHAZIABAD

[Signature]

PRO-FORMA

Monitoring of the action on stipulates conditions in the case of proposals approved by the Government of India under Section '2' of the Forest (Conservation) Act, 1980

Part -I
(General Particulars)

1. Name/Purpose of the proposal : Regarding permission of non forestry use of protected forest land and felling of 125 no. trees situated on that land having area 7.8964 Ha for widening/upgradation work of Delhi-Saharanpur-Yamunotri Road, SH 57, km 10.911 to km 25.000, being executed by UPSHA in Ghaziabad.
2. Date of the Govt. of India's letter according permission : 8B/U.P/06/11/2012/FC/306 DATE 19.06.2012
3. Area permitted to be diverted (in ha.) : 7.6894 ha
4. District & forest division : Ghaziabad
5. Area actually diverted (in ha.) : 7.6894 ha.

Part- II
(Compensatory Afforestation)

S.No.	Extent	District	Division
1.	Khasara no./Survey no.	Mavikalan Forest Van Block, Bagpat Forest Division Bagpat	Social Forestry Division, Ghaziabad
2.	Whether the afforestation is made on forest or non forest area.	Forest Area	
3.	If non forest land, whether the land has been declared as protected/reserved forest (encl copy of the notification)	-	
4.	If no, the steps taken to declare it protected forest.	-	
5.	Whether the Afforestation cost was paid by the user agency. Yes/No	Yes	
6.	If yes, the amount paid (Rs.)	16,25,600.00	
7.	Whether the amount paid was deposited in separate fund and was utilized in addition to the normal funds for forestry operation. (Give details)	Campa Fund	
8.	Details of plantation raised (a) Species planted. (b) If compensatory plantation not made the reason for the lapses. (c) Condition	Plantation has not be done yet.	



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	plantation.....survival.....av.Ht.....Av. girth		
9.	Remarks: (It should be mentioned that the plantation are identifiable as specifically related to the project)		

Part III
(Plantation of dwarf trees in case of transmission line)

S.No.				
1.	Number of trees planted			NA
2.	Year of planting			NA
3.	Expenditure (Rs.)			NA
4.	Present condition of plantation	%Survival	Av Ht	Av.Girth

Part-IV
(Reclamations of the area worked under mining quarrying)

S.No.			
1.	Mining/quarrying work completed in - NA		Year - NA
2.	Reclamation work done item of work	<u>Area in ha.</u>	<u>Year Expenditure</u>
3.	Present condition of the area worked/reclaimed : No reclamation work has been started possibly due to presence of mineralized area.		

Part-V
(Conditions stipulated by Govt. of India other then mentioned above)

S.No.	Conditions	Comments
1.	Legal status of the forest land shall remain unchanged.	Compliance is done-
2.	Compensatory afforestation shall be taken up by the Forest Department on twice the degraded forest land of the affected forest land or on 15.376 ha. and maintenance for five years shall be done at the expense of user agency. Plantation shall be carried out in one or two blocks only.	



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3.	The user agency shall plant 2-3 rows of trees on both sides of the proposed road excluding the city area, and shrubs will be planted along the divider at their own expense and maintenance for six years shall be ensured by NHAI. National Highway authority shall ensure implementation of the sanctioned plan of plantation from CF Bareilly U.P. on both sides of proposed road under the supervision of forest department, in time bound manner as per condition no. -2 of In principle approval.	
4.	The user agency shall deposit the Net Present Value (NPV) amount as per the direction given by Hon'ble Supreme Court in writ petition 202/1995 under IA 556 and Government of India letter no. 5-3/2007- F.C. dated 05/02/2009.	
5.	No damage to the flora and fauna of the adjoining area shall be caused during the project development and maintenance phase.	
6.	The forest land shall not be used for any purpose other than that specified in the project proposed.	
7.	Apart from the proposed forest land, cutting and filling of soil/stone will not be done from adjoining forest land during the construction work.	
8.	The user agency shall provide kitchen gas/kerosene oil to the labourers/staff during the construction work at the site, no harm shall be done to the adjoining forest.	
9.	No labour camp shall be established on proposed site/ forest land, by user agency.	
10.	The muck disposal work will be carried out at the expense of the user agency under the supervision of forest department as per the proposed plan.	
11.	The proposed forest land shall be demarcated by boundary pillars at the expense of user agency whose latitude and longitude will be marked on the pillar and the direction of each pillar installed on forest land shall also be marked at the front and back. The information regarding this shall also be sent to this office.	
12.	The felling of the trees to be felled for the construction work shall be done by the department/authority designated by the state and the revenue received from the sale of the forest produce shall be deposited in the Gram Van committee/State Revenue Fund.	
13.	Only the required minimum number of trees will be felled by the user agency and apart from the proposed trees, no other tree shall be felled.	
14.	A modern nursery shall be established within one year under the supervision of forest department at the expense of the user agency and money will be earned by selling saplings (Shisham, Amla, Gambar etc.) to farmers from the nursery to avoid financial crisis, this money will be used for maintenance of the nursery. A joint report by NHAI and forest department on the production and use of saplings	



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obtained from the production nursery shall be sent to regional office Lucknow every year.

Part-VI

(Condition informed by the state government in addition to the Government of India's conditions and other steps taken to preserve forest, wildlife & present soil erosion etc.)

S.No	Condition /Purpose	Action taken
1	According to the guidelines issued in letter no 11-9/98/FC dated 08.07.2011 of Ministry of MoEFCC New Delhi, submit Geo reference digital/data certified by the proponent authority of the State Government, in which the Forest boundary is shown in the special data (.shp) file	Compliance is done.
2	As per the above instructions, NPV and other funds shall be deposited in the Ad-hoc withdrawal of Compensatory Afforestation Fund Management and Planning Authority account number SB-25230, corporationBank (A government of India Initiative) Block - 11, Ground floor, CGO Complex phase-1, Lodhi road.	
3	The Net Present Value (NPV), amount of Compensatory Afforestation and other permissible dues as determined by the Hon,ble Supreme Court in Writ Petition-202/1995 as per IA 566 and Government of India Letter No. 5-3/2007-FC dated 5/02/2009 shall be deposited by the User Agency in the Compensatory Afforestation Fund Management and Planning Authority through the forest department.	
4	No officers, employee, or contractor of the project proponent or any other working under or connected with the said project shall damage any forest property and in case any damage is caused to the forest property by the said person, the compensation determine by the concerned DFO shall be binding on the project proponent .	
5	The Proposed forest land will remain in the use of project proponent during the period in question as long as the proponent need it for the said purpose. If the proponent does not need the proposed forest land or any part of it, then the proposed forest land or such part of it as the cases may be which is not required by the project proponent, will be returned to the forest department, Govt. of Uttar Pradesh without paying any compensation.	
6	The forest department officers and its other concerned officers shall have the right to inspect the forest land in question at any time they deem necessary.	
7	The felling of obstructing trees situated on the proposed forest land will be done only by Uttar Pradesh Forest Corporation and for various processes of felling the project proponent will have to pay the cutting, felling, logging and transportation charges to the forest corporation. The cost of marking of trees will have to be provided to the forest department by the project proponent. This arrangement is mentioned in compliances with the instructions given in the letter number 5-1/2007-FC, dated 11.12.2008 of Government of India	
8	According to Government of India letter no 5-3/2007 FC(PT) Dated 19-08-2010 and Letter no J-11013/41/2006-IA-II(I) dated	



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	02.12.2009 the project proponent has to ensure that they have obtain environmental clearance/approval from the competent level and approval from the standing committee of National Board for Wildlife, if applicable, separately before starting the work	
9	The project proponent shall obtain no objection certificate from the land owning department of the protected forest land before starting the work.	
10	If the land in question fall within sanctuary/national park, then permission has to be taken separately from the Hon'ble Supreme Court, New Delhi	
11	Work will be started only after obtaining all legal/administrative clearance.	
12	In addition to the above, such directions as may be given by the Central Govt./State Govt./ Hon'ble Court from time to time shall be complied with by the project proponent.	

**Part-VII
(Monitoring)**

1.	Whether any committee has been formed for monitoring of the action on condition stipulated	NO
2.	If no, give reason, if yes Give details of the committee.	NO
3.	Reports of the monitoring committee	NO

Part-VIII

1.	Abstract reports of inspection of forest officer if any	
2.	Remark of the CCF in regard to progress of the action on stipulated conditions	
3.	Effect of the project on forest & wildlife	

Specific Observation

Tree felling work completed in diverted forest area, no violation found.

Submitted by:



Divisional Director
Social Forestry Division
GHAZIABAD



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PRO-FORMA

Monitoring of the action on stipulates conditions in the case of proposals approved by the Government of India under Section '2' of the Forest (Conservation) Act, 1980

Part -I**(General Particulars)**

1. Name/Purpose of the proposal : Development of 6 lane National Highway from the junction of Eastern Peripheral Expressway at Khekra to Saharanpur Bypass at Latifpur village from km 0.000 to km 118.533 of Delhi to Dehradun Economic C
2. Date of the Govt. of India's letter according permission : 8B/UP/06/193/2021/FC/114, Dated-13.06.2022
3. Area permitted to be diverted (in ha.) : 4.1671
4. District & forest division : Baghpat
5. Area actually diverted (in ha.) : 4.1671

Part- II**(Compensatory Afforestation)**

S.No.	Extent	District	Division
1.	Khasara no./Survey no.	Badshahibagh Forest Block, Compartment No 1b. Barkala range, Shivalik Forest Division, Saharanpur	Shivalik Forest Division, Saharanpur.
2.	Whether the afforestation is made on forest or non forest area.	Forest Land	
3.	If non forest land, whether the land has been declared as protected/reserved forest (encl copy of the notification)	-	
4.	If no, the steps taken to declare it protected forest.	-	
5.	Whether the Afforestation cost was paid by the user agency. Yes/No	Yes	
6.	If yes, the amount paid (Rs.)	25,15,500.00/-	
7.	Whether the amount paid was deposited in separate fund and was utilized in addition to the normal funds for forestry operation. (Give details)	-	
8.	Details of plantation raised (a) Species planted. (b) If compensatory plantation not made the reason for the lapses. (c) Condition of plantation..... ofsurvival.....av.Ht.....Av. girth	Information Related to Shivalik Forest Division, Saharanpur	
9.	Remarks:		



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(It should be mentioned that the plantation are identifiable as specifically related to the project)

Part III
(Plantation of dwarf trees in case of transmission line)

S.No.			
1.	Number of trees planted	-	
2.	Year of planting	-	
3.	Expenditure (Rs.)	-	
4.	Present condition of plantation	%Survival	Av Ht Av.Girth

Part-IV
(Reclamations of the area worked under mining quarrying)

S.No.			
1.	Mining/quarrying work completed in	Year	
2.	Reclamation work done item of work	<u>Area in ha.</u>	<u>Year Expenditure</u>
3.	Present condition of the area worked/reclaimed: No reclamation work has been started possibly due to presence of mineralized area.		

Part-V
(Conditions stipulated by Govt. of India other then mentioned above)

S.No.	Conditions	Comments
1.	-	-

Part-VI
(Condition informed by the state government in addition to the Government of India's conditions and other steps taken to preserve forest, wildlife & present soil erosion etc.)

S.No	Condition /Purpose	Action taken
1	Legal status of the forest land shall remain unchanged.	Compliance
2	Compensatory afforestation shall be taken up by the Forest Department over an area of 8.3342 double degraded forest land in Badshahibagh Van Block, Compartment No. 1B, Barkala Range, Shivalik Forest Division, Saharanpur at the cost of the user agency. As far as possible, a mixture of local indigenous species shall be planted and monoculture of any species may be avoided.	



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3	The User Agency shall obtain Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable.
4	The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.
5	User agency shall restrict the felling of trees to minimum number in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and the cost of felling of trees shall be deposited by the User Agency with the State Forest Department.
6	Plantation shall be raised on both sides of the road and median (if available) at the cost of User Agency according to IRC guidelines and order passed by NGT in OA no. 27/2015 in the matter of Babulal Jajus State of Rajasthan and others dated 16.11.2015
7	Speed regulating signage will be erected along the road at regular intervals in the Protected Areas Forest Areas
8	The user agency shall provide suitable under / over pass in Protected Area / Forest Area as per recommendations of CWLW/NBWL/FAC/REC.
9	The User Agency shall obtain Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable.
10	The layout plan of the proposal shall not be changed without prior approval of Central Government
11	No labour camp shall be established on the forest land.
12	Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency is the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.
13	The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost as per the directions of the concerned Divisional Forest Officer.
14	No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
15	The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
16	The forest land shall not be used for any purpose other than that specified in the project proposal.
17	The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.
18	The Kml file of the area to be diverted, the CA areas, the proposed SMC work, the proposed Catchment Area,



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	Treatment area and the WLMP area shall be uploaded on the e-Green watch portal with all requisite details before commencement of works.	
19	The User Agency and the State Government shall ensure compliance of all the Court orders, provisions, rules, regulations and guidelines for the time being in force as applicable to the project.	
20	Project Completion Report and Stage-II compliance report shall be submitted within a period of 6 months of completion of project.	
21	Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF&CC Guideline F. No. 11-42/2017-FC dt 29/01/2018.	
22	Any other condition that the Ministry of Environment, Forests & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife	

Stage-I compliance is attached (Annexure-1)

**Part-VII
(Monitoring)**

1.	Whether any committee has been formed for monitoring of the action on condition stipulated	-
2.	If no, give reason, if yes Give details of the committee.	-
3.	Reports of the monitoring committee	-

Part-VIII

1.	Abstract reports of inspection of forest officer if any	-
2.	Remark of the CCF in regard to progress of the action on stipulated conditions	-
3.	Effect of the project on forest & wildlife	-

Specific Observation

Tree felling work completed in Diverted Forest Area. No violation Found.

Submitted by:

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(Rajesh Kumar)
Divisional Forest Officer
Baghat Forest Division,
Baghat.



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PRO-FORMA

Monitoring of the action on stipulates conditions in the case of proposals approved by the Government of India under Section '2' of the Forest (Conservation) Act, 1980

Part-I
(General Particulars)

1. Name/Purpose of the proposal : "Permission for the felling of 198 trees and the use of 0.47 hectares of reserved forest land for the construction of a Double lane tunnel near the Daat Kali temple in the area declared as elephant reserve at kilometer 33 & 34 of National Highway 72A (New 307) in the Shiwalik Forest Division."
2. Date of the Govt. of India's letter according permission : "In-principle approval by Government of India letter no. 88/UP/09/89/2014/FC/310 dated 02.07.2015, and Final approval by letter no. 88/UP/09/89/2014/FC/27 dated 01.05.2017."
3. Area permitted to be diverted (in ha.) : 0.47 Ha. Reserve Forest Land.
4. District & forest division : Dist. Saharanpur & Shiwalik Forest Division Saharanpur
5. Area actually diverted (in ha.) : 0.47 Ha. (Reserve Forest Land)

Part-II
(Compensatory Afforestation)

S.No.	Extent	District	Division
1.	Khasara no./Survey no.	(1).Saharanpur (Survey Topo sheet NO-53F/16.) (Mohand Forest block compartment No-3b, in Shiwalik forest Division Saharanpur)	Shiwalik Forest Division
2.	Whether the afforestation is made on forest or non forest area.	Degraded Forest land	
3.	If non forest land, whether the land has been declared as protected/reserved forest (encl copy of the notification)	NA	
4.	If no, the steps taken to declare it protected forest.	NA	
5.	Whether the Afforestation cost was paid by the user agency. Yes/No	Yes	
6.	If yes, the amount paid (Rs.)	Rs.8,64,500.00	



7.	Whether the amount paid was deposited in separate fund and was utilized in addition to the normal funds for forestry operation. (Give details)	Amount deposited in CAMPA Fund.				
8.	Details of plantation raised					
a.						
b.	Species planted.	Species planted in the areas of Shiwalik Forest Division-				
c.		Site	Area (ha)	Species Planted		
				Common Name	Scientific Name	
		Mohand 3A	1.80 Ha (1980 plants)	Sisham	Dalbergia sissoo	
				Kanji	Milletia pinnata	
				Siras	Albizia lebbeck	
				Aawla	Phyllanthus emblica	
				Bamboo	Bambusa	
				Teak	Tectona grandis	
d.	If compensatory plantation not made the reason for the lapses.	N.A				
e.	Condition of plantation..... survival.....av.Ht.....Av. girth	Site	Area (ha)	Survival %	av.Ht (In Feet)	Av. Girth (in Cm)
		Mohand 3A	1.80	84.16	08-12	10-15
9.	Remarks: - (It should be mentioned that the plantation are identifiable as specifically related to the project)					

Part III

(Plantation of dwarf trees in case of transmission line)

S.No.			
1.	Number of trees planted	Nil	
2.	Year of planting	Nil	
3.	Expenditure (Rs.)	Nil	
4.	Present condition of plantation	%Survival	Av.Ht Av.Girth



Part-IV
(Reclamations of the area worked under mining quarrying)

S.No.		
1.	Mining/quarrying work completed in	Year- Nil
2.	Reclamation work done item of work	Area in ha. Nil
		Year Expenditure Nil
3.	Present condition of the area worked/reclaimed : Nil No reclamation work has been started possibly due to presence of mineralized area.	

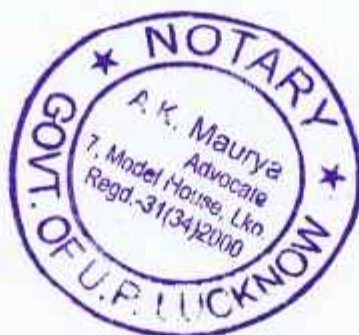
Part-V
(Conditions stipulated by Govt. of India other then mentioned above)

S.No.	Condition	Comments
1	1st stage condition/In Principle Approval Condition - (No2)- As per the orders given under I.A. No. 566 in Writ Petition (Civil) No. 202/1995 of the Honorable Supreme Court and the Government of India's letter No. 5-3/2007/FC dated 05.02.2009, the specified amount of Net Present Value (NPV) shall be deposited by the User Agency.	NPV amount of Rs. 4,41,330.00 has been deposited in CAMPAA account by the User Agency/NH Division, Public Works Department, Roorkee.
	1st stage condition. -(3)- The user agency will submit an undertaking that if there is an increase in the NPV rate from the competent level, then the increased amount will be deposited by the user agency.	Certificate has been submitted by the user agency.
	1st stage condition -(4)- According to the instructions given under Government of India letter No. 5-3/2007/FC dated 05.02.2009, NPV and all other funds shall be deposited in the account number SV-25230 of the ad-hoc body of Plantation Fund Management and Planning Authority in Corporation Bank (Government of India Undertaking) Block 11 Ground Floor CGO Complex, Phase-1 Lodhi Road New Delhi 110003	Challan has been enclosed.
	1st stage condition. -(5)- As per the orders given under I.A. No. 566 in Writ Petition (Civil) No. 202/1995 of the Honorable Supreme Court and the Government of India's letter No. 5-3/2007-FC dated 05.02.2009, the Net Present Value (NPV) and all other funds shall be deposited in the Ad-hoc body of the Compensatory Afforestation Fund Management and Planning Authority (CAMPAA) at Corporation Bank (a Government of India Undertaking), Block 11, Ground Floor, CGO Complex, Phase 1, Lodhi Road, New Delhi - 110003, Only after depositing these funds and submitting a copy of the acknowledgment receipt along with the photocopy of the bank draft/cheque of the deposited	Compliance has been done. Final approval has been issued in the case.



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	amount, the compliance report of the in-principle approval (which should include the head-wise details of the deposited amount, i.e., NPV, compensatory afforestation, afforestation around the proposed site, and other deposited amounts) will be forwarded. Thereafter, final approval will be considered.	
	1st stage condition -(6)- After final approval, the boundary pillars of the proposed forest area will be demarcated at the expense of the User Agency. The latitude and longitude will also be shown on the map and the pillars, and the forward and backward bearing must be written in each pillar of forest area.	Undertaking has been submitted by User agency in standard condition.
	1st stage condition -(7)- The muck disposal plan shall be prepared by the User agency and sent to this office after getting it signed by the Divisional Forest Officer.	In compliance with the condition, the muck disposal plan was submitted by the user agency that has been counter signed by the Divisional Forest Officer, Shiwalik, and forwarded to the higher authorities along with compliance to the terms of the In-principle approval.
	1st stage condition -(8). The User Agency will submit a certificate from the District Magistrate of the concerned district under the Forest Rights Act 2006 in the prescribed format along with the mentioned enclosures.	Compliance has been done.
	Final Approval (1): Legal status of the forest land shall remain unchanged.	Undertaking has been submitted by User agency in this condition.
	Final Approval (4): During the construction and maintenance of the project, no harm will be caused to the flora and fauna of the surrounding area.	Undertaking has been submitted by User agency in this condition.
	Final Approval (5): Apart from the proposed land, no cutting or filling of soil/stone will be done from/on the surroundings forest land during the construction work.	Certificate has been submitted by User agency in this condition.
	Final Approval (6): The forest land shall not be used for any other purpose other than that specified in the proposal.	Certificate has been submitted by User agency in this condition.
	Final Approval (7): The User Agency will provide LPG/Kerosene oil to the labourers/staff working at the site during construction work, so that there is no damage to the nearby forest.	Certificate has been submitted by User agency in this condition.
	Final Approval (8): The user agency will not set up any kind of camp for labourers/staff around the proposed site/forest area.	Certificate has been submitted by User agency in this condition.
	Final Approval (9): The proposed forest area will be demarcated by boundary pillars at the expense of the User agency. Each pillar will have its number, DGPS coordinates, Forward and Backward bearing and distance from the adjacent pillar. The said demarcation work will be completed within 3 months of issuance of in-principle approval.	Undertaking has been submitted by User agency in standard condition.
	Final Approval (10): In case of non-compliance or unsatisfactory compliance of any of the condition of the proposal, the central government reserves the right to revoke the proposal.	Certificate has been submitted by User agency in this condition.
	Final Approval (11): The User Agency and the State Government shall comply with all the present and future applicable rules, law and guidelines.	Certificate has been submitted by User agency in this condition.



for

17	Final Approval (12): Any other conditions which the government of India may be necessary for the protection of the environment	-
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Part-VI

(Condition informed by the state government in addition to the Government of India's conditions and other steps taken to preserve forest, wildlife & present soil erosion etc.)

S.No	Condition /Purpose	Action taken
1	(State Govt. Order's Condition No. 14): According to the guidelines issued in letter no 11-98/FC dated 08.07.2011 of Ministry of MoEF&CC New Delhi, submit Geo reference digital/data certified by the proponent authority of the State Govt. in which the Forest boundary was shown in the special data (.shp) file	-
2	(State Govt. Order's Condition No. 16): No officers, employee, or contractor of the project proponent or any other working under or connected with the said project shall damage any forest property and in case any damage is caused to the forest property by the said person, the compensation determine by the concerned DFO shall be binding on the project proponent.	Undertaking has been submitted by User agency in standard condition.
3	(State Govt. Order's Condition No. 17): The Proposed forest land will remain in the use of project proponent during the period in question as long as the proponent need it for the said purpose. If the proponent does not need the proposed forest land or any part of it, then the proposed forest land or such part of it as the cases may be which is not required by the project proponent, will be returned to the forest department, Govt. of Uttar Pradesh without paying any compensation.	Certificate has been submitted by User agency in this condition.
4	(State Govt. Order's Condition No. 18): The forest department officers and its other concerned officers shall have the right to inspect the forest land in question at any time they deem necessary	Certificate has been submitted by User agency in this condition.
5	(State Govt. Order's Condition No. 19): According to Government of India letter no 5-3/2007 FC(PT) Dated 19-08-2010 and Letter no J-11013/41/2006-1A-II(1) dated 02.12.2009 the project proponent has to ensure that they have obtain environmental clearance/approval from the competent level and approval from the standing committee of National Board for Wildlife, if applicable, separately before starting the work	Wildlife clearance has been issued by the Ministry of Environment, Forest and Climate Change (MoEF&CC), Wildlife Division, New Delhi, as per letter No. F.No. 6-13/2017 WL dated 05.04.2017, and by the Principal Chief Conservator of Forests (Wildlife), Uttar Pradesh, as per letter No. 3011/26-11 dated 28.04.2017.
6	(State Govt. Order's Condition No. 20): If the land in question falls within sanctuary/national park, then permission has to be taken separately from the Hon'ble Supreme Court, New Delhi.	-
7	(State Govt. Order's Condition No. 21): The construction site of the proposed tunnel is located 50 meters away from the boundary of Rajaji National Park. Therefore, the project proponent must obtain approval from the Standing Committee	Wildlife clearance has been issued by the Ministry of Environment, Forest and Climate Change (MoEF&CC), Wildlife Division, New Delhi, as per letter No. F.No. 6-13/2017 WL dated 05.04.2017,



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	of the National Board for Wildlife for the project proposal, considering the free movement and conservation of wildlife.	and by the Principal Chief Conservator of Forests (Wildlife), Uttar Pradesh, as per letter No. 3011/26-1 dated 28.04.2017
8	(State Govt. Order's Condition No. 22): Work will be started only after obtaining all legal/administrative clearance.	Certificate has been submitted by User agency in this condition.
9	(State Govt. Order's Condition No. 23): The felling of obstructing trees situated on the proposed forest land will be done only by Uttar Pradesh Forest Corporation and for various processes of felling the project proponent will have to pay the cutting, felling, logging and transportation charges to the forest corporation. The cost of marking of trees will have to be provided to the forest department by the project proponent. This arrangement is mentioned in compliances with the instructions given in the letter number 5-1/2007-FC, dated 11.12.2008 of Government of India.	-
10	(State Govt. Order's Condition No. 24): In addition to the above, such directions as may be given by the Central Govt./State Govt./Hon'ble Court from time to time shall be complied with by the project proponent.	-


**Part-VII
(Monitoring)**

1.	Whether any committee has been formed for monitoring of the action on condition stipulated	No.
2.	If no, give reason, if yes Give details of the committee.	-
3.	Reports of the monitoring committee	-

Part-VIII

1.	Abstract reports of inspection of forest officer if any	
2.	Remark of the CCF in regard to progress of the action on stipulated conditions	
3.	Effect of the project on forest & wildlife	

Submitted by:-


 Divisional Forest Officer
 Shiwalik Forest Division
 Saharanpur





PRO-FORMA

Monitoring of the action on stipulates conditions in the case of proposals approved by the Government of India under Section '2' of the Forest (Conservation) Act, 1980

Part -I
(General Particulars)

1. Name/Purpose of the proposal : Rehabilitating and upgrading to 4-lane with paved shoulder configuration of Chutmalpur - Ganeshpur section of NH-72A and Roorkee-Chutmalpur-Saharanpur-UP/Haryana Border section of NH-73 in the State of Uttar Pradesh
Proposal Number - FP/UP/ROAD/17752/2016
- In Shivalik Forest Division, for the widening and strengthening of Chutmalpur-Ganeshpur section (NH-72A) from km 4.10 to 16.00, and Roorkee-Chutmalpur-Saharanpur-Yamunanagar (NH-73) from km 22 to 23, permission is granted for the non-forestry use of 39,235 hectares of reserved forest land and for the felling of 4,436 trees. Additionally, in the Saharanpur Social Division, for four-lane widening and strengthening from km 28.300 to 70.00, permission is granted for the non-forestry use of 30,966 hectares of protected forest land and for the felling of 3,408 trees. In total, permission is granted for the non-forestry use of 70,201 hectares of reserved forest land and protected forest land the felling of 7,844 trees.
2. Date of the Govt. of India's letter according permission : Government of letter no. 813/U.P./06/48/2017/F.C./663 Dated 4.12.2017 granted In-principle approval and letter no. 813/U.P./06/48/2017/F.C./181 Dated 06.04.2018 provided final approval.
3. Area permitted to be diverted (in ha.) : 70,201 hectares (39,235 hectares under Shivalik Forest Division, Saharanpur, and 30,966 hectares under Social Forestry Division, Saharanpur)
4. District & forest division : District: Saharanpur (Shivalik Forest Division, Saharanpur and Social Forestry Division, Saharanpur)
5. Area actually diverted (in ha.) : 70,201 hectares (39,235 hectares under Shivalik Forest Division, Saharanpur, and 30,966 hectares under Social Forestry Division, Saharanpur)

Part- II
(Compensatory Afforestation)



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S.No.	Extent	District	Division																			
1.	Khasara no./Survey no.	(1). Saharanpur (Survey Topo sheet NO - 53F/16, 53F/15, 53F/11, 53F/12)(Shahjahanpur-1b, Shahjahanpur 2cū), Khajawar 2b, Kaluwala 2b, Sahansara-1, Barkala-2b in Shiwalik Forest division) (2). Jalón (Survey Toposheet No.54 J/16, 54N/4)(Konch rang Mau forst block, Dangaya Forest block, Madhogarh Range- Gopaipura Forest Block in Jalón Forest Division Urai)	Shiwalik Forest Division & Jalón Forest Division																			
2.	Whether the afforestation is made on forest or non forest area.	Degraded Forest land.																				
3.	if non forest land, whether the land has been declared as protected/reserved forest (encl copy of the notification)	NA																				
4.	if no, the steps taken to declare it protected forest.	NA																				
5.	Whether the Afforestation cost was paid by the user agency. Yes/No	Yes																				
6.	If yes, the amount paid (Rs.)	Rs.27552631.00 (Rs.8224231.00 For Shiwalik Division & Rs. 19310400.00 For Jalón Division)																				
7.	Whether the amount paid was deposited in separate fund and was utilized in addition to the normal funds for forestry operation. (Give details)	Fund deposited in CAMPA Fund.																				
8.	Details of plantation raised	Information related to Shiwalik Forest Division & Jalón Forest Division																				
	(a)																					
	(b) Species planted.	Species planted in the areas of Shiwalik Forest Division-																				
		<table border="1"> <thead> <tr> <th rowspan="2">Site</th> <th rowspan="2">Area (ha)</th> <th colspan="2">Species Planted</th> </tr> <tr> <th>Common Name</th> <th>Scientific Name</th> </tr> </thead> <tbody> <tr> <td rowspan="6">Shahjahanpur 1B</td> <td rowspan="6">4.60 Ha</td> <td>Sheesham</td> <td>Dalbergia sissoo</td> </tr> <tr> <td>Arjun</td> <td>Terminalia arjuna</td> </tr> <tr> <td>Kanji</td> <td>Gmelina arborea</td> </tr> <tr> <td>Tank</td> <td>Tectona grandis</td> </tr> <tr> <td>Bamboo</td> <td>Bambusa nuda</td> </tr> <tr> <td>Others</td> <td>Various species</td> </tr> </tbody> </table>	Site	Area (ha)	Species Planted		Common Name	Scientific Name	Shahjahanpur 1B	4.60 Ha	Sheesham	Dalbergia sissoo	Arjun	Terminalia arjuna	Kanji	Gmelina arborea	Tank	Tectona grandis	Bamboo	Bambusa nuda	Others	Various species
Site	Area (ha)	Species Planted																				
		Common Name	Scientific Name																			
Shahjahanpur 1B	4.60 Ha	Sheesham	Dalbergia sissoo																			
		Arjun	Terminalia arjuna																			
		Kanji	Gmelina arborea																			
		Tank	Tectona grandis																			
		Bamboo	Bambusa nuda																			
		Others	Various species																			



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	Shahjhapur 2C(i)	11.64 Ha	Sheesham	Dalbergia sissoo		
			Arjun	Terminalia arjuna		
			Kanjhi	Gmelina arborea		
			Teak	Tectona grandis		
			Bamboo	Bambusoid etc		
			Others	Various species		
	Khajnwara 2B	6.23 Ha	Sheesham	Dalbergia sissoo		
			Arjun	Terminalia arjuna		
			Kanjhi	Gmelina arborea		
			Teak	Tectona grandis		
			Bamboo	Bambusoid etc		
			Others	Various species		
	Kaluwala 2B	2.29 Ha	Sheesham	Dalbergia sissoo		
			Arjun	Terminalia arjuna		
			Kanjhi	Gmelina arborea		
			Teak	Tectona grandis		
			Bamboo	Bambusoid etc		
			Others	Various species		
	Sahansara 1	2.80 Ha	Kuar	Acacia catechu		
			Sheesham	Dalbergia sissoo		
			Teak	Tectona grandis		
Gundul			Gmelina arborea			
Barakala 2B	17.60 Ha	Sheesham	Dalbergia sissoo			
		Teak	Tectona grandis			
		Casapari	Pterocarpus marsupium			
		Gundul	Gmelina arborea			
	Kuar	Acacia catechu				
	Total	45.16 Ha				
(c)	If compensatory plantation not made the reason for the lapses.		N.A			
(d)	Condition of plantation.....survival.....av.Ht.....Av. girth	Site	Area (ha)	Survival %	Av.Ht (In Feet)	Av. Girth (in Cm)
		Shahjhapur 1B	4.60	87.22	8-12	10-14

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	Shohgaha pur 2C(i)	11.64	87.24	8-12	10-14	
	Khajmaw ar 2B	6.23	87.14	8-12	10-14	
	Katrwal a 2B	2.29	87.28	8-12	10-14	
	Saltansar a 1	2.80	87.10	8-12	10-14	
	Barakala 2B	17.60	86	8-12	10-14	
9.	<p>Remarks: In the above mentioned proposal, a total of 70.201 hectares of protected forest land was included, against which compensatory afforestation was carried out on a total of 140.565 hectares of degraded forest land. This included 45.16 hectares of degraded forest land within the Shiwalik Forest Division, and 95.405 hectares of degraded forest land within the Jalaun Forest Division, Urai. The afforestation was carried out in the following areas: 20 hectares in the Kaunch Range, Mau Forest Block; 25.405 hectares in the Dang Gatai Forest Block; and 50 hectares in the Gopalpura Forest Block of the Madhogadh Range.</p> <p>(It should be mentioned that the plantation are identifiable as specifically related to the project)</p>					

Part III

(Plantation of dwarf trees in case of transmission line)

S.No.			
1.	Number of trees planted	Nil	
2.	Year of planting	Nil	
3.	Expenditure (Rs.)	Nil	
4.	Present condition of plantation	%Survival	Av Ht Av.Girth

Part-IV

(Reclamations of the area worked under mining quarrying)

S.No.		
1.	Mining/quarrying work completed in	Year-Nil
2.	Reclamation work done item of work	<u>Area in ha.</u> Nil <u>Year Expenditure</u> Nil



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3.	Present condition of the area worked/reclaimed : Nil No reclamation work has been started possibly due to presence of mineralized area.
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Part-V

(Conditions stipulated by Govt. of India other than mentioned above)

S.No.	Condition	Comments
1.	In Principle Approval Condt. No 2(a) - As per the orders given under IA No. 566 in the Hon'ble Supreme Court's Writ Petition (Civil) 202/1995 and as per the Government of India's letter no. 5-3/2007-FC dated 05.02.2009, the Net Present Value (NPV) of the specified amount will be deposited by the user agency in CAMPA, New Delhi.	In compliance with the conditions, the user agency has deposited an amount of ₹2,45,61,110.00 into the CAMPA fund, corresponding to 39,235 hectares related to the Shiwalik Forest Division.
	In Principle Approval Condt. No 2(b) Subsequent to this, an online e-receipt of the deposited amount, along with a compliance report of the In-principle approval (which should include a detailed breakdown of the deposited amount, such as compensatory afforestation and details of the NPV amount) should be submitted. Only after this, the final approval will be considered.	The condition has been complied with, and final approval has been issued by the Government of India in this case.
	In Principle Approval Condt. No 2(c) The user agency will submit an undertaking certificate (by the competent authority) stating that if the NPV (Net Present Value) rate increases, the additional amount will be deposited by the user agency.	Undertaking has been given by User agency.
2.	In Principle Approval Condt. No (3) After final approval, the boundary pillars of the proposed forest area will be demarcated at the expense of the User Agency. The latitude and longitude will also be shown on the map and the pillars, and the forward and backward bearing must be written in each pillar of forest area.	Undertaking has been given by User agency.
3.	In Principle Approval Condt. No (4) The user agency will submit an undertaking stating that, in accordance with IRC standards and in compliance with the order dated 16.11.2015 issued by the Hon'ble National Green Tribunal (Central Zone Bench, Bhopal) in Application No. 27/2015, Babulal Jaju vs. Rajasthan Government, the user agency will carry out plantation on both sides of the road as well as on the median (if available) at its own expense, under the direction of the Forest Department.	Undertaking has been given by User agency.
4.	In Principle Approval Condt. No (5) The muck disposal plan shall be prepared by the User agency and	In compliance with the condition, the muck disposal plan was submitted by



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	sent to this office after getting it signed by the Divisional Forest Officer.	the user agency that has been counter signed by the Divisional Forest Officer, Shiwalik, and forwarded to the higher authorities along with compliance to the terms of the In-principle approval.
5.	In Principle Approval Condt. No (6). The User Agency and the State Government shall comply with all the present and future applicable rules, law and guidelines.	Undertaking has been given by User agency.
6.	In Principle Approval Condt. No (7) As per the guidelines issued by the Ministry of Environment, Forest and Climate Change, New Delhi, in letter no. 11-306/2014-FC(PT) dated 28.08.2015, after the issuance of In-principle approval, the user agency can begin the felling of proposed trees and start the work only after complying with the conditions mentioned in the In-principle approval, such as compensatory afforestation, NPV, wildlife conservation plan, plantation of dwarf medicinal plants, and the transfer and mutation of forest land in favour of the Forest Department	Certificate has been submitted by the user agency.
7.	Final approval (1) Legal status of forest land shall remain unchanged.	Undertaking has been submitted by User agency in standard condition.
8.	Final approval(4) During the construction and maintenance of the project, no harm will be caused to the flora and fauna of the surrounding area.	Undertaking has been submitted by User agency.
9.	Final approval (5). Apart from the proposed land, no cutting or filling of soil/stone will be done from/on the surroundings forest land during the construction work.	-
10.	Final approval(6). The forest land shall not be used for any other purpose other than that specified in the proposal	Undertaking has been submitted by User agency in standard condition.
11.	Final approval(7). The User Agency will provide LPG/Kerosene oil to the labourers/staff working at the site during construction work, so that there is no damage to the nearby forest.	Undertaking has been submitted by User agency.
12.	Final approval(8). The user agency will not set up any kind of camp for labourers/staff around the proposed site/forest area.	-
13.	Final approval (9). The proposed forest area will be demarcated by boundary pillars at the expense of the User agency. Each pillar will have its number, DGPS coordinates, Forward and Backward bearing and distance from the adjacent pillar. The said demarcation work will be completed within 3 months of issuance of in-principle approval.	Undertaking has been submitted by User agency in standard condition.



14.	Final approval (12). The user agency shall, if necessary, obtain environmental clearance under the provisions of the Environmental (Protection) Act 1986.	Undertaking has been submitted by User agency.
15.	Final approval (14). In case of non-compliance or unsatisfactory compliance of any of the condition of the proposal, the central government reserves the right to revoke the proposal.	

Part-VI

(Condition informed by the state government in addition to the Government of India's conditions and other steps taken to preserve forest, wildlife & prevent soil erosion etc.)

S.No	Condition /Purpose	Action taken
1	State Govt. Order's Condition No. 15 - The project proponent shall obtain no objection certificate from the land owning department of the protected forest land before starting the work.	Certificate has been submitted by the user agency.
2	State Govt. Order's Condition No. 17 - No officers, employee, or contractor of the project proponent or any other working under or connected with the said project shall damage any forest property and in case any damage is caused to the forest property by the said person, the compensation determine by the concerned DFO shall be binding on the project proponent.	Undertaking has been submitted by User agency in standard condition.
3	State Govt. Order's Condition No. 18 - The Proposed forest land will remain in the use of project proponent during the period in question as long as the proponent need it for the said purpose. If the proponent does not need the proposed forest land or any part of it, then the proposed forest land or such part of it as the cases may be which is not required by the project proponent, will be returned to the forest department, Govt. of Uttar Pradesh without paying any compensation.	Undertaking has been submitted by User agency in standard condition.
4	State Govt. Order's Condition No. 19 - The forest department officers and its other concerned officers shall have the right to inspect the forest land in question at any time they deem necessary.	Undertaking has been submitted by User agency in standard condition.
5	State Govt. Order's Condition No. 21 - According to Government of India letter no 5-3/2007 FC(PT) Dated 19-08-2010 and Letter no J-11013/41/2006-1A-II(1) dated 02.12.2009 the project proponent has to ensure that they have obtain environmental clearance/approval from the competent level and approval from the standing committee of National Board for Wildlife, if applicable, separately before starting the work.	Undertaking has been submitted by User agency.
6	State Govt. Order's Condition No. 22- If the land in question falls within sanctuary/national park, then permission has to be taken separately from the Hon'ble Supreme Court, New Delhi	N/A
7	State Govt. Order's Condition No. 23- Work will be started only after obtaining all legal/administrative clearance.	



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8	State Govt. Order's Condition No. 24- In addition to the above, such directions as may be given by the Central Govt./State Govt./ Hon'ble Court from time to time shall be complied with by the project proponent.	Undertaking has been submitted by User agency in standard condition
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**Part-VII
(Monitoring)**


1.	Whether any committee has been formed for monitoring of the action on condition stipulated	NO
2.	If no, give reason, if yes Give details of the committee.	-
3.	Reports of the monitoring committee	NA

Part-VIII

1.	Abstract reports of inspection of forest officer if any	-
2.	Remark of the CCF in regard to progress of the action on stipulated conditions	-
3.	Effect of the project on forest & wildlife	-

P. M.

Submitted by:-


 Divisional Forest Officer
 Shiwalik Forest Division
 Saharanpur



PRO-FORMA

Monitoring of the action on stipulates conditions in the case of proposals approved by the Government of India under Section '2' of the Forest (Conservation) Act, 1980

Part-I
(General Particulars)

1. Name/Purpose of the proposal : Improvement, upgradation and construction of Ganeshpur-Dehradun road (NH72A) in the state of Uttar Pradesh (Km 0.0 to Km 16.160) and Uttarakhand (km 16.160 to km 19.785) to 4 lane configuration.
Proposal Number :- FP/UP/Road/45282/2020
- In Saharanpur, within the Shiwalik Forest Division, the widening and elevated road construction of National Highway No. 72A (from Ganeshpur to Dakali Temple) between km 16,000 and 33,000 (new chainage 0.000 to 16,160) requires 47,7054 hectares of forest land (including 5,1893 hectares of protected forest land and 42,5161 hectares of reserved forest land) for non-forestry use under the Forest Conservation Act, 1980. This includes permission for the removal of 8,588 obstructive trees and plants (5,354 trees and 3,234 plants).
2. Date of the Govt. of India's letter according permission : The In-principle approval was granted by the Government of India under letter No. 8B/UP/06/160/2020/FC/1108 dated 23.12.2020, and the Final approval was granted under letter No. 8B/UP/06/160/2020/FC/229 dated 20.07.2021.
3. Area permitted to be diverted (in ha.) : 47.7054 Ha (5.1893ha Protected Forest & 42.5161ha Reserve Forest)
4. District & forest division : Dist. Saharanpur & Shiwalik Forest Division Saharanpur
5. Area actually diverted (in ha.) : 47.7054 Ha (5.1893ha Protected Forest & 42.5161ha Reserve Forest)

Part-II

(Compensatory Afforestation)

S.No.	Extent	District	Division
1.	Khasara no./Survey no.	(1).Saharanpur (Survey Topo sheet NO-53F/16, H43L11, H43L16) (Budhavan 1B, Kahuwala 1b, shahjahanpur 1b, Budshahibag 1b, kuluwala 2b, shahjahanpur-3b, Shiwalik forest Division Saharanpur)	Shiwalik Forest Division



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2.	Whether the afforestation is made on forest or non forest area.	Degraded Forest land																																																
3.	If non forest land, whether the land has been declared as protected/reserved forest (encl copy of the notification)	NA																																																
4.	If no, the steps taken to declare it protected forest.	NA																																																
5.	Whether the Afforestation cost was paid by the user agency. Yes/No	Yes																																																
6.	If yes, the amount paid (Rs.)	Rs.2,30,85,000.00																																																
7.	Whether the amount paid was deposited in separate fund and was utilized in addition to the normal funds for forestry operation. (Give details)	Fund deposited in CAMPA Fund.																																																
8.	Details of plantation raised																																																	
	a.																																																	
	b. Species planted.	Species planted in the areas of Shivalik Forest Division-																																																
	c.																																																	
		<table border="1"> <thead> <tr> <th rowspan="2">Site</th> <th rowspan="2">Area (Ha)</th> <th colspan="2">Species Planted</th> </tr> <tr> <th>Common Name</th> <th>Scientific Name</th> </tr> </thead> <tbody> <tr> <td rowspan="6">Budhvan IB (Pelo Beat)</td> <td rowspan="6">10.00 Ha</td> <td>Shisham</td> <td>Dalbergia sissoo</td> </tr> <tr> <td>Katagan</td> <td>Tectona grandis</td> </tr> <tr> <td>Palkhan</td> <td>Ficus virens</td> </tr> <tr> <td>Jaman</td> <td>Syzygium cumini</td> </tr> <tr> <td>Amla</td> <td>Phyllanthus emblica</td> </tr> <tr> <td>Peepal</td> <td>Ficus religiosa</td> </tr> <tr> <td rowspan="6">Kaluwala IB, Part 1</td> <td rowspan="6">10.0 Ha</td> <td>Shisham</td> <td>Dalbergia sissoo</td> </tr> <tr> <td>Katagan</td> <td>Tectona grandis</td> </tr> <tr> <td>Palkhan</td> <td>Ficus virens</td> </tr> <tr> <td>Jaman</td> <td>Syzygium cumini</td> </tr> <tr> <td>Amla</td> <td>Phyllanthus emblica</td> </tr> <tr> <td>Peepal</td> <td>Ficus religiosa</td> </tr> <tr> <td rowspan="6">Kaluwala IB, Part 2</td> <td rowspan="6">7.0 Ha</td> <td>Shisham</td> <td>Dalbergia sissoo</td> </tr> <tr> <td>Katagan</td> <td>Tectona grandis</td> </tr> <tr> <td>Palkhan</td> <td>Ficus virens</td> </tr> <tr> <td>Jaman</td> <td>Syzygium cumini</td> </tr> <tr> <td>Amla</td> <td>Phyllanthus emblica</td> </tr> <tr> <td>Peepal</td> <td>Ficus religiosa</td> </tr> </tbody> </table>	Site	Area (Ha)	Species Planted		Common Name	Scientific Name	Budhvan IB (Pelo Beat)	10.00 Ha	Shisham	Dalbergia sissoo	Katagan	Tectona grandis	Palkhan	Ficus virens	Jaman	Syzygium cumini	Amla	Phyllanthus emblica	Peepal	Ficus religiosa	Kaluwala IB, Part 1	10.0 Ha	Shisham	Dalbergia sissoo	Katagan	Tectona grandis	Palkhan	Ficus virens	Jaman	Syzygium cumini	Amla	Phyllanthus emblica	Peepal	Ficus religiosa	Kaluwala IB, Part 2	7.0 Ha	Shisham	Dalbergia sissoo	Katagan	Tectona grandis	Palkhan	Ficus virens	Jaman	Syzygium cumini	Amla	Phyllanthus emblica	Peepal	Ficus religiosa
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	Shahjapur 1B, Part 1	15.00 Ha	Shisham	Dalbergia sissoo		
			Katsagaan	Tectona grandis		
			Pikhan	Ficus verna		
			Jaman	Syzygium cumini		
			Amli	Phyllanthus emblica		
			Peepal	Ficus religiosa		
	Shahjapur 1B, Part 2	5.00 Ha	Shisham	Dalbergia sissoo		
			Katsagaan	Tectona grandis		
			Pikhan	Ficus verna		
			Jaman	Syzygium cumini		
			Amli	Phyllanthus emblica		
			Peepal	Ficus religiosa		
Budshahibagh 1B Maganpura Beat (Basowala)	10.50 Ha	-	-			
Kaluwala 2B, Babhariya Srot Part 1	10.00 Ha	-	-			
Kaluwala 2B, Babhariya Srot Part 2	10.00 Ha	-	-			
Shahjapur 3B (Uchhadu) Part 1	10.0 Ha	-	-			
Shahjapur 3B (Dobowala) Part 2	10.0 Ha	-	-			
Total	95.50					
d.	If compensatory plantation not made the reason for the lapses.	N/A				
e.	Condition of plantation..... survival.....av.Ht.....Av. girth	Site	area (ha)	Survival %	av.Ht (in Feet)	Av. Girth (in Cm)
		Budhawan 1B (Pelo Beat)	10.00	95.02	04-06	06-08
		Kaluwala 1B, Part 1	10.00	95.03	04-06	06-08
		Kaluwala 1B, Part 2	7.00	95.06	04-06	06-08
		Shahjapur 1B, Part 1	15.00	95.04	04-06	06-08
		Shahjapur 1B, Part 2	5.00	95.05	04-06	06-08
		Budshahibagh 1B Maganpura Beat (Basowala)	10.50	-	-	-



Pro

	Kaluwala 2B, Babhariya Srot Part 1	10.0 0	-	-	-
	Kaluwala 2B, Babhariya Srot Part 2	10.0 0	-	-	-
	Shahjapur 3B (Uchabada) Part 1	10.0 0	-	-	-
	Shahjapur 3B (Dubowala) Part 2	10.0 0	-	-	-
9.	<p>Remarks: In the case of Civil Appeal No. 2570-2571 of 2022 titled "Citizen of Green Doon v/s Union of India & Ors," the Supreme Court, by its order dated 19.04.2022, established a 15-member Oversight Committee chaired by the Director General of Forests and Special Secretary, Ministry of Environment, Forest and Climate Change, Government of India. The first meeting of this Oversight Committee was held on 30.05.2022, and the minutes of this meeting were issued by MoEF&CC under letter No. 10-37/2021-ROHQ dated 06.06.2022. According to point 7(2) of these minutes, a Subcommittee was formed to assess the suitability of compensatory afforestation and additional afforestation sites. The Subcommittee inspected the compensatory afforestation sites and found 5 sites totaling 48.50 hectares unsuitable for afforestation. New sites were selected in their place, and these were approved by the REC in the 9th meeting of the Regional Empowered Committee held on 06.09.2023. Afforestation on the newly approved sites, totaling 50.50 hectares, has not yet been carried out and is proposed for the monsoon season of 2025.</p>				

Part III

(Plantation of dwarf trees in case of transmission line)

S.No.			
1.	Number of trees planted	Nil	
2.	Year of planting	Nil	
3.	Expenditure (Rs.)	Nil	
4.	Present condition of plantation	%Survival	Av Ht Av.Girth

Part-IV

(Reclamations of the area worked under mining quarrying)

S.No.			
1.	Mining/quarrying work completed in	Year-Nil	
2.	Reclamation work done item of work	Area in ha. Nil	Year Expenditure Nil
3.	Present condition of the area worked/reclaimed : Nil No reclamation work has been started possibly due to presence of mineralized area.		

Part-V



P.

(Conditions stipulated by Govt. of India other then mentioned above)

S.No.	Condition	Comments
1	1st stage cond.-(1)- Legal status of the forest land shall remain unchanged.	Undertaking has been submitted by User agency.
2	1st stage cond.-(4)- The State Government shall charge the Net Present Value (NPV) for the 47.7054 ha. Forest area to be diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 30-10-2002, 1-08-2003, 28-3-2008, 24-4-2008, and 9-5-2008 in IA No. 566 in WPC No. 202/1995 and as per the guidelines issued by the Ministry vide letters No. 5-1/1998-FC(Pl.II) dated 18-09-2003 as well as letter No. 5-2/2006-FC dated 03-10-2006 and 5-3/2007-FC dated 05-02-2009 in this regard.	In compliance with the conditions, the User Agency has deposited the Net Present Value (NPV) of ₹3,83,07,436.00 for 47.7054 hectares of forest land into the CAMPA fund.
3	1st stage cond.-(5)-Additional amount of the NPV of the diverted forest land if any becoming due after finalization of the same by the Hon'ble Supreme Court of India on receipt of the report from Expert Committee, shall be charged by the State Government from the User Agency. The user Agency shall furnish an undertaking to this effect.	Undertaking has been submitted by User agency.
4	1st stage cond.-(6)-User agency shall restrict the felling of hare trees to minimum number in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and the cost of felling of trees shall be deposited by the User Agency with the State Forest Department.	Certificate has been submitted by User agency.
6	1st stage cond.-(7)-The complete compliance of the FRA 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.	Certificate has been submitted by User agency.
7	1st stage cond.-(8)- Strip plantation on both sides and central verge of the road shall be raised at the cost of user agency as per the IRC norms in compliance of order dated 16-11-2015 passed by Hon'ble NGT, Central zone Bhopal in IA No 27/2015(Babulal Jaju V/s Rajasthan Government).	Undertaking has been submitted by User agency.
8	1st stage cond.-(9)- Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/Forest Area.	Undertaking has been submitted by User agency.
9	1st stage cond.-(10)- The user agency shall provide suitable under/over pass in Protected area /Forest area as recommendation of CWLW/NBW/FAC/REC.	Undertaking has been submitted by User agency.
10	1st stage cond.-(11)- User agency shall obtain Environmental Clearance as per the provisions of the Environmental (Protection) Act 1986 if applicable.	Undertaking has been submitted by User agency.

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11	1st stage cond.-(12)- The layout plan of the proposal shall not be changed without prior approval of Central Government	Undertaking has been submitted by User agency.
12	1st stage cond.-(13)- No labour camp shall be established on the forest land.	Undertaking has been submitted by User agency.
13	1st stage cond.-(14)- Sufficient firewood preferably the alternate fuel shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.	Undertaking has been submitted by User agency.
14	1st stage cond.-(15)- The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost as per the directions of the concerned Divisional Forest Officer.	Undertaking has been submitted by User agency.
15	1st stage cond.-(16)- No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.	Undertaking has been submitted by User agency.
16	1st stage cond.-(17)- The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favor of the user agency or the project life whichever is less	Undertaking has been submitted by User agency.
17	1st stage cond.-(18)- The forest land shall not be used for any purpose other than that specified in the project proposal.	Undertaking has been submitted by User agency.
18	1st stage cond.-(19)- The forest land proposed to be diverted shall under no circumstances be transferred to an other agencies, department or person without prior approval of Govt. of India	Undertaking has been submitted by User agency.
19	1st stage cond.-(20)- Violation of any of these conditions will amount to violation of Forest (conservation) Act 1980 and action would be taken as per the MoEF&CC guidelines F.NO. 11-42/2017-FC dt 29-01-2018	Undertaking has been submitted by User agency.
20	1st stage cond.-(21)- Any other condition that the ministry of Environment, Forest & Climate change may stipulate from time to time in the interest of conservation protection and development of forest & wildlife.	Undertaking has been submitted by User agency.
21	1st stage cond.-(22)- As far as possible maximum number of trees shall be translocated according to a detailed scheme for translocation of suitable plants prepared in consultation with the State Forest Department and the cost for the same shall be borne by the user Agency.	A total of 155 trees have been translocated.
22	1st stage cond.-(23)- All Funds received form the user agency under the project shall be transferred/deposited to CAMPA fund only through e-portal (https://parivesh.nic.in/)	The User Agency has deposited all due amounts into the CAMPA fund.
23	1st stage cond.-(24)- The compliance report shall be uploaded on e-portal (https://parivesh.nic.in/)	The compliance report for the conditions of the in-principle approval has been uploaded online by the User Agency.
24	IInd stage cond. No.17- A detailed report on translocation shall be sent by the State forest	Compliance will be done.



department once the process of translocation is completed.
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Part-VI

(Condition informed by the state government in addition to the Government of India's conditions and other steps taken to preserve forest, wildlife & present soil erosion etc.)

S.No	Condition /Purpose	Action taken
1	(State Govt. Order's Condition No. 20): No officers, employee, or contractor of the project proponent or any other working under or connected with the said project shall damage any forest property and in case any damage is caused to the forest property by the said person, the compensation determine by the concerned DFO shall be binding on the project proponent.	-
2	State Govt. Order's Condition No. 21 - The Proposed forest land will remain in the use of project proponent during the period in question as long as the proponent need it for the said purpose. If the proponent does not need the proposed forest land or any part of it, then the proposed forest land or such part of it as the cases may be which is not required by the project proponent, will be returned to the forest department, Govt. of Uttar Pradesh without paying any compensation.	-
3	State Govt. Order's Condition No. 22 - The forest department officers and its other concerned officers shall have the right to inspect the forest land in question at any time they deem necessary.	-
4	State Govt. Order's Condition No. 24 - According to Government of India letter no 5-3/2007 FC(PT) Dated 19-08-2010 and Letter no J-11013/41/2006-1A-II(1) dated 02.12.2009 the project proponent has to ensure that they have obtain environmental clearance/approval from the competent level and approval from the standing committee of National Board for Wildlife, if applicable, separately before starting the work	Wildlife clearance has been issued by the Ministry of Environment, Forest and Climate Change (MoEF&CC), Wildlife Division, New Delhi, as per letter No. F.No. 6-168/2020 WL dated 01.02.2021, and by the Principal Chief Conservator of Forests (Wildlife), Uttar Pradesh, as per letter No. 2133/26-11 dated 04.03.2021.
5	State Govt. Order's Condition No. 25- If the land in question falls within sanctuary/national park, then permission has to be taken separately from the Hon'ble Supreme Court, New Delhi	-
6	State Govt. Order's Condition No. 26- Work will be started only after obtaining all legal/administrative clearance.	-
7	State Govt. Order's Condition No. 27- In addition to the above, such directions as may be given by the Central Govt./State Govt./ Hon'ble Court from time to time shall be complied with by the project proponent.	-
8	State Govt. Order's Condition No. 28 - The project proponent shall obtain no objection certificate from the land owning department of the protected forest land before starting the work.	-



P.M.

9	State Govt. Order's Condition No. 29 – The permission order in question is being issued on the basis of the report/recommendations of the CCF/Nodal Officer, Uttar Pradesh, Lucknow. In future if any fact is concealed in the case or any other fact against the rule come to light, then CCF/Nodal Officer will be himself responsible.	Undertaking has been given by the User agency.
10	State Govt. Order's Condition No. 30 - The CCF/Nodal Officer, Uttar Pradesh, Lucknow will provide his verification report to the government regarding the above terms and conditions related to the project.	—
11	State Govt. Order's Condition No. 31 - There are 8588 trees (5354 trees and 3234 saplings) obstructing the project. Therefore ETT will be complied under the issued agenda dated 16.08.2021.	A total of 155 trees have been translocated.

**Part-VII
(Monitoring)**

1.	Whether any committee has been formed for monitoring of the action on condition stipulated	Yes
2.	If no, give reason, if yes Give details of the committee.	In the case of Civil Appeal No. 2570-2571 of 2022 titled "Citizen of Green Doon v/s Union of India & Ors." the Supreme Court, by its order dated 19.04.2022, established a 15-member Oversight Committee chaired by the Director General of Forests and the Special Secretary of the Ministry of Environment, Forest and Climate Change, Government of India.
3.	Reports of the monitoring committee	The first meeting of the Oversight Committee was held on 30.06.2022, the second meeting on 15.07.2022, the third meeting on 07.11.2022, the fourth meeting on 16.01.2023, the fifth meeting on 16.05.2023, and the sixth meeting on 11.12.2023. The minutes of the first five meetings are attached, while the minutes of the sixth meeting are yet to be received.

Part-VIII

1.	Abstract reports of inspection of forest officer if any	
2.	Remark of the CCF in regard to progress of the action on stipulated conditions	
3.	Effect of the project on forest & wildlife	

Specific Observation


- In compliance with point 07 of the minutes dated 29.06.2023 from the fifth meeting of the Oversight Committee established by the Supreme Court's order on 19.04.2022, a Subcommittee was formed under the chairmanship of (DGF (Central), Ministry of Environment, Forest and Climate Change, Regional Office



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Dehradun. This Subcommittee inspected the under-construction road (Ganeshpur-Dehradun, NH 72A) on 21.12.2023. During the inspection, it was directed to form a committee under the Sub Divisional Forest Officer to measure the actual width of the road at various chainages. The committee, led by the Sub Divisional Forest Officer of Shivalik Forest Division, found that the road was constructed with an excess of 0.038958 hectares of land. Consequently, a case has been registered under Section 26 of the Indian Forest Act, 1927, for the Mohand Range (Case No. 31/2023-24), and the investigation process is currently underway.

Submitted by:-


Divisional Forest Officer
Shivalik Forest Division
Saharanpur





dy. Secy

File No. 10-37/2021-ROHQ

Government of India
Ministry of Environment, Forest and Climate Change
(ROHQ Division)

By Speed Post/E-mail

Indira Paryavaran Bhawan,
Jor Bagh Road, Aliganj, New Delhi-110003
Dated: 6th June, 2022

OFFICE MEMORANDUM

Sub: Minutes of the First Meeting of Oversight Committee constituted under the direction of Hon'ble Supreme Court of India's order dated 19.04.2022 in Civil Appeal Nos. 2570-2571 of 2022 titled as "Citizens of Green Doon vs Union of India & Ors."- reg.

The undersigned is directed to forward herewith minutes of the First Meeting of Oversight Committee constituted under the direction of Hon'ble Supreme Court of India's order dated 19.04.2022 in Civil Appeal Nos. 2570-2571 of 2022 titled as "Citizens of Green Doon vs Union of India & Ors." held on 30th May, 2022 at 04:30 P.M. in Krishna Conference Room of Indira Paryavaran Bhawan, Jorbagh Road, Aliganj, New Delhi for necessary action and compliance.

Encl: As above

Abhijit Roy

(Abhijit Roy)

Under Secretary to the Government of India
Tel: 011-208 19387
E-mail: abhijit.roy@nic.in

Distribution:

1. Additional Chief Secretary (Forest), Government of Uttarakhand.
2. Dr. Anil Prakash Joshi, Founder of the Himalayan Environmental Studies and Conservation Organisation (HESCO).
3. Mr Vijay Dhasmana (E-mail: vijay.dhasmana@gmail.com).
4. Director, WII, Dehradun, GoI.
5. Chairman, Central Pollution Control Board.
6. Chairman, Uttarakhand Pollution Control Board.
7. PCCF (Wildlife), Government of Uttarakhand.
8. PCCF (Wildlife), Government of Uttar Pradesh.
9. State Environment Impact Assessment Authority, Uttarakhand.
10. Director, FRI, Dehradun.
11. Commissioner, Saharanpur.
12. Commissioner, Dehradun.

2- / Dm
9/6/22

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File No.10-37/2021-ROHQ

- 13.Conservator of Forest, Dehradun, Government of Uttarakhand.
- 14.Conservator of Forest, Saharanpur, Government of Uttar Pradesh.
- 15.The Regional Officer, IRO, Dehradun, MoEF&CC.
- 16.The Regional Officer, IRO Lucknow, MoEF&CC.

Copy for information to:

- 1. PPS to DGF&SS, MoEF&CC.
- 2. IGF (RKP)/DIGF (ROHQ), MoEF&CC.
- 3. Shri Pankaj Kumar Mourya, GM (Tech)-cum-Project Director, National Highways Authority of India, PIU, Vasant Vihar, Dehradun-248006.

कार्यालय का संख्या/प्रतिपत्र संख्या, साहरनपुर जिला, उत्तर प्रदेश
 फाइल नं. 3254/14 (45292) दिनांक 08 जून 2022.
 प्राथमिकी प्रणाली का निष्पत्ति, राष्ट्रीय राजमार्ग, साहरनपुर की
 अंत के अंतर्गत के अंतर्गत जंगल क्षेत्रों, कार्यवाही हेतु प्रेषित
 संख्या :- 3254/14 (45292)

उपरोक्त
 (संकेत सहित)
 प्रशासनिक अधिकारी
 कार्यालय वन संरक्षण क्षेत्रीय निदेशक
 साहरनपुर जिला
 उत्तर प्रदेश

वन संरक्षण क्षेत्रीय निदेशक
 साहरनपुर जिला
 उत्तर प्रदेश

Minutes of the first meeting of Oversight Committee constituted on the



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directions of Hon'ble Supreme Court's Order dated 19.04.2022 in Civil Appeal Nos. 2570-2571 of 2022 titled "Citizen of Green Doon vs Union of India & Others" held under the Chairmanship of Director General of Forests and Special Secretary, Ministry of Environment, Forest and Climate Change on 30.05.22.

First meeting of Oversight Committee constituted on the directions of Hon'ble Supreme Court's Order dated 19.04.2022 in Civil Appeal Nos. 2570-2571 of 2022 titled "Citizen of Green Doon vs Union of India & Others" held under the Chairmanship of Director General of Forests and Special Secretary, Ministry of Environment, Forest and Climate Change (MoEF&CC) on 30th May, 2022 at 04:30 P.M. at Krishna Conference room, Jal Wing, Indira Paryavaran Bhawan, MoEF&CC, New Delhi. Members of the Oversight Committee and officers from MoEF&CC attended the meeting. The list of participants is attached as Annexure-I.

2. IGF (FC/ROHQ), MoEFCC welcomed all the participants and requested to proceed for the presentation prepared by NHAI, Govt. of Uttar Pradesh and Govt. of Uttarakhand and the deliberation on the issues.
3. NHAI gave the presentation and gave the information regarding progress of he work. Moreover, the officials of the NHAI underlined the issue of need of muck disposal from the excavation site to the other site either with in the RoW or to a private land under intimation to the forest department. NHAI officials told that it will be a big problem to dispose surplus muck i.e. 64,000 cm³ during coming monsoon season otherwise it may damage adjoining forest area and may adversely impact the natural flow of torrents in the area of works. NHAI officials also claimed that as per norms of the project 85% muck is disposed at the project site itself.
4. Dr. Dheeraj Pandey, CCF (Shivalik Circle), Govt. of Uttarakhand in his presentation explained about the Additional Compensatory Afforestation of 10 ha., status of tree felling, status of muck disposal, mitigation measures for protection of wildlife, identification of crossing zones, preparation of wildlife management plan and requirements of equipment, and tentative cost summary of the project related to wildlife management and mitigation measures to be taken.
5. Shri N.K. Janoo, CCF, Govt. of Uttar Pradesh gave a brief about the status of issues related to royalty and muck disposal. It was informed that Govt. of UP has gave clarification that no royalty is to be taken and this issue related to royalty has been



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File No.10-37/2021-ROHQ

resolved. However, he insisted that in case of transportation of muck, which is forest produce, transit permit by depositing transit fee, will be applicable in the matter unless clarified and exemption if any given by the State Government. Moreover, he also insisted that since only 12,018.17 cum muck has to be disposed of and transported away from the construction site, therefore NHAI has to give the details of the transportation plan and if there is any revision in muck disposal plan proposed, the same may also be intimated to all concerned.

6. Dr. Anil Prakash Joshi, emphasized the importance of eco-system restoration and need of taking the plantation activities more holistically by including works of soil and moisture conservation.

7. After hearing the views from NHAI, Govt of Uttarakhand and Uttar Pradesh, following decisions/discussions took place in the meeting-

(1) Height of the Underpass/ Flyover - The NHAI will ensure that the locations and heights of underpasses/overpasses should be as per WII's recommendations, approval accorded by the SCNBWL and as directed by the Hon'ble Supreme Court and that needs to be seen in the field. NHAI officials were also apprised that any change in this is beyond the scope of the committee. Moreover, details of mitigation measures including numbers and designs of the mitigation structures shall be provided by the NHAI to the members of the committee. The NHAI officials were directed to ensure the mitigation measure without any deviations of any kind and to comply the terms and conditions of the approvals accorded and directions given.

(2) To ensure the suitability of both CA land and additional CA land, a subcommittee consist of Shri Anil Joshi, Shri Vijay Dhasmana, Shri N K Janu, Shri Dheeraj Pandey and Shri Dinesh Kumar shall visit the identified sites and give a report with in one month along with the suggestions if any.

(3) The Committee decided that an eco-restoration plan of the affected area including of CA and Additional CA area shall also be prepared in addition to compensatory afforestation plan. Committee also requested both the Government of UP and Uttarakhand to have combined eco-restoration plan of the landscape under effect and submit the report within one month. Shri N.K. Janoo, CCF, Govt. of UP will be the Nodal Officer for this task.

(4) State of UP may allow the disposal of muck before the advent of monsoon, as requested by the NHAI, subject to strict compliance of muck disposal plan as



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approved and payment of transit fee and other levies as applicable in the Acts and rules applicable for such transportation. However, the committee is of the view that in case there is any disagreement between State of UP and NHAI regarding transit permit/payment of transit fee, the same may be resolved in time, however the disposal of muck may be allowed by the State of UP, in case the NHAI gives an undertaking to abide the decision of the State of UP in this regard. It is necessary for avoiding damage to the forest and area due to non disposal of muck and change in the course of torrential streams in monsoon.

(5) The Committee also directed NHAI to submit the KML files for additional CA to IRO Dehradun and Lucknow for examining and DSS verification done and a report submitted by them to committee with in 15 days.

(6) Director, CPCB requested to have a bio-diversity conservation plan and suggested that an expert/Consultant may be engaged by NHAI to see the effect on the river/rivulets. On this Chairman advised that this issue will be included in the eco-restoration plan to be submitted/prepared by the concerned State Governments. Necessary expert opinion can be provided by WII if necessary.

(7) It was decided that the next meeting of the committee will be Uttarakhand and the same will be coordinated by CCF Dehradun Shri Dheeraj Pandey in consultation with NHAI.

The meeting ended with the vote of thanks to all.

Annexure-I

List of participants attended the meeting held on 30th May, 2022 under the Chairmanship of DGF&SS, MoEF&CC

1. Shri C.P. Goyal, Director General of Forests & Special Secretary, Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India (GoI).
2. Dr. S.P. Yadav, Additional Director General of Forest (FC & Project Tiger)/MS-NTCA/Director (WII), MoEF&CC, GoI.
3. Shri R.K. Sudhansu, Principal Secretary, Forest & Environment, Government of Uttarakhand.
4. Shri Ramesh Pandey, Inspector General of Forests (FC/ROHQ), MoEF&CC,



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5. Shri Pankaj Agrawal, Additional Principal Chief Conservator of Forests, Integrated Regional Office, Dehradun, MoEF&CC, GoI.
6. Dr. Anil Prakash Joshi, Founder of the Himalayan Environmental Studies and Conservation Organisation (HESCO).
7. Mr. Vijay Dhasmana
8. Shri A.K. Vidyarthi Director, Central Pollution Control Board, New Delhi.
9. Shri N.K. Janoo, Chief Conservator of Forest, Government of Uttar Pradesh.
10. Dr. Dheeraj Pandey, Chief Conservator of Forest (Shivalik Circle), Govt. of Uttarakhand.
11. Dr. Vijay Dhasmana, Vice Chancellor, Swami Ram Himalaya University, Swami Ram Nagar Jolly Grant, Dehradun-240016.
12. Shri S.S. Pal, Chief Environmental Officer, State Pollution Control Board (SPCB), Govt. of Uttarakhand.
13. Shri P.K. Joshi, Environmental Engineer, SPCB, Govt. of Uttarakhand
14. Shri Lokesh M., Commissioner, Saharanpur, Govt. of Uttar Pradesh
15. Shri Sushil Kumar, Commissioner, Garhwal, Dehradun, Govt. of Uttarakhand.
16. Ms. Shweta Sain, Divisional Forest Officer, Govt. of Uttar Pradesh.
17. Shri N.M. Tripathi, Divisional Forest Officer, Dehradun, Govt. of Uttarakhand.
18. Shri Dinesh Kumar, Scientist 'G', Forest Research Institute (FRI), Dehradun.
19. Dr. B. Mukhopadhyay, Environment Director, Environment Division, National Highways Authority of India (NHAI), Govt. of India.
20. Shri Pankaj Kumar Mourya, GM (Tech)-Cum- Project Director, NHAI, PIU, Vasant Vihar, Dehradun-248006.
21. Shri Rohit Panwar, NHAI.
22. Shri Sanjeev Sharma, Authority Engineer for NHAI (TPF).
23. Shri Manoj Kumar Khandelwal, Technical Officer (Forestry), ROHQ Division, MoEF&CC, GoI.

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By Speed Post/E-mail

Government of India
Ministry of Environment, Forest and Climate Change
(ROHQ Division)

Indira Paryavaran Bhawan,
Jor Bagh Road, Aliganj, New Delhi-110003
Dated: 25th July, 2022

OFFICE MEMORANDUM

Sub: Minutes of the ~~Second Meeting~~ of Oversight Committee constituted under the direction of Hon'ble Supreme Court of India's order dated 19.04.2022 in Civil Appeal Nos. 2570-2571 of 2022 titled as "Citizens of Green Doon vs Union of India & Ors."- Follow-up - regarding.

The undersigned is directed to forward herewith minutes of the Second Meeting of Oversight Committee, constituted under the direction of Hon'ble Supreme Court of India's order dated 19.04.2022 in Civil Appeal Nos. 2570-2571 of 2022 titled as "Citizens of Green Doon vs Union of India & Ors.", which was held under the chairmanship of Director General of Forests and Special Secretary, Ministry of Environment Forest and Climate Change (MoEF&CC) on 15th July 2022 at 1.30 P.M. at F.R.I. Dehradun (Uttarakhand) for necessary action and compliance.

Encl: As above

Abhijit Roy

(Abhijit Roy)

Under Secretary to the Government of India

Tel: 011-2081 9387

E-mail: abhijit.roy@nic.in

Distribution:

1. Additional Chief Secretary (Forest), Government of Uttarakhand.
2. Dr. Anil Prakash Joshi, Founder of the Himalayan Environmental Studies and Conservation Organisation (HESCO).
3. Mr Vijay Dhasmana (E-mail: vijay.dhasmana@gmail.com)
4. Director, WII, Dehradun, GoI.
5. Chairman, Central Pollution Control Board.
6. Chairman, Uttarakhand Pollution Control Board.
7. PCCF (Wildlife), Government of Uttarakhand.
8. PCCF (Wildlife), Government of Uttar Pradesh.
9. State Environment Impact Assessment Authority, Uttarakhand.
10. Director, FRI, Dehradun.
11. Commissioner, Saharanpur.
12. Commissioner, Dehradun.
13. Conservator of Forest, Dehradun, Government of Uttarakhand.
14. Conservator of Forest, Saharanpur, Government of Uttar Pradesh.
15. The Regional Officer, IRO, Dehradun/Lucknow, MoEF&CC.

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1. PPS to DGF&SS, MoEF&CC, Govt.



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File No.10-37/2021-ROHQ

2. IGF (RKP), MoEF&CC, Gol.
3. DIGF (ROHQ), MoEF&CC, Gol.
4. Shri Pankaj Kumar Mourya, GM (Tech)-cum-Project Director, National Highways Authority of India, PIU, Vasant Vihar, Dehradun-248006.



P.K.

Minutes of the second meeting of Oversight Committee constituted on the directions of Hon'ble Supreme Court's Order dated 19-04-2022 in Civil Appeal Nos. 2570-2571 of 2022 titled "Citizen of Green Doon vs Union of India & Others" held under the Chairmanship of Director General of Forest and Special Secretary, Ministry of Environment, Forest and Climate Change held on 15th July, 2022

Second meeting of Oversight Committee constituted on the directions of Hon'ble Supreme Court's Order dated 19-04-2022 in Civil Appeal Nos. 2570-2571 of 2022 titled "Citizen of Green Doon vs Union of India & Others" held under the chairmanship of Director General of Forests and Special Secretary, Ministry of Environment Forest and Climate Change (MoEF&CC) on 15th July 2022 at 01.30 P.M. at F.R.I. Dehradun (Uttarakhand). Members of the Oversight Committee and officers attended the meeting. The list of participants is attached as **Annexure-I**.

2. DG Forest & Special Secretary, MoEFCC welcomed all the participants and directed to proceed for the presentation prepared by NHAI, followed by Govt. of Uttar Pradesh and Govt. of Uttarakhand and the deliberation on the issues. The meeting was followed by the site visit of the Shiwalik- Dehradun road (total 19.785 Km) by the oversight committee and concerned officials.

3. NHAI gave the presentation and gave the information regarding progress of the work. The following issues were discussed by NHAI -

- a) Suitability of both CA Land and additional CA Land, regarding the same the subcommittee constituted on 30.05.2022 is required to submit the report.
- b) Eco restoration plan of the affected area, the Govt. of UP and Uttarakhand has been directed in the previous meeting to submit combined eco restoration plan of the landscape.
- c) Disposal of Muck- NHAI officials told that the muck being generated at site is being disposed as per the Muck Disposal Plan submitted by NHAI.
- d) Examining and DSS verification of CA and additional CA land, regarding the same needful actions being taken.
- e) Network connectivity in the project area - NHAI requested for consent of the committee may be provided for installation of telecom connectivity towers in the area so that in case of emergency or accident on high speed corridor, incident management services can be contacted in the time and necessary support may be provided to the road accident victim during the golden hour.
- f) Provision of light and sound barrier in the elevated corridor- regarding the same NHAI requested for permission of oversight committee required to allow installation of optically transparent sound barrier for panoramic view of area.
- g) Status of Transplanted trees.
- h) Construction of around 300 m view point on both side of project area including Forest and Police chowki.

On transit fee of muck, NHAI official informed that PD PIU Vasant Vihar vide their letter dated 23. 06.2022 has submitted an undertaking to the UP forest



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- department to pay the charges/fees (if any) for the muck transported for utilization in the project as per clarification received from Govt of UP.
4. Shri N.K. Janoo, CCF / CF In-charge Saharanpur, Govt of Uttar Pradesh gave presentation on Integrated Eco-restoration plan, in which various works like Integrated Biodiversity Conservation & Wildlife Mitigation Plan, ANR/Plantation, Soil and Moisture conservation work, Forest Fire management, Renovation of existing infrastructure, Awareness, publicity & Extension, Monitoring & Evaluation etc has been provided in the Eco-restoration plan.
 5. Dr. Dheeraj Pandey, CCF Shiwalik Circle, Govt of Uttarakhand gave presentation on Eco restoration plan of Uttarakhand and explained about all the works to be done under the Eco-restoration plan like Integrated Biodiversity Conservation & Wildlife Mitigation Plan, ANR/Plantation, Soil and Moisture conservation work, Forest Fire management, Renovation of existing infrastructure, Awareness, publicity & Extension, Monitoring & Evaluation etc.
 6. Dr Anil Prakash Joshi emphasized the importance of eco-system restoration and invited all members of Over-sight committee and subcommittee to visit HESCO, Dehradun, Uttarakhand, while requesting to keep the next meeting of Oversight Committee at HESCO, Dehradun.
 7. After hearing the views for NHAI, Govt of Uttarakhand and Uttar Pradesh following discussion/decisions were taken place in the meeting-
 - (1) To ensure the suitability of both CA land and additional CA land, the subcommittee constituted by the decision taken in the previous meeting dated 30.05.2022 required to take action and submit the report within 15 days.
 - (2) To review the Eco restoration plan prepared by Govt of Uttarakhand and Govt of Uttar Pradesh, a new subcommittee headed by of Dr. S.P. Yadav with Dr. Anil Prakash Joshi, DFO Dehradun, DFO Shiwalik and representative of NHAI shall review the Eco restoration plan and submit a final report before next meeting. DFO Shiwalik will be the member secretary of the above subcommittee and coordinate accordingly.
 - (3) Regarding network connectivity issue, the committee decided to take up the matter with DoT for best possible and practical solution of the network connectivity issue.
 - (4) For installation of sound and light barriers, the committee decided that NHAI to submit their plan map to PCCF (WL) Uttarakhand, who will decide the suitability of locations for installation of sound and light barriers.
 - (5) Transplantation of trees – the committee directed for joint site inspection by Forest department and NHAI. All conditions laid in MoU for translocations of trees shall be complied by NHAI.
 - (6) Regarding construction of around 300 meter view point, the committee was of view that provision of view point will cause safety issues for the road users. The committee recommended that the lay-by should be used only for forest/police chowki and for accident relief management purposes.



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The meeting ended with the vote of thanks to all.

Annexure-I

List of participants attended the meeting held on 15th July 2022 under the Chairmanship of DGF&SS, MoEF&CC

1. Shri C.P. Goyal, Director General of Forests & Special Secretary, Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India (GoI).
2. Dr. S.P. Yadav, Additional Director General of Forest (FC & Project Tiger)/MS-NTCA/Director (WII), MoEF&CC, GoI.
3. Shri R.K. Sudhansu, Principal Secretary, Forest & Environment, Government of Uttarakhand.
4. Smt. Mamta Sanjeev Dubey, PCCF&HoFF, Government of Uttar Pradesh.
5. Shri K.P. Dubey, Chief Wildlife Warden, Government of Uttar Pradesh.
6. Shri Sameer Sinha, Chief Wildlife Warden, Government of Uttarakhand.
7. Dr Anil Prakash Joshi, Founder of the Himalayan Environmental Studies and Conservation Organisation (HESCO), Dehradun.
8. Shri Pankaj Agarwal, Additional Principal Chief Conservator of Forest, Integrated Regional Office, Dehradun/Lucknow, MoEF&CC, GoI.
9. Shri N.K. Janoo, Chief Conservator of Forest (Meerut), Government of Uttar Pradesh.
10. Dr. Dheeraj Pandey, Chief Conservator of Forest (Shivalik Circle) Government of Uttarakhand.
11. Shri N.M. Tripathi, Divisional Forest Officer, Dehradun, Government of Uttarakhand.
12. Ms. Shweta Sain, Divisional Forest Officer, Shivalik Division, Saharanpur, Government of Uttar Pradesh.
13. Dr. Dinesh Kumar, Scientist 'G' Forest Research Institute (FRI), Dehradun.
14. Mr. C P Sinha, Regional Officer, NHAI, Uttarakhand.
15. Dr. B. Mukhopadhyay, Environment Director, Environment Division, National Highways Authority of India (NHAI) Govt. of India.
16. Shri Rohit Panwar, Site Engineer, NHAI.
17. Representative of State Pollution Control Board, Government of Uttarakhand.

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By Speed Post/E-mail

Government of India
Ministry of Environment, Forest and Climate Change
(ROHQ Division)

Indira Paryavaran Bhawan,
Jor Bagh Road, Aliganj, New Delhi-110003
Dated: 23rd November, 2022

OFFICE MEMORANDUM

Sub: Minutes of the Third Meeting of Oversight Committee constituted under the direction of Hon'ble Supreme Court of India's order dated 19.04.2022 in Civil Appeal Nos. 2570-2571 of 2022 titled as "Citizens of Green Doon vs Union of India & Ors."- regarding.

The undersigned is directed to forward herewith minutes of the Third Meeting of Oversight Committee, constituted under the direction of Hon'ble Supreme Court of India's order dated 19.04.2022 in Civil Appeal Nos. 2570-2571 of 2022 titled as "Citizens of Green Doon vs Union of India & Ors.", which was held under the chairmanship of Director General of Forests and Special Secretary, Ministry of Environment Forest and Climate Change (MoEF&CC) on 07th November 2022 at 11.30 A.M. at Krishna Conference Room, Indira Paryavaran Bhawan, New Delhi for necessary action and compliance.

Encl: As above

Abhijit Roy

(Abhijit Roy)

Under Secretary to the Government of India

Tel: 011-2081 9387

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Distribution:

1. Additional Chief Secretary (Forest), Government of Uttarakhand.
2. Dr. Anil Prakash Joshi, Founder of the Himalayan Environmental Studies and Conservation Organisation (HESCO).
3. Mr Vijay Dhasmana (E-mail: vijay.dhasmana@gmail.com)
4. Director, WII, Dehradun, GoI.
5. Chairman, Central Pollution Control Board.
6. Chairman, Uttarakhand Pollution Control Board.
7. PCCF (Wildlife), Government of Uttarakhand.
8. PCCF (Wildlife), Government of Uttar Pradesh.
9. State Environment Impact Assessment Authority, Uttarakhand.
10. Director, FRI, Dehradun.
11. Commissioner, Saharanpur.
12. Commissioner, Dehradun.
13. Conservator of Forest, Dehradun, Government of Uttarakhand.
14. Conservator of Forest, Saharanpur, Government of Uttar Pradesh.
15. The Regional Officer, IRO, Dehradun/ Lucknow, MoEF&CC.

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1. PPS to DGF&SS, MoEF&CC, GoI.
2. IGF (RKP), MoEF&CC, GoI.
3. DIGF (ROHQ), MoEF&CC, GoI.
4. Shri Pankaj Kumar Mourya, GM (Tech)-cum-Project Director, National Highways Authority of India, PIU, Vasant Vihar, Dehradun-248006.

Minutes of the Third Meeting of Oversight Committee constituted under the direction of Hon'ble Supreme Court of India's order dated 19.04.2022 in Civil Appeal Nos. 2570-2571 of 2022 titled as "*Citizens of Green Doon vs Union of India & Ors.*" held under the chairmanship of Director General of Forests and Special Secretary, Ministry of Environment Forest



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and Climate Change (MoEF&CC) on 07th November 2022

Third meeting of Oversight Committee constituted on the directions of Hon'ble Supreme Court's Order dated 19-04-2022 in Civil Appeal Nos. 2570-2571 of 2022 titled "Citizen of Green Doon vs Union of India & Others" was held under the chairmanship of Director General of Forests and Special Secretary, Ministry of Environment Forest and Climate Change (MoEF&CC) on 07th November, 2022 at 11.30 A.M. at MoEF&CC. Members of the Oversight Committee and officers attended the meeting. The list of participants is attached as **Annexure-I**.

2. Director General of Forests & Special Secretary, MoEFCC welcomed all the participants and directed to proceed as per the agenda.

3. The following decisions were taken in the meeting as given below:-

3.1 The issue of condition imposed by the Chief Wildlife Warden, Govt of U.P. which states that "No work shall be allowed from sunrise to sunset". It was decided by the Committee to waive off the condition subject to the final approval/concurrence by SC-NBWL.

3.2 Action taken report on the MoM of 2nd meeting issued by vide O.M No. 10-37/2021-ROHQ dated 25.07.2022 were discussed and the following decisions were taken by the Committee as given in the table below:

Sl. No.	Decision of 2 nd meeting (15.07.2022)	Directions given/ Decision taken
1	To ensure the Suitability of both CA Land and additional CA land, the subcommittee constituted by the decision taken in the previous meeting dated 30-5-2022 required to take action and submit the report within 15 days.	Shri N.K. Janoo, CCF Western zone, Meerut updated regarding the sub-committee visits and reported that in Shiwalik Forest Division, U.P, out of total 13 CA and additional CA sites 4 sites were not found suitable for plantation by the sub-committee members and all 3 sites in Dehradun Forest Division, Uttarakhand are found suitable for plantation. New proposed sites (in place of rejected sites) in Shiwalik Forest Division, U.P were also visited by sub-committee members and were found suitable for plantation. Shri Vijay Dhasmana had not visited any of the CA and additional CA sites and preferred to visit the sites between 24 to 28 Nov. 2022. It was decided by committee to finalize the report before the next meeting.
2.	To review the Eco-Restoration Plan prepared by the Govt. of Uttarakhand and Govt of Uttar Pradesh, a new subcommittee headed by of Dr. SP.Yadav with Dr. Anil Prakesh Joshi, DFO Dehradun, DFO Shiwalik and	Shri N.K. Janoo, CCF Western zone, Meerut informed that Integrated Eco-Restoration Plan of U.P and Uttarakhand has been prepared under the guidance of Dr. S.P. Yadav and the suggestions given by WII will be incorporated in Integrated Eco-Restoration Plan. The committee gave



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<p>representative of NHAI shall review the Eco-Restoration plan and submit a final report before next meeting. Divisional Forest Officer Shiwalik will be the member secretary of the above subcommittee and coordinate accordingly.</p>	<p>directions to send the Integrated Eco-Restoration Plan to all the members of Committee. Shri Vijay Dhasmana will also be visiting the Eco-Restoration sites during his visit between 24 - 28 Nov 2022. The Committee decided to finalize and submit the Integrated Eco-Restoration Plan before next meeting. It was also directed by the Chair to share the copy of Eco-restoration plan with all the members of the Committee for their comments via E-mail.</p>
<p>3. Regarding network connectivity issue, the committee decided to take up the matter with DoT for best possible and practical solution of the network connectivity issue.</p>	<p>NHAI informed that the design is under finalization in consultation with DoT and industry experts. It was requested by NHAI to mark the issue as stands resolved. The Chair directed NHAI to send a conformation letter to the Ministry that the issue has been resolved.</p>
<p>4. For installation of sound and light barriers, the committee decided that NHAI to submit their plan map to PCCF (WL) Uttrakhand, who will decide the suitability of locations for installation of sound and light barriers.</p>	<p>A meeting was held under chairmanship of PCCF(WL) Uttarakhand on 31.10.2022 where in PCCF(WL) instructed to install Light Barriers at approach of EUP towards Dehradun also. The same has been agreed by NHAI for installation.</p>
<p>5. Transplantation of trees- the committee directed for joint site inspection by Forest department and NHAI. All conditions laid in MoU for translocations of trees shall be compiled by NHAI.</p>	<p>Shri N.K. Janoo, CCF Western zone, Meerut informed that joint survey was done by Forest department and NHAI on 16.08.2022. Dr. Anil Prakash Joshi and Shri Vijay Dhasmana will also be visiting the site of transplanted trees. It was directed by the Chair that NHAI will facilitate Committee members in onsite verification of transplanted trees.</p>
<p>6. Regarding construction of around 300 meter view point, the committee was of view that provision of view point will cause safety issues for the road users. The committee recommended that the lay-by should be used only for forest/police chowki and for accident relief management purposes.</p>	<p>This has been complied by NHAI.</p>

3.3 Other deliberations and decisions taken in the meeting -

- a. Shri N.K. Janoo, CCF Western zone, Meerut informed that no directions were received from Govt. of U.P regarding transit fee payment yet due to which till now no transit fee was payed by NHAI to Forest Department. The committee directed the PCCF (WL) U.P. to get clear



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- directions from Govt. of U.P. regarding transit fee matter before next Oversight committee meeting.
- b. Muck demand by Indian Army (vide letter dated 27.09.2022 and latest request to DGF&SS, MoEF&CC on 03.11.2022) - NHAI raised the issue that Indian Army is demanding 15600 m3 of muck from Uttarakhand part (where road widening work is going on) for filling of a site to build operational infrastructure at Clement Town Cantonment. NHAI can agreed to supply the surplus muck to Army subject to NOC from Forest and District Administration. However, DFO Dehradun objected to the proposal and said that disposal of muck can be done only as per the plan approved by Government of India, Ministry of Environment, Forest & Climate Change, Integrated Regional Office, Dehradun and deviation can also be granted at their level. The committee after discussions and deliberations, directed NHAI to prepare a revised muck disposal plan and submit to IRO Dehradun, MoEF&CC, Government of India, for approval.
- c. The Conservator of Forest Shivalik Circle raised the issue of non-payment of 1.39 crore by NHAI related to demolition of the Asarori Forest rest house to Uttarakhand Forest Department. NHAI officials informed the committee that they have raised objections and asked the Forest Department to incorporate the depreciation value of the existing building to which Forest Department is not agreeing. The committee was of the view that since new Forest rest House building has to be constructed at a different place thus the demand raised by Uttarakhand Forest Department is justified, and directed the NHAI to submit the above amount immediately with the Uttarakhand Forest Department.
- d. Further, it was decided by the Chair that the next meeting will be held in First week of December 2023. Venue for the meeting will be intimated in due course of time.

The meeting ended with the vote of thanks to all.

P. M.



Annexure-I**List of participants attended the meeting held on 07th November 2022 under the Chairmanship of DGF&SS, MoEF&CC**

1. Shri C.P. Goyal, Director General of Forests & Special Secretary, Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India (GoI).
2. Shri R.K. Sudhansu, Principal Secretary, Forest & Environment, Government of Uttarakhand.
3. Shri K.P. Dubey, PCCF (WL)/ Chief Wildlife Warden, Government of Uttar Pradesh.
4. Dr. Samir Sinha, PCCF (WL)/ Chief Wildlife Warden, Government of Uttarakhand.
5. Shri Ramesh Pandey, Inspector General of Forests (FC/ROHQ), MoEF&CC, GoI.
6. Shri Sushil Kumar, Commissioner (Garhwal), Government of Uttarakhand.
7. Shri N.K. Janoo, Chief Conservator of Forest (Meerut), Government of Uttar Pradesh.
8. Dr. Dheeraj Pandey, Chief Conservator of Forest (Shivalik Circle) Government of Uttarakhand.
9. Shri Rajiv Dhiman, CF, Shivalik, Dehradun, Uttarakhand.
10. Shri A.K. Vidyarthi, Director, CPCB, New Delhi.
11. Shri Gajendra Narwane, Assistant Inspector General of Forest, Integrated Regional Office, Dehradun, MoEF&CC, GoI.
12. Shri N.M. Tripathi, Divisional Forest Officer, Dehradun, Government of Uttarakhand.
13. Ms. Shweta Saini, Divisional Forest Officer, Shivalik Division, Saharanpur, Government of Uttar Pradesh.
14. Dr. Dinesh Kumar, Scientist 'G' Forest Research Institute (FRI), Dehradun.
15. Shri P.K. Mourya, PD, NHAI.
16. Dr. B. Mukhopadhyay, Environment Director, Environment Division,



P.K.

- National Highways Authority of India (NHAI) Govt. of India.
17. Shri Rohit Panwar, Site Engineer, NHAI.
18. Shri Sanjeev Sharma, Environment Expert, AE, NHAI
19. Shri P.K. Joshi, E.E. UKPB, Dehradun, Government of Uttarakhand.
20. Shri D.P. Singh, Addl. Comm., SRC.



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By Speed Post/E-mail

Government of India
Ministry of Environment, Forest and Climate Change
(ROHQ Division)

Indira Paryavaran Bhawan,
Jor Bagh Road, Aliganj, New Delhi-110003
Dated: 14/2 February, 2023

OFFICE MEMORANDUM

Sub: Minutes of the Fourth Meeting of Oversight Committee constituted under the direction of Hon'ble Supreme Court of India's order dated 19.04.2022 in Civil Appeal Nos. 2570-2571 of 2022 titled as "*Citizens of Green Doon vs Union of India & Ors.*"- regarding.

The undersigned is directed to forward herewith minutes of the Fourth Meeting of Oversight Committee, constituted under the direction of Hon'ble Supreme Court of India's order dated 19.04.2022 in Civil Appeal Nos. 2570-2571 of 2022 titled as "*Citizens of Green Doon vs Union of India & Ors.*", which was held under the chairmanship of Director General of Forests and Special Secretary, Ministry of Environment Forest and Climate Change (MoEF&CC) on 16th January, 2023 at 04.00 P.M. at Krishna Conference Room, Indira Paryavaran Bhawan, New Delhi for necessary action and compliance.

Encl: As above

(Abhijit Roy)

Under Secretary to the Government of India
Tel: 011-2081 9387
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Distribution:

1. Additional Chief Secretary (Forest), Government of Uttarakhand.
2. The Regional Officer, IRO, Dehradun/ Lucknow, MoEF&CC
3. Dr. Anil Prakash Joshi, Founder of the Himalayan Environmental Studies and Conservation Organisation (HESCO).
4. Mr Vijay Dhasmana (E-mail: vijay.dhasmana@gmail.com)
5. Director, WII, Dehradun, Gol.
6. Chairman, Central Pollution Control Board.
7. Chairman, Uttarakhand Pollution Control Board.
8. PCCF (Wildlife), Government of Uttarakhand.
9. PCCF (Wildlife), Government of Uttar Pradesh.
10. State Environment Impact Assessment Authority, Uttarakhand.
11. Director, FRI, Dehradun.
12. Commissioner, Saharanpur.
13. Commissioner, Dehradun.
14. Conservator of Forest, Dehradun, Government of Uttarakhand.
15. Conservator of Forest, Saharanpur, Government of Uttar Pradesh.



P. S.

10-37/2021-ROHQ

199/2021

16. Shri Pankaj Kumar Mourya, GM (Tech)-cum-Project Director, National Highways Authority of India, PIU, Vasant Vihar, Dehradun-248006.

Copy for information to:

1. PPS to DGF&SS, MoEF&CC, Gol.
2. IGF (RKP), MoEF&CC, Gol.
3. DIGF (ROHQ), MoEF&CC, Gol.



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10-37/2021-ROHQ

Minutes of the Fourth Meeting of Oversight Committee constituted under the direction of Hon'ble Supreme Court of India's order dated 10.04.2022 in Civil Appeal Nos. 2570-2571 of 2022 titled as "Citizens of Green Doon vs Union of India & Ors." held under the Chairmanship of Director General of Forests and Special Secretary, Ministry of Environment Forest and Climate Change (MoEF&CC) on 16th January 2023

Fourth meeting of Oversight Committee constituted on the directions of Hon'ble Supreme Court's Order dated 19-04-2022 in Civil Appeal Nos. 2570-2571 of 2022 titled "Citizen of Green Doon vs Union of India & Others" was held under the chairmanship of Director General of Forests and Special Secretary, Ministry of Environment Forest and Climate Change (MoEF&CC) on 16th January, 2023 at 04.00 P.M. at MoEF&CC. Members of the Oversight Committee and officers attended the meeting. The list of participants is attached as Annexure-1.

2. The DG Forest & Special Secretary, MoEF&CC welcomed all participants and directed to proceed as per the agenda.

3. The following decisions were taken in the meeting as given below:-

3.1 Issue of condition imposed by the Chief Wildlife Warden, Govt of U.P. - It was informed that the proposal has been submitted on 16.12.2022 to PCCF (WL), Govt. of U.P. The matter is yet to reach at SBWL. The Committee directed CWLW UP to get a decision on it from SBWL within next 2 months.

3.2 Action taken report on the MoM of 3rd meeting issued by vide O.M No. 10- 37/2021-ROHQ dated 23.11.2022 were discussed and the following decisions were taken by the Committee as given in the table below:

Sl. No.	Decision of 3 rd meeting (07.11.2022)	Directions given/ Decision taken
1	To ensure the suitability of both CA Land and additional CA land, the subcommittee constituted by the decision taken in the previous meeting dated 30-5-2022 required to take action and submit the report within 15 days.	It was informed to the Committee that alternate CA sites are found suitable. Accordingly, Stage-I conditions to be modified and approved by the IRO. Further regarding replacing of rejected CA site, the new sites need to get approval from IRO Dehradun, MoEF&CC.
2	To review the Eco-Restoration Plan prepared by the Govt. of Uttarakhand and Govt. of Uttar Pradesh, a new subcommittee headed by of Dr. SP Yadav with Dr. Anil Prakash Joshi,	Regarding integrated Eco-restoration plan, the committee directed to send the summary of the Eco restoration plan year wise combining all the amount, as deemed fit.



10-37/2021-RUHQ

10/11/2023

	DFO Dehradun, DFO Shivalik and representative of NHAI shall review the Eco-Restoration plan and submit a final report before next meeting. Divisional Forest Officer Shivalik will be the member secretary of the above subcommittee and coordinate accordingly.	Also demand the surplus amount required for Eco restoration plan and CA sites (including suggestions from Dr. Anil Prakash Joshi and Vijay Dhasmana) be put up asap. It was also directed to re-send the Eco restoration plan to all the members again. CPCB will give its comments within 2 week. Shri N.K. Janoo, CCF Western zone, Meerut will send the final integrated eco-restoration plan to MoEF&CC for its approval.
3.	Regarding network connectivity issue, the committee decided to take up the matter with DoT for best possible and practical solution of the network connectivity issue.	It was informed that issue has been resolved and same has been communicated by NHAI to MoEF&CC on 22.11.2022. It was directed that NHAI shall send it to IRO Dehradun for approval of its design/layout.
4.	For installation of sound and light barriers, the committee decided that NHAI to submit their plan map to PCCF (WL) Uttarakhand, who will decide the suitability of locations for installation of sound and light barriers.	The issue has been resolved and it was informed that PCCF (WL), Govt. of U.P. accorded its approval on 04.01.2023.
5.	Transplantation of trees- the committee directed for joint site inspection by Forest department and NHAI. All conditions laid in MoU for translocations of trees shall be complied by NHAI.	It was informed that survival rate is 60%, so it was suggested to keep visiting the sites and the progress shall be updated to Committee periodically.
6.	No directions were received from Govt. of U.P regarding transit fee payment yet due to which till now no transit fee was payed by NHAI to Forest Department. The committee directed the PCCF (WL) U.P. to get clear directions from Govt. of U.P. regarding transit fee matter before next Oversight committee meeting.	It was directed by the Committee to get clear directions from Government of U.P. In this matter at the earliest preferably within next 60 days. The committee also directed that the Commissioner of Saharanpur shall also peruse the matter with the Govt of U.P. In this regard for early decision in the matter.
7.	Muck demand by Indian Army	MoEF (Central), IRO Dehradun has



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By Speed Post/E-mail


Government of India
Ministry of Environment, Forest and Climate Change
(ROHQ Division)

Indira Paryavaran Bhawan,
Jor Bagh Road, Aliganj, New Delhi-110003
Dated: 29th June, 2023

OFFICE MEMORANDUM

Sub: Minutes of the Fifth Meeting of Oversight Committee constituted under the direction of Hon'ble Supreme Court of India's order dated 19.04.2022 in Civil Appeal Nos. 2570-2571 of 2022 titled as "*Citizens of Green Doon vs Union of India & Ors.*"- regarding.

The undersigned is directed to forward herewith minutes of the Fifth Meeting of Oversight Committee, constituted under the direction of Hon'ble Supreme Court of India's order dated 19.04.2022 in Civil Appeal Nos. 2570-2571 of 2022 titled as "*Citizens of Green Doon vs Union of India & Ors.*", which was held under the chairmanship of Director General of Forests and Special Secretary, Ministry of Environment Forest and Climate Change (MoEF&CC) on 15th June, 2023 at 12:30 at Mohand, Dehradun and WII, Dehradun for necessary action and compliance.

Encl: As above


29/06/2023

(Shivanand S. Talwar)
Assistant Inspector General of Forests
Tele-fax: 011-2081 9215
E-mail: tr047@ifs.nic.in

Distribution:

1. Additional Chief Secretary (Forest), Government of Uttarakhand.
2. Dr. Anil Prakash Joshi, Founder of the Himalayan Environmental Studies and Conservation Organisation (HESCO).
3. Mr Vijay Dhasmana (E-mail: vijay.dhasmana@gmail.com)
4. Director, WII, Dehradun, Gol.
5. Chairman, Central Pollution Control Board.
6. Chairman, Uttarakhand Pollution Control Board.
7. PCCF (Wildlife), Government of Uttarakhand.
8. PCCF (Wildlife), Government of Uttar Pradesh.
9. The DDGF (Central), RO, Dehradun/ Lucknow, MoEF&CC.
10. State Environment Impact Assessment Authority, Uttarakhand.
11. Director, FRI, Dehradun.
12. Commissioner, Saharanpur.
13. Commissioner, Dehradun.
14. Conservator of Forest, Dehradun, Government of Uttarakhand.
15. Conservator of Forest, Saharanpur, Government of Uttar Pradesh.




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Copy for information to:

1. PPS to DGF&SS, MoEF&CC, Gol.
2. IGF (RKP), MoEF&CC, Gol.
3. DIGF (ROHQ), MoEF&CC, Gol.
4. Shri Pankaj Kumar Mourya, GM (Tech)-cum-Project Director, National Highways Authority of India, PIU, Vasant Vihar, Dehradun-248006.



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Minutes of the Fifth Meeting of Oversight Committee constituted under the direction of Hon'ble Supreme Court of India's order dated 19.04.2022 in Civil Appeal Nos. 2570-2571 of 2022 titled as "Citizens of Green Doon vs Union of India & Ors." held under the chairmanship of Director General of Forests and Special Secretary, Ministry of Environment Forest and Climate Change (MoEF&CC) on 15th June 2023

Fifth meeting of Oversight Committee constituted on the directions of Hon'ble Supreme Court's Order dated 19-04-2022 in Civil Appeal Nos. 2570-2571 of 2022 titled "Citizen of Green Doon vs Union of India & Others" was held under the chairmanship of Director General of Forests and Special Secretary, Ministry of Environment Forest and Climate Change (MoEF&CC) on 15th June, 2023 at 03:30P.M. at Wildlife Institute of India (WII), Dehradun. Members of the Oversight Committee and officers attended the meeting. The list of participants is attached as Annexure-I.

2. The DG Forest & Special Secretary, MoEF&CC welcomed all the participants and directed to proceed as per the agenda.

3. The following decisions were taken in the meeting as given below: -

3.1 Action taken report on the MoM of 4th meeting issued by vide O.M No. 10-37/2021-ROHQ dated 14.02.2023 were discussed and the following decisions were taken by the Committee as given in the table below:

Sl. No.	Decision of 4 th meeting (16.01.2023)	Directions given/ Decision taken
1.	Condition imposed by the Chief Wildlife Warden, Govt of U.P.- The Committee directed CWLW, UP to get a decision on it from SBWL within next 2 months.	It was informed to the Committee that the proposal recommended by SBWL in its meeting held on 18.04.2023. Further, PCCF-WL(UP) vide letter dated 11.05.2023 requested MoEF&CC to include the matter in the next meeting of SC-NBWL.
2.	Alternate CA sites were found suitable by the sub-committee. Accordingly, Stage-I conditions to be modified and approved by the IRO. Further regarding replacing of rejected CA site, the new sites need to get approval from IRO Dehradun, MoEF&CC.	It was informed to the Committee that details of alternate CA sites approved by the sub-committee still not submitted to the RO Dehradun. It was directed by the committee to submit the details of new sites of CA area to the RO Dehradun within next two weeks and RO Dehradun will verify these sites.
3.	Regarding Integrated Eco-restoration plan, the committee directed to send the summary of	It was informed to the committee that Rs. 36.52 crore has been deposited by NIAI. The balance money, w.r.t.



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<p>the Eco restoration plan year wise combining all the amount, as deemed fit. Also demand the surplus amount required for Eco restoration plan and CA sites (including suggestions from Dr. Anil Prakash Joshi and Vijay Dhasmana) be put up as soon as possible. It was also directed to re-send the Eco restoration plan to all the members again. CPCB will give its comments within 2 week.</p> <p>Shri N.K. Janoo, CCF Western zone, Meerut will send the final integrated eco-restoration plan to MoEF&CC for its approval.</p>	<p>the eco-restoration plan, needs to be submitted by the NHAI. The committee suggested that the demand for this balance amount will be raised by Uttarakhand Forest Department. Further the UP CAMPA will transfer balance share of Uttarakhand Forest Department to them as per the eco-restoration plan. The committee also emphasized that the Eco-restoration plan should be started as soon as possible.</p>
<p>4. Regarding network connectivity issue, the committee decided to take up the matter with DoT for best possible and practical solution of the network connectivity issue. It was directed that NHAI shall send it to IRO Dehradun for approval of its design/layout.</p>	<p>It was informed by the NHAI to the committee that the design of towers has been finalized by them. The comments of Road Safety Expert over Design & location of towers is yet to be received. The Design/ layout shall be submitted to RO Dehradun for approval after receiving the comments of RSE. The committee also suggested that the proposal of network tower may be processed by telecommunication department. IRO Dehradun should oversee this work.</p>
<p>5. Transplantation of trees- the committee directed for joint site inspection by Forest department and NHAI. All conditions laid in MoU for translocations of trees shall be compiled by NHAI.</p>	<p>It was informed that survival rate is 54%, so it was suggested to keep visiting the sites and the progress shall be updated to committee periodically.</p>
<p>6. Regarding transit fee payment to Forest Department, it was directed by the Committee to get clear directions from Government of U.P. in this matter at the earliest preferably within next 60 days. The committee also directed that the Commissioner of Saharanpur shall also pursue the matter with the Govt. of UP in this regard for early decision in</p>	<p>CCF Meerut to pursue it and resolve it in 15 days. He should personally apprise PCCF&HoFF and other senior officers to get a decision asap.</p>



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	the matter.	
7.	<p>Muck demand by Indian Army vide letter dated 27.09.2022. The committee directed NHAJ to prepare a revised muck disposal plan and submit to IRO Dehradun.</p> <p>DDGF (Central), IRO Dehradun has informed to the Committee that this proposal received in their office recently and necessary action/ approval will be taken as per rules.</p>	<p>DDGF (Central), RO Dehradun has informed to the Committee that revised muck disposal plan approved vide letter dt. 08.02.2023 in view of the REC recommendation in its meeting held on 31.01.2023.</p> <p>NHAJ further informed that they accordingly informed the same to the army officials but they did not respond and might have arranged muck from somewhere else.</p> <p>CCF, Meerut informed that total 12,000 cum muck was proposed to be generated in Uttarakhand section but they have already transported 21,000 cum muck from Uttarakhand to Uttar Pradesh.</p> <p>The committee directed NHAJ to submit the revised muck disposal plan to RO Dehradun along with explanation for additional muck generation.</p> <p>A committee comprising of CF, Saharanpur and CF, Dehradun as members and Shri P.K. Mourya, PD, NHAJ, Dehradun as Member Secretary is constituted under the chairmanship of DDGF (Central), RO Dehradun who would verify whether the work in Uttar Pradesh & Uttarakhand section has been carried out in approved width or not.</p>
8.	<p>The Committee decided to constitute a sub-committee under the chairmanship of Shri Ramesh Pandey IG (FC/ ROHQ) to examine the suitability of eco-restoration plan. The CF, Shivalik, CF-Saharanpur and Dr. Selvan, Scientist-E, PE Division, MoEF&CC will be the members of this sub-committee. The sub-committee will give its report to the Oversight Committee within a fortnight of</p>	<p>The sub-committee has submitted the report which was ratified by the oversight committee.</p>



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	getting the same submitted both in soft and hard copy.	
9.	Traffic Issues in Uttarakhand	Commissioner, Garhwal mentioned that the much in and around the construction area is becoming a traffic hazard and should be positioned properly. PD,NHAI was directed to look into this issue personally and coordinate with local officials while deciding the positioning of muck so that the movement of traffic is smooth as much as possible.
10.	Completion of project	NHAI informed that work is in progress in three packages. First Package is to be completed by December, 2023. Further, second and third package will be completed by March-April, 2024.

The meeting ended with the vote of thanks to all.

Annexure-I

List of participants attended the meeting held on 15th June, 2023 under the Chairmanship of DGF&SS, MoEF&CC

1. Shri C.P. Goyal, Director General of Forests & Special Secretary, Ministry of Environment, Forest and Climate Change (MoEF&CC), Government of India (Gol).
2. Shri Pankaj Aggarwal, DDGF (Central), RO Dehradun, MoEF&CC, Gol.
3. Shri Ramesh Pandey, Inspector General of Forests (FC/ROHQ), MoEF&CC, Gol.
4. Shri Virendra R. Tiwari, Director, Wildlife Institute of India, Dehradun.
5. Shri Sushil Kumar, Commissioner (Garhwal), Government of Uttarakhand.
6. Shri N.K. Janoo, Chief Conservator of Forest (Meerut), Government of Uttar Pradesh.
7. Sh. Naresh Kumar, CCF (Garhwal), Government of Uttarakhand.
8. Shri Rajiv Dhiman, Conservator of Forest (Shivalik Circle) Dehradun, Government of Uttarakhand.
9. Ms. Kahkashari Nasesm, Deputy Director, Rajaji National Park, Govt. of Uttarakhand.
10. Shri N.M. Tripathi, Divisional Forest Officer, Dehradun, Government of



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Uttarakhand.

11. Ms. Shweta Saini, Divisional Forest Officer, Shivalik Division, Saharanpur, Government of Uttar Pradesh.
12. Dr. Dinesh Kumar, Scientist-G, FRI Dehradun.
13. Shri P.K. Mourya, PD, NHAI, Dehradun.
14. Shri Rohit Panwar, Site Engineer, NHAI.

कार्यालय वन संरक्षण, सहारनपुर जिल्ला, सहारनपुर
 पत्रांक 405/14-10 दि. 07-8-23

प्रतिवेष्टि प्रजातिके वनाधिकारी (प्रोवादीक) नग प्रभाग सहारनपुर
 को एक आदेश से प्रेषित है अनुपादन आख्य लत्कार प्रस्तुत
 की,

अग्रप्रेषित

(सुरेश केशव पाण्डे)
 प्रशासनिक अधिकारी

कार्यालय वन संरक्षण सहारनपुर जिला
 सहारनपुर

वन संरक्षण/संशोधन निदेशक
 सहारनपुर जिला
 सहारनपुर



P.S.

By Speed Post/E-mail

Government of India
Ministry of Environment, Forest and Climate Change
(ROHQ Division)

Indira Paryavaran Bhawan,
Aliganj, Jor Bagh Road,
New Delhi - 110003

Dated: 8th December, 2023MEETING NOTICE

Sub: Meeting of Oversight Committee under the direction of Hon'ble Supreme Court of India's order dated 19.04.2022 to C.A. Nos. 2570- 2571 of 2021 titled as "Citizen of Green Doon v/s Union of India & Ors." - reg.

The undersigned is directed to inform that Meeting of the Oversight Committee is scheduled to be held on 11.12.2023 at 11.30 AM onwards at IGNFA, Dehradun, Uttarakhand under the Chairmanship of DGF&SS, MoEF&CC. All members of the Committee are requested to attend the meeting as per the schedule.

Signed by

Dheeraj Mittal

(Dr. Dheeraj Mittal)

Assistant Inspector General of Forest

To:

Date: 08-12-2023 18:19:05

1. PCCF, Government of Uttarakhand.
2. PCCF, Government of Uttar Pradesh.
3. Dr. Anil Prakash Joshi, Founder of the Himalayan Environmental Studies and Conservation Organisation (HESCO).
4. Mr Vijay Dhasmana (E-mail: vijay.dhasmana@gmail.com)
5. Director, WII, Dehradun, Gol.
6. Director, Indira Gandhi National Forest Academy (IGNFA), Dehradun, Uttarakhand.
7. Chairman, Central Pollution Control Board.
8. Chairman, Uttarakhand Pollution Control Board.
9. CWLW, Government of Uttarakhand.
10. CWLW, Government of Uttar Pradesh.
11. Regional Officer, RO, Dehradun, MoEF&CC.
12. State Environment Impact Assessment Authority, Uttarakhand.
13. Director, FRI, Dehradun.
14. Commissioner, Saharanpur.
15. Commissioner, Dehradun.
16. Conservator of Forest, Dehradun, Government of Uttarakhand.
17. Conservator of Forest, Saharanpur, Government of Uttar Pradesh.

Copy for information to :-

1. PPS to DGF&SS, MoEF&CC, Gol.
2. PS to IGF (ROHQ/FC), MoEF&CC, Gol.
3. PS to DIGF (ROHQ), MoEF&CC, Gol.



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SI No.	Existing Chainage (Km)		Length (km)	Ex. ROW (m)	Proposed Chainage (Km)		Length (km)	Prop. ROW (m)	Remarks
	From	To			From	To			
1	0+000	0+250	0+250	66	0+000	0+250	0+250	66	-
2	0+250	0+650	0+400	60	0+250	0+650	0+400	60	-
3	0+650	0+880	0+230	73	0+650	0+880	0+230	73	-
4	0+880	1+072	0+192	60	0+880	1+072	0+192	60	-
5	1+072	1+300	0+228	73	1+072	1+300	0+228	73	-
6	1+300	2+800	1+500	60	1+300	2+800	1+500	60	-
7	2+800	3+410	0+610	60	2+800	3+410	0+610	60	-
8	3+410	5+190	1+780	60	3+410	5+190	1+780	60	-
9	5+190	5+410	0+220	60	5+190	5+410	0+220	60	-
10	5+410	6+440	1+030	60	5+410	6+435	1+025	60	-
11	6+440	6+839	0+399	0	6+435	6+674	0+239	30	-

Page A- 2

Technical Schedule



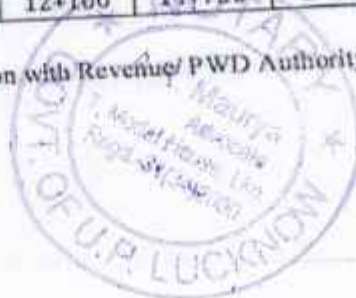
141



Development of Six-lane access controlled in Delhi portion of Delhi Saharanpur Highway from Akshardham NH-9 (Old NH-24) junction to Delhi/UP Border (ch.0.000 to ch.14.750) in the state of Delhi on EPC mode under Economic Corridor in Phase-I of Bharatmala Pariyojana.

SI No.	Existing Chainage (Km)		Length (km)	Ex. ROW (m)	Proposed Chainage (Km)		Length (km)	Prop. ROW (m)	Remarks
	From	To			From	To			
12	6+839	7+315	0+476	0	6+674	6+900	0+226	30	-
13	7+315	7+515	0+200	27	6+900	7+100	0+200	27	-
14	7+515	7+775	0+260	48	7+100	7+360	0+260	48	-
15	7+775	10+405	2+630	48	7+360	9+990	2+630	48	-
16	10+405	11+307	2+630	48	9+990	10+882	0+892	48	-
17	11+307	11+440	0+133	52	10+882	10+955	0+073	52	-
18	11+440	12+278	0+838	52	10+955	11+808	0+853	52	-
19	12+278	12+570	0+292	52	11+808	12+100	0+292	60	-
20	12+570	15+220	2+650	52	12+100	14+750	2+650	52	-

Note : Existing ROW is under verification with Revenue/ PWD Authority



P

Development of Six-lane access controlled in Uttar Pradesh portion of Delhi-Saharanpur Highway from Delhi/UP Border to EPE junction (ch.14,750 to ch.31,600) in the state of Uttar Pradesh on EPC mode under Economic Corridor in Phase-I of Bharatmala Pariyojana.

Annex - II

(Schedule-A)

Dates for providing Right of Way

The dates on which the Authority shall provide Right of Way to the Contractor on different stretches of the Site are stated below:

S.No.	Proposed Chainage		Length (m)	Existing ROW width (m)	Proposed ROW width (m)	Date of providing ROW
	From	To				
1.	14+750	16+080	1330	52	52	Minimum 90% ROW to be provided at the time of Appointed Date and entire ROW shall be provided within 150 days from Appointed Date.
2.	16+080	16+500	420	55	55	
3.	16+500	16+940	440	55	55	
4.	16+940	18+300	1360	52	52	
5.	18+300	18+400	100	0 (Realignment)	50	
6.	18+400	18+850	450	0 (Realignment)	30	
7.	18+850	19+212	360	32	37.3	
8.	19+212	21+820	2608	32	32	
9.	21+820	22+000	180	32	32	
10.	22+000	22+420	420	78	78	
11.	22+420	22+800	380	78	78	
12.	22+800	23+300	500	78	78	
13.	23+300	30+600	7300	32	32	
14.	30+600	30+715	115	32	50.0	
15.	30+715	31+200	485	32	50.0	
16.	31+200	31+600	400	50	50.0	

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Annexure- 1

Details of standing trees within Right of Way (PRoW) of Project Road

Name of Project- "Development of 6 lane National Highway from the junction of Eastern Peripheral Expressway at Khekra to Saharanpur Bypass at Latifpur village from km 0.000 to km 128.533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojana.

District/ Division: - Shamli

Sl.	Location	Chainage	Type of land	Type of tree	District	Division
	Bhora-kalan to Shamli Road	62+700	Non-Forest/Gov. Land	Linear Plantation	Shamli	Shamli
	Panipat khatima Road	69+300	Non-Forest/Gov. Land	Linear Plantation		
	Muzaffar nagar Tharabhawan Road	82+900	Non-Forest/Gov. Land	Linear Plantation		

Date: - 27/07/2022

Place: - Baghpat

Project Director
NHA-PIU Baghpat
Uttar Pradesh
Name: - Sanjay Kumar Mishra

Signature & Seal



P.M.



कार्यालय प्रभागीय वनाधिकारी, शामली वन प्रभाग, शामली।
 कार्यालय पता- शामली-पानीपत मार्ग, बिकेट नहर पुलखंडी, शामली, ई-मेल आईडी: dfoshamli2012@gmail.com

पत्रांक 412 /14-1 दिनांक, शामली, 12 सितम्बर 2024

सेवा :-

उप वन महानिरीक्षक(केंद्रीय)
 लखनऊ।

विषय- दिल्ली-सहारनपुर-देहरादून एक्सप्रेस वे के संबंध में।

महोदय

उक्त एक्सप्रेस वे शामली जनपद में ग्राम लाख किमी 56.950 से प्रारम्भ होकर ग्राम जलालाबाद(किमी 89.600) तक गुजर रहा है। उक्त मार्ग जनपद शामली कुडाना मार्ग (लिनक मार्ग गैर संरक्षित वन भूमि) के ऊपर से गुजर रहा है जिस पर कोई वृक्ष बाधक नहीं था इसके उपरान्त उक्त मार्ग पानीपत-खटीमा मार्ग ऊपर से गुजर रहा है। जिस मार्ग के पूर्व में 4 लेन चौड़ीकरण हेतु प्रस्ताव सं- **FP/UP/ROAD/377343/2018** के माध्यम से वर्ष 2018 में ही पूर्वानुमति ली जा चुकी है। अतः संदर्भित परियोजना के प्रारंभ होने के पश्चात् कोई नवन वृक्षों का पातन नहीं हुआ है (संलग्नक-1)। उक्त स्थल पर कोई भी वृक्ष व संरक्षित भूमि प्रभावित नहीं है। उसके आगे उक्त मार्ग थानाभवन-मुजफ्फरनगर मार्ग के ऊपर से गुजर रहा है जो संरक्षित भूमि नहीं है। उक्त मार्ग पर दोनो पटरियों पर 188 वृक्ष बाधक थे जो गैर वन भूमि है। उक्त 188 वृक्षों के पातन की अनुमति इस कार्यालय से प्राप्त की गयी थी (संलग्नक-2)।

अतः सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

भवदीय,

प्रभागीय वनाधिकारी
 शामली वन प्रभाग
 शामली



संलग्नक - (2)

संयुक्त निरीक्षण रिपोर्ट

प्रभागीय वनाधिकारी, शामली वन प्रभाग, शामली के पत्र संख्या 295/14-1 दिनांक 04.10.2022 के अन्वय में Proposal for felling of standing trees on Non-forest / Govt within Right of Way (PROW) of Project Road namely "Development of 6 lane National Highway from the junction of Eastern Peripheral Expressway at Khekra to Saharanpur Bypass at Latifpur village from km 0.000 to km 118:533 of Delhi to Dehradun Economic Corridor under Bharatmala Pariyojana." का दिनांक 04.10.2022 को स्थलीय संयुक्त निरीक्षण एन0एच0ए0 आई0, परियोजना कियान्वयन इकाई बागपत के प्रतिनिधियों के साथ किया गया निरीक्षण में यह पाया गया कि प्रस्तावित परियोजना थानामवन मुजफ्फरनगर बाग पर किमी0 (डिजाइन चैनेज किमी0 82+900) पर कास करेगे जिसका मौके पर निरीक्षण किया गया तथा उक्त कार्य में विभिन्न प्रजातियों के कुल 188 वृक्ष बाधक पाये गये। अतः उक्त मार्ग संरक्षित वन क्षेत्र की श्रेणी में नहीं आता है। वृक्षों की सूची एवं सारांश सलग्न है। इन वृक्षों का पातन न्यूनतम एवं अपरिहार्य है।

(सजय कुमार मिश्रा)

परियोजना निदेशक
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण,
परियोजना कियान्वयन इकाई
पी0आई0यू0 बागपत

प्रभागीय वनाधिकारी
शामली वन प्रभाग
शामली

क्षेत्रीय वन अधिकारी
ऊन

(आशुतोष कुमार)
साईट इंजीनियर
भारतीय राष्ट्रीय राजमार्ग प्राधिकरण
बागपत





भारत सरकार

पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
एकीकृत क्षेत्रीय कार्यालय, लखनऊMinistry of Environment, Forest & Climate Change
Integrated Regional Office, LucknowKendriya Bhawan, 5th Floor, Sector-II, Aliganj, Lucknow-226024, Telefax-2326696
Email: foecr,foe-nrc@env.gov.in, goimnrcfoelko@gmail.com

पत्र सं० 8बी/यू.पी./06/78/2019/एफ.सी./1250

दिनांक: 17.02.2021
रु

संघ में

प्रमुख सचिव,
वन, पर्यावरण एवं जलवायु परिवर्तन विभाग,
वायू मयन, उत्तर प्रदेश शासन, लखनऊ।(ऑनलाईन प्रस्ताव संख्या-FP/UP/Road/37343/2018)

विषय: भारतीय राष्ट्रीय राजमार्ग प्राधिकरण द्वारा जनपद शामली में पानीपत-खटीमा मार्ग (एन0एच0-709डी) के चार लेन निर्माण एवं सुदृढीकरण हेतु 19.80775 हे० संरक्षित वन भूमि का गैर वानिकी प्रयोग एवं उस पर अवस्थित 1679 बाधक वृक्षों के पातन के सम्बन्ध में।

सन्दर्भ: विशेष सचिव, उत्तर प्रदेश का पत्रांक-186/81-2-2021-800(92)/2019, लखनऊ; दिनांक-02.02.2021.

महोदय

कृपया उपरोक्त विषय पर उत्तर प्रदेश शासन का पत्रांक-पी-67/81-2-2019-800(92)/2019, दिनांक-25.09.2019 का आशय ग्रहण करने का कष्ट करें जिसके द्वारा राज्य सरकार ने विषयवर्तित प्रस्ताव पर वन(संरक्षण) अधिनियम, 1980 की धारा (2) के अन्तर्गत भारत सरकार की स्वीकृति माँगी थी।

प्रवर्तित प्रकरण में इस कार्यालय के समसंख्यक पत्र दिनांक-30.01.2020 द्वारा प्रस्ताव में सैद्धान्तिक स्वीकृति प्रदान की गयी थी जिसकी उल्लिखित शर्तों की अनुपालना उत्तर प्रदेश शासन के उपरोक्त संदर्भित पत्र द्वारा प्रस्तुत की गयी है। प्रस्तुत अनुपालना पर विचारोपरान्त मुझे आपको यह सूचित करने का निर्देश हुआ है कि केन्द्र सरकार भारतीय राष्ट्रीय राजमार्ग प्राधिकरण द्वारा जनपद शामली में पानीपत-खटीमा मार्ग (एन0एच0-709डी) के चार लेन निर्माण एवं सुदृढीकरण हेतु 19.80775 हे० संरक्षित वन भूमि का गैर वानिकी प्रयोग एवं उस पर अवस्थित 1679 बाधक वृक्षों के पातन की विधिवत् स्वीकृति निम्नलिखित शर्तों पर प्रदान करती है-

1. Legal status of the forest land shall remain unchanged.
2. Compensatory afforestation shall be taken up by the Forest Department 40 ha. degraded forest land Bheda Van Block, Manikpur, Range Markundi, District- Shamli at the cost of the user agency. As far as possible, a mixture of local indigenous species shall be planted and monoculture of any species may be avoided.
3. The complete compliance of the FRA, 2006 shall be ensured by way of prescribed certificate from the concerned District Collector.
4. User agency shall restrict the felling of trees to minimum number in the diverted forest land and the trees shall be felled under the strict supervision of the State Forest Department and the cost of felling of trees shall be deposited by the User Agency with the State Forest Department.
5. User agency shall raise strip plantation on both sides and central verge of the road as per the IRC norms.
6. Speed regulating signage will be erected along the road at regular intervals in the Protected Areas/ Forest Areas.
7. The user agency shall provide suitable under / over pass in Protected Area / Forest Area as per recommendations of CWLW / NBWL / FAC / RFG.
8. The User Agency shall obtain Environmental Clearance as per the provisions of the Environmental (Protection) Act, 1986, if applicable.



P. S.

9. The layout plan of the proposal shall not be changed without prior approval of Central Government.
10. No labour camp shall be established on the forest land.
11. Sufficient firewood, preferably the alternate fuel, shall be provided by the User Agency to the labourer after purchasing the same from the State Forest Department or the Forest Development Corporation or any other legal source of alternate fuel.
12. The boundary of the diverted forest land shall be suitably demarcated on ground at the project cost, as per the directions of the concerned Divisional Forest Officer.
13. No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
14. The period of diversion under this approval shall be co-terminus with the period of lease to be granted in favour of the user agency or the project life, whichever is less.
15. The forest land shall not be used for any purpose other than that specified in the project proposal.
16. The forest land proposed to be diverted shall under no circumstances be transferred to any other agencies, department or person without prior approval of Govt. of India.
17. Violation of any of these conditions will amount to violation of Forest (Conservation) Act, 1980 and action would be taken as per the MoEF&CC Guideline F. No. 11-42/2017-FC dt 29/01/2018.
18. Any other condition that the Ministry of Environment, Forests & Climate Change may stipulate from time to time in the interest of conservation, protection and development of forests & wildlife.

भवदीया,

(प्राची गंगवार)
उप वन महानिरीक्षक(कें०)

प्रतिलिपि (ई-मेल द्वारा) :-

1. प्रधान मुख्य वन संरक्षक(डीएफ), वन विभाग, 17, राणा प्रताप मार्ग, लखनऊ, उ०प्र०, मुख्य वन संरक्षक(वन संरक्षण) एवं नोडल अधिकारी, 17, राणा प्रताप मार्ग, लखनऊ, उ०प्र०, मुख्य वन संरक्षक, कैम्पा, 17, राणा प्रताप मार्ग, लखनऊ, उ०प्र०, प्रनामीय निदेशक, सा०वा० प्रभाग, जामली, परियोजना निदेशक, एन०एच०ए०आई० परियोजना किर्यान्वयन इकाई बागपत।
2. पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, एकीकृत क्षेत्रीय कार्यालय, लखनऊ का वेबसाइट पर अपलोडिंग हेतु/आदेश पत्रावली।

(प्राची गंगवार)
उप वन महानिरीक्षक(कें०)



(प्राची गंगवार)

कार्यालय प्रभागीय वनाधिकारी, शामली वन प्रभाग, शामली।

पत्रांक 520/22-1, शामली, दिनांक 04/10/2022

सेवा में

प्रभागीय लॉगिंग प्रबंधक
उत्तर प्रदेश वन निगम
पाकेट, बी0 सेक्टर प्रथम, शताब्दी नगर,
मेरठ।

विषय-
महोदय

वर्ष 2022-23 हेतु लॉटों का आवंटन।

शामली वन प्रभाग, शामली के अंतर्गत वृक्षों का छपान कर वर्ष 2022-23 हेतु लॉट आवंटित की जाती है। शासनादेश संख्या 2016/चौदह-3-2002-5/92, दिनांक 7.9.2002 एवं प्रमुख वन संरक्षक उत्तर प्रदेश, लखनऊ के पत्रांक प-41/16-57 (वन निगम) दिनांक 20.9.2012 तथा समय-2 पर प्राप्त निर्देशों के अनुसार कार्यादेश प्राप्त कर उक्त लॉटों के अंदर वाउन्ड्री रजिस्टर पर हस्ताक्षर कर प्राप्त करें तथा नियमानुसार पातन कार्य करावें। यदि उक्त अवधि तक लॉटों में नियमानुसार आवश्यक कार्यवाही करते हुए कार्य नहीं किया गया तो समझा जायेगा कि उत्तर प्रदेश वन निगम लॉटों में कार्य करने का इच्छुक नहीं है। तदनुसार अग्रेत्तर कार्यवाही कर दी जायेगी।

क0 सं0	रेंज का नाम	लॉट का स्थल	लॉट संख्या	वृक्षों की संख्या
		03.	04.	05.
01.	02.		01/2022-23	24
01	ऊन	धानामवन-ऊन मार्ग (किमी0 9.440)	02/2022-23	42
02	ऊन	धानामवन-ऊन मार्ग (किमी0 9.440)	03/2022-23	127
03	ऊन	मुजफ्फरनगर-धानामवन मार्ग (किमी0 82.900)	04/2022-23	61
04	ऊन	मुजफ्फरनगर-धानामवन मार्ग (किमी0 82.900)	05/2022-23	57-54
05	ऊन	कैनाल मनेडा उद कुआखेडा (किमी0 11.900)	योग-	311 308

प्रभागीय वनाधिकारी
शामली वन प्रभाग
शामली।

दिनांकित।

संख्या

1-

2-

प्रेषित।

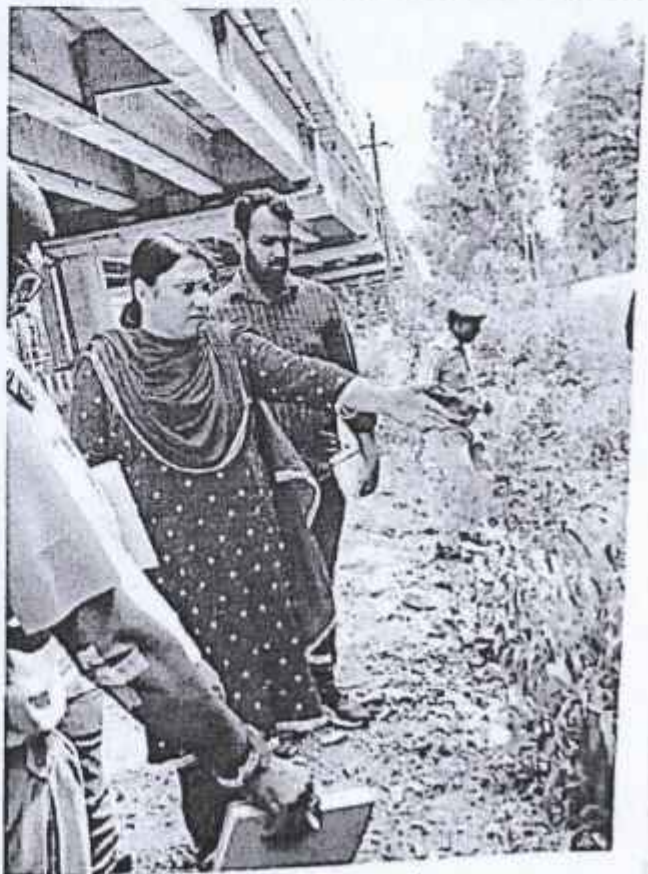
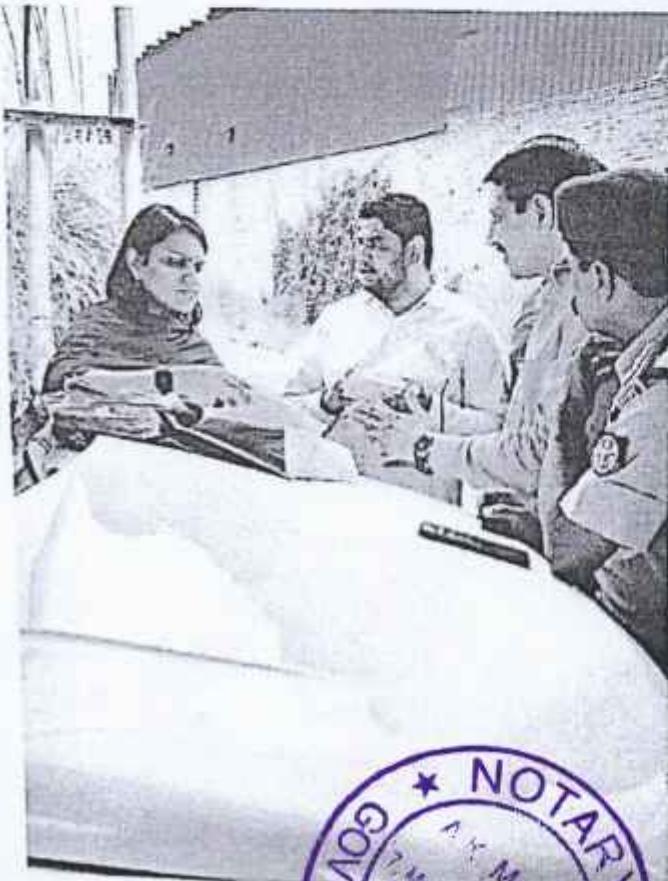
3-

प्रतिलिपि वनसंरक्षक, सहारनपुर वृत्त, सहारनपुर को सूचनार्थ प्रेषित।
प्रतिलिपि क्षेत्रीय प्रबंधक, उ0प्र0 वन निगम मेरठ को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।
प्रतिलिपि क्षेत्रीय वन अधिकारी ऊन को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

प्रभागीय वनाधिकारी
शामली वन प्रभाग
शामली।



o/c
P



★ NOTARY ★
 A. K. Maurya
 Advocate
 7 Model House, Lko
 Regd. 31(34)2000
 GOVT. OF U.P. LUCKNOW

Pro

संयुक्त निरीक्षण रिपोर्ट

दिनांक 28.08.2024 को O.A. No. - 686/2024 Pt. Girdhari Lal Vs Govt. of NCT of Delhi प्रकरण में Deputy Inspector General Of Forest (Central) महोदय द्वारा दिये गये निर्देशों के क्रम में सामाजिक वानिकी प्रभाग, गाजियाबाद एवं एन0एच0ए0आई0 के अधिकारियों के साथ संयुक्त निरीक्षण किया गया। संयुक्त निरीक्षण में निम्न अधिकारी उपस्थित रहे -

1. श्रीमती ईशा तिवारी, प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, गाजियाबाद (वन विभाग)।
2. डॉ० सलोनी, उप प्रभागीय वनाधिकारी, सामाजिक वानिकी प्रभाग, गाजियाबाद (वन विभाग)।
3. श्री विकास सिन्टोरिया, क्षेत्रीय वनाधिकारी, गाजियाबाद (वन विभाग)।
4. श्री चन्दन सिंह रावत, वन दरोगा, गाजियाबाद (वन विभाग)।
5. श्री हरप्रसाद, वन दरोगा, गाजियाबाद (वन विभाग)।
6. श्री गौरव त्वागी एल0ए0 असीस्टेंट (एन0एच0ए0आई0)
7. श्री बलराम, साईड इंजीनियर (एन0एच0ए0आई0)
8. श्रीनिवास, आर0ई0 (एन0एच0ए0आई0)
9. श्री संजय वर्मा, सीनियर मैनेजर (एन0एच0ए0आई0)

- दिल्ली-सहारनपुर राष्ट्रीय मार्ग सं०-709 बी की चैनैज 10.911 से 25.00 तक का क्षेत्र गाजियाबाद में निहित है जिसके अन्दर कुल 337 बाधक वृक्ष थे। उक्त हेतु भारत सरकार द्वारा अनुमति सर्वप्रथम उपसा को पत्रांक सं०-8बी0/यू0पी0/06/11/2012/एफ0सी0/583 दिनांक 14.08.2012 द्वारा दी गयी एवं बाद में परियोजना निदेशक, एन0एच0ए0आई0 को हस्तान्तरित होने के पश्चात् एन0एच0ए0आई0 को स्वीकृति पत्रांक-8बी0/यू0पी0/06/11/2012/एफ0सी0/730 दिनांक 10.02.2022 द्वारा दी गयी।
- वर्तमान में सभी वृक्षों का पातन पूर्ण किया जा चुका है। एन0एच0ए0आई0 की स्वीकृत परियोजना में चैनैज 19/20 से 22/00 एवं 22/300 से 30/600 तक 32 मीटर का ROW स्वीकृत है एवं चैनैज 14/755 से 18/600 तक 52 से 57 मी० ROW स्वीकृत है। एन0एच0ए0आई0 के पातन कार्यों की 6 बिन्दुओं पर निम्नानुसार नपवाई कर निरीक्षण किया गया।

क्र० सं०	चैनैज	विवरण
1	2	3
1	26/420	क्षेत्र की दूरी बीच से दोनों साईड 14 मीटर
2	25/224	क्षेत्र की दूरी बीच से दोनों साईड 14 मीटर
3	23/524	क्षेत्र की दूरी बीच से दोनों साईड 14 मीटर (स्वास्थ्य केन्द्र के सामने)
4	20/250	क्षेत्र की दूरी बीच से दोनों साईड 14 मीटर (ट्रोनिका सिटी धाना)
5	18/536	जगमोहन अस्पताल पुरता चौक से दिल्ली मार्ग पर बायीं तरफ किसानों की भूमि अधिग्रहित की गयी। उक्त भूमि पर कोई वृक्ष का पातन नहीं पाया गया।
6	14/800	52 मीटर दिल्ली-यू0पी0 बार्डर अकुर विहार धाने के पास

अतः किसी भी स्थल पर स्वीकृत क्षेत्र से अधिक पातन नहीं पाया गया। उक्त आख्या आपको आवश्यक कार्यवाही हेतु प्रेषित है।

⑥ श्री गौरव त्वागी L.O. AGO (NH&E) Garov.

⑦ श्री बलराम S.E. (NH&E) Bal.

⑧ श्रीनिवास, आर०ई० K.M.N. Singh

⑨ श्री संजय वर्मा (S.O. NH&E) Sanjiv

विकास सिन्टोरिया क्षेत्रीय वनाधिकारी
 डॉ० सलोनी, उप प्रभागीय वनाधिकारी
 गाजियाबाद



प्रभागीय निदेशक
 सामाजिक वानिकी प्रभाग
 गाजियाबाद

दिनांक 28.08.2024 को O.A. No. - 686/2024 Pt. Girdhari Lal V/s Govt. of NCT of Delhi प्रकरण में Deputy Inspector General Of Forest (Central) महोदय द्वारा दिये गये निर्देशों के क्रम में सामाजिक वानिकी प्रभाग, गाजियाबाद एवं एन०एच०ए०आई० के अधिकारियों के साथ संयुक्त निरीक्षण किया गया। संयुक्त निरीक्षण में निम्न अधिकारी उपस्थित रहे -

1. श्रीमती ईशा शिवारी, प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, गाजियाबाद (वन विभाग)।
2. डॉ० सलोनी, उप प्रभागीय वनाधिकारी, सामाजिक वानिकी प्रभाग, गाजियाबाद (वन विभाग)।
3. श्री विकास सिन्टोरिया, क्षेत्रीय वनाधिकारी, गाजियाबाद (वन विभाग)।
4. श्री चन्दन सिंह रावत, वन दरोगा, गाजियाबाद (वन विभाग)।
5. श्री हरप्रसाद, वन दरोगा, गाजियाबाद (वन विभाग)।
6. श्री गौरव त्यागी एल०ए० असीस्टेंट (एन०एच०ए०आई०)
7. श्री बलराम, साईड इंजीनियर (एन०एच०ए०आई०)
8. श्रीनिवास, आर०ई० (एन०एच०ए०आई०)
9. श्री संजय वर्मा, सौनियर मैनेजर (एन०एच०ए०आई०)

- दिल्ली-सहारनपुर राष्ट्रीय मार्ग सं०-709 बी की चैनैज 10.911 से 25.00 तक का क्षेत्र गाजियाबाद में निहित है जिसके अन्दर कुल 337 बाघक वृक्ष थे। उक्त हेतु भारत सरकार द्वारा अनुमति सर्वप्रथम उपरान्त को पत्रांक सं०-8वी०/यू०पी०/06/11/2012/एफ०सी०/583 दिनांक 14.08.2012 द्वारा दी गयी एवं बाद में परियोजना निदेशक, एन०एच०ए०आई० को हस्तान्तरित होने के पश्चात् एन०एच०ए०आई० को स्वीकृति पत्रांक-8वी०/यू०पी०/06/11/2012/एफ०सी०/730 दिनांक 10.02.2022 द्वारा दी गयी।
- वर्तमान में सभी वृक्षों का पातन पूर्ण किया जा चुका है। एन०एच०ए०आई० की स्वीकृत परियोजना में चैनैज 19/20 से 22/00 एवं 22/300 से 30/600 तक 32 मीटर का ROW स्वीकृत है एवं चैनैज 14/755 से 18/600 तक 52 से 57 मी० ROW स्वीकृत है। एन०एच०ए०आई० के पातन कार्यों की 6 बिन्दुओं पर निम्नानुसार नपाई कर निरीक्षण किया गया।

क्र० सं०	चैनैज	विवरण
1	2	3
1	26/420	क्षेत्र की दूरी बीच से दोनों साईड 14 मीटर
2	25/224	क्षेत्र की दूरी बीच से दोनों साईड 14 मीटर
3	23/524	क्षेत्र की दूरी बीच से दोनों साईड 14 मीटर (स्वास्थ्य केन्द्र के सामने)
4	20/250	क्षेत्र की दूरी बीच से दोनों साईड 14 मीटर (ट्रॉनिका सिटी धाना)
5	18/536	जगमोहन अस्पताल पुराना चौक से दिल्ली मार्ग पर बायीं तरफ किसानों की भूमि अधिग्रहित की गयी। उक्त भूमि पर कोई वृक्ष का पातन नहीं पाया गया।
6	14/800	52 मीटर दिल्ली-यू०पी० बार्डर अकूर बिहार धाने के पास

अतः किसी भी स्थल पर स्वीकृत क्षेत्र से अधिक पातन नहीं पाया गया। उक्त आख्या आपको आवश्यक कार्यवाही हेतु प्रेषित है।

⑥ श्री गौरव त्यागी (LBSF (NHAI) Garwal

⑦ श्री बलराम (GF (NHAI) Bal

⑧ श्री विकास आर०ई० (K. V. Sharma)

⑨ श्री संजय वर्मा (S. V. Verma) 31/08/24

डि० सलोनी, उप प्रभागीय वनाधिकारी, गा०, 31/08/24



प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग
गाजियाबाद

(Signature)

दिनांक 28.08.2024 को O.A. No. - 686/2024 Pt. Girdhari Lal V/S Govt. of NCT of Delhi प्रकरण में Deputy Inspector General Of Forest (Central) महोदय द्वारा दिये गये निर्देशों के क्रम में सामाजिक वानिकी प्रभाग, गाजियाबाद एवं एन0एच0ए0आई0 के अधिकारियों के साथ संयुक्त निरीक्षण किया गया। संयुक्त निरीक्षण में निम्न अधिकारी उपस्थित रहे -

1. श्रीमती इंशा तिवारी, प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, गाजियाबाद (वन विभाग)।
2. डॉ० सलोनी, उप प्रभागीय वनाधिकारी, सामाजिक वानिकी प्रभाग, गाजियाबाद (वन विभाग)।
3. श्री विकास सिन्टोरिया, क्षेत्रीय वनाधिकारी, गाजियाबाद (वन विभाग)।
4. श्री चन्दन सिंह रावत, वन दरोगा, गाजियाबाद (वन विभाग)।
5. श्री हरप्रसाद, वन दरोगा, गाजियाबाद (वन विभाग)।
6. श्री गौरव त्यागी एल0ए0 असीस्टेंट (एन0एच0ए0आई0)
7. श्री बलराम, साईड इंजीनियर (एन0एच0ए0आई0)
8. श्रीनिवास, आर0ई0 (एन0एच0ए0आई0)
9. श्री संजय वर्मा, सीनियर मैनेजर (एन0एच0ए0आई0)

- दिल्ली-सहारनपुर राष्ट्रीय मार्ग सं०-709 बी की चैनैज 10.911 से 25.00 तक का क्षेत्र गाजियाबाद में निहित है जिसके अन्दर कुल 337 बाधक वृक्ष थे। उक्त हेतु भारत सरकार द्वारा अनुमति सर्वप्रथम उपरता को पत्रांक सं०-8वी०/यू०पी०/06/11/2012/एफ०सी०/583 दिनांक 14.08.2012 द्वारा दी गयी एवं बाद में परियोजना निदेशक, एन0एच0ए0आई0 को हस्तान्तरित होने के परचात एन0एच0ए0आई0 को स्वीकृति पत्रांक-8वी०/यू०पी०/06/11/2012/एफ०सी०/730 दिनांक 10.02.2022 द्वारा दी गयी।
- वर्तमान में सभी वृक्षों का पातन पूर्ण किया जा चुका है। एन0एच0ए0आई0 की स्वीकृत परियोजना में चैनैज 19/20 से 22/00 एवं 22/300 से 30/600 तक 32 मीटर का ROW स्वीकृत है एवं चैनैज 14/755 से 18/600 तक 52 से 57 मी० ROW स्वीकृत है। एन0एच0ए0आई0 के पातन कार्यों की 6 बिन्दुओं पर निम्नानुसार नपाई कर निरीक्षण किया गया।

क्र० सं०	चैनैज	विवरण
1	2	3
1	26/420	क्षेत्र की दूरी बीच से दोनों साईड 14 मीटर
2	25/224	क्षेत्र की दूरी बीच से दोनों साईड 14 मीटर
3	23/524	क्षेत्र की दूरी बीच से दोनों साईड 14 मीटर (स्वास्थ्य केंद्र के सामने)
4	20/250	क्षेत्र की दूरी बीच से दोनों साईड 14 मीटर (ट्रानिका सिटी थाना)
5	18/536	जगमोहन अस्पताल पुरता चौक से दिल्ली मार्ग पर बायीं तरफ किसानों की भूमि अधिग्रहित की गयी। उक्त भूमि पर कोई वृक्ष का पातन नहीं पाया गया।
6	14/800	52 मीटर दिल्ली-यू०पी० बार्डर अकर बिहार थाने के पास

अतः किसी भी स्थल पर स्वीकृत क्षेत्र से अधिक पातन नहीं पाया गया। उक्त आख्या आपको आवश्यक कार्यवाही हेतु प्रेषित है।

- ① श्री गौरव त्यागी (Caruv. L.A.G.S.I. (M.H. 3))
- ② श्री बलराम S.F.(M.H.E.)
- ③ श्री विकास, आर० ई० K.M.M.H.I.
- ④ श्री संजय वर्मा (Sr. M.H.I. NAME)

सुंयक्त निरीक्षण के लिए नया फॉर्म
 डॉ० सलोनी, उप प्रभागीय वनाधिकारी, गा०
 28/8/24



प्रभागीय निदेशक
 सामाजिक वानिकी प्रभाग
 गाजियाबाद

भारत सरकार,
पर्यावरण एवं वन मंत्रालय,
क्षेत्रीय कार्यालय | कन्नड़ रोड |

कृषि एवं कृषि विकास
विभाग, उत्तर प्रदेश, 201004
दिल्ली-110002
वेबसाइट: www.maeffolk.gov.in

दिनांक: 14.08.2012

पत्र सं० डी/यू पी / 06 / 11 / 2012 / एफ.सी. / 5893

सेवा में

पर्यावरण सचिव (अन्य)
वन अनुपालन 2 वन अंतर्गत वन्य पक्षी,
उत्तर प्रदेश शासन, लखनऊ।

विषय : गाजियाबाद में उपरान्त द्वारा विद्ये जा रहे दिल्ली-सहारनपुर-यमुनोत्री मार्ग एस0एच0-57 किमी0 10.911 से 25.000 तक चौड़ीकरण/उत्थीकरण हेतु 7.6894 हे0 संरक्षित वनभूमि के गैर वानिकी प्रयोग एवं उस पर अवस्थित 125 वृक्षों के पालन की अनुमति।

सन्दर्भ : मुख्य वन संरक्षक एवं मोडल अधिकारी, उत्तर प्रदेश का पत्रांक- 216/11सी-गाजियाबाद, दिनांक- 03.08.2012

संदर्भ

कृषि उपरोक्त विषय पर विरूप सचिव, उत्तर प्रदेश शासन का पत्रांक- 204/14-2-2012, लखनऊ दिनांक 31.01.2012 की आशय रहने के बाद उत्तर प्रदेश सरकार द्वारा राज्य सरकार में विधायक प्रस्ताव पर वन संरक्षण अधिनियम 1980 की धारा (2) के अन्तर्गत भारत सरकार की स्वीकृति मानी थी।

प्रस्तावित प्रकरण में इस कार्यालय के सहायक पत्र दिनांक- 19.08.2012 द्वारा प्रस्ताव में सौदागत स्वीकृति प्रदान की गयी थी जिसमें उल्लिखित शर्तों की अनुपालन आख्या मुख्य वन संरक्षक एवं मोडल अधिकारी, उत्तर प्रदेश के उपरोक्त संदर्भित पत्र द्वारा प्रस्ताव की गयी है। राज्य सरकार के प्रस्ताव पर ध्यानपूर्वक विचार करने के उपरान्त मुझे अपना यह सूचित करने का निर्देश हुआ है कि कानून अनुसार उपरोक्त गाजियाबाद में उपरान्त द्वारा विद्ये जा रहे दिल्ली-सहारनपुर-यमुनोत्री मार्ग एस0एच0-57 किमी0 10.911 से 25.000 तक चौड़ीकरण/उत्थीकरण हेतु 7.6894 हे0 संरक्षित वनभूमि के गैर वानिकी प्रयोग एवं उस पर अवस्थित 125 वृक्षों के पालन की विधिवत स्वीकृति निम्नलिखित शर्तों पर प्रदान करती है:-

1. वन भूमि की वैधानिक स्थिति में कोई परिवर्तन नहीं होगा।
2. प्रस्तावित अभिकरण के व्यय पर वन विभाग द्वारा प्रभावित वनभूमि के दुगुने अवनत वन भूमि पर अर्थात् 15.378 हे0 पर अनिवार्य वृक्षारोपण एवं पंच वर्षों तक रखरखाव किया जाएगा एवं वृक्षारोपण एक या दो खण्डों में ही किया जाएगा।
- 3.
4. प्रस्तावित अभिकरण के द्वारा उनके व्यय पर प्रस्तावित मार्ग के दोनों ओर शहर को छोड़ते हुए 2-3 पंचित वृक्षों एवं केंद्रीय विद्यालय/पट्टी में प्राचीन वृक्षों का वृक्षारोपण एवं उसका रखरखाव 06 वर्षों तक किया जाएगा एवं इसकी अनुपालना की जिम्मेदारी एस0एच0अर्द्ध0 द्वारा सुनिश्चित की जाएगी। प्रस्तावित मार्ग के दोनों ओर वृक्षारोपण हेतु वन संरक्षक, दिल्ली, उत्तर प्रदेश व वन अनुपालन वृक्षारोपण योजना का क्रियान्वयन राष्ट्रीय राजमार्ग प्राधिकरण द्वारा वन विभाग की देख-रेख में समन्वय कार्यक्रम के अनुसार सौदागत स्वीकृति की शर्त संख्या-2 के अनुसार सुनिश्चित किया जाएगा।
5. प्रस्तावित अभिकरण द्वारा माननीय उच्चतम न्यायालय के रिट पिटीशन 202/1995 के अन्तर्गत आई.ए. 568 एवं भारत सरकार पत्र संख्या 5-3/2007-एफ.सी.0 दिनांक 05.02.2009 के तहत किये गये आदेशानुसार युद्ध वर्तमान मूल्य (एन.पी.वी.) की निर्धारित दरें जमा की जाएगी।
6. पर्यावरण के निर्माण व रख-रखाव के दौरान आस-पारा के क्षेत्र की वनस्पतियों एवं जीव-जन्तुओं को किसी प्रकार की हानि नहीं पहुंचानी जाएगी।
7. प्रस्तावित वन भूमि का उपयोग किसी भी अन्य प्रयोजन के लिए नहीं किया जाएगा।
8. प्रस्तावित वनभूमि के अतिरिक्त आस पास की वनभूमि से निर्माण कार्य के दौरान मिट्टी/पाथर कटने एवं भरने का कार्य नहीं किया जाएगा।



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- प्रयोक्ता अभिकरण द्वारा निर्माण कार्य के दौरान स्थल पर कार्यवाही मजदूर / श्रमिक को कार्यवाही करने की सुविधा प्रदान की जाएगी, जिससे निष्पक्षता बनी रहे।
10. प्रयोक्ता अभिकरण द्वारा प्रस्तावित स्थल/वन क्षेत्र के आस पास मजदूरों/श्रमिकों के लिए किसी भी प्रकार का काम नहीं कराया जायेगा।
 11. प्रयोक्ता अभिकरण के द्वारा पर एक डिस्पोजल का कार्य प्रस्तुत की गयी योजना के अनुसार वह डिस्पोजल का कार्य भी किया जायेगा।
 12. प्रयोक्ता अभिकरण के द्वारा पर प्रस्तावित वन क्षेत्र का मासूरी पीलर द्वारा योग्यता किया जायेगा जिसका अन्तर्गत एक डिस्पोजल का मानचित्र एवं पीलर पर दर्शाया जायेगा और वन क्षेत्र में सभी प्रत्येक पीलर के साथ एक पीलर तकनीक दिशा की दिशानुमापिका प्रदान सूचना इस कार्यालय को भी दी जायेगी।
 13. निर्माण कार्य के अन्तर्गत प्राप्त होने वाले वृक्षों का पालन राज्य के निर्धारित विभाग/प्रतिकरण किया जायेगा और वन पदार्थों की विविध विधि से प्राप्त संरक्षक वन सार्वभौमिक/ राज्य सञ्चालन क्षेत्र में क्या किया जायेगा।
 14. प्रयोक्ता अभिकरण द्वारा आवश्यक न्यूनतम वृक्षों का ही पालन किया जायेगा एवं प्रस्तावित वृक्षों के पालन का अतिरिक्त अन्य किसी भी वृक्ष का पालन नहीं किया जायेगा।
 15. प्रयोक्ता अभिकरण के द्वारा पर एक आपुनिक पीपशाखा (नर्सरी) की स्थापना वन विभाग की सहायता से : एवं के मोलर की सहायता एवं भित्तीय सहायता से बनाने के लिए प्रतिवर्ष नर्सरी से बिरानों को प्रोम (जैसे की बीज, अण्डा, रंग, अदि) का निष्पन्न करके धनराशि अर्जित की जाएगी जो नर्सरी की देख-भाल के लिए इस्तेमाल की जाएगी। एन०ए०२०२०२०२० एवं वन विभाग द्वारा मजदूरों रूप से प्रतिवर्ष उत्पादन नर्सरी से प्राप्त पीपों के उत्पादन एवं उपयोग पर संयुक्त रिपोर्ट अर्जित कार्यालय, अन्तर्गत का प्रोम की जाएगी।

मुख्यमंत्री

(वाई० के० सिंह चौहान)
मुख्य वन सहायक (सिन्धी)

प्रतिलिपि सूचनार्थ एवं आवश्यक कार्यवाही हेतु :-

1. अतिरिक्त वन सहायक एफ०सी०, पर्यावरण एवं वन मन्त्रालय, पर्यावरण भवन सी०जी०ओ०, कान्चनपुर, लोदी रोड नयी दिल्ली-110003.
2. नॉकर अभिकारी, एवं मुख्य वन सहायक, वन उपयोग वृत्त, आर०ए० भवन, 17 राजा प्रताप नगर, उत्तर प्रदेश, लखनऊ।
3. वन सहायक, बरेली वृत्त, बरेली, उत्तर प्रदेश।
4. प्रांतीय निदेशक, सामाजिक कानिकी प्रभाग, गाजियाबाद, उत्तर प्रदेश।
5. मुख्य कार्यपालक अधिकारी, उत्तर प्रदेश राज्य राजमार्ग प्राधिकरण, लखनऊ।
6. आदेश पत्रावली ।

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(वाई० के० सिंह चौहान)
मुख्य वन सहायक (सिन्धी)

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16/9/12

NOTARY
A. S. MISHRA
Advocate
7, Model House, 1st
Floor, 31 (34/118)

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भारत सरकार
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग
एकीकृत क्षेत्रीय कार्यालय, लखनऊ
Ministry of Environment, Forest & Climate Change
Integrated Regional Office, Lucknow



पत्र क्रमांक-सी/पू.सी./06/11/2012/एफ.सी./730

दिनांक: 10.02.2022

साथ में

अतिरिक्त मुख्य अधिकारी,
पर्यावरण, वन एवं जलवायु परिवर्तन विभाग,
वायु एवं जल प्रदूषण नियंत्रण, लखनऊ।

विषय: जनपद गाजियाबाद में दिल्ली सहारनपुर गमुनोत्री मार्ग (एन०एच० 709बी) बंदज 10.311 से बंदज 25.00 तक (7.6894 हे०) वनभूमि मार्ग के दोनों ओर उपरोक्त से भागवत/उपरोक्त से अधिभूत/अधिकृत किए गए वनभूमि पर किमी० 20.200 से किमी० 25.000 तक 125 मूली के पारण की अनुमति के प्रस्ताव में अधिरिक्त 337 बाधक मूली के पारण की अनुमति के साथ-साथ में।

सन्दर्भ-सांगीत(वन), उत्तर प्रदेश सरकार का पत्रांक-2306/R1-2-2021-204/2012 दिनांक दिनांक-05.01.2022

महोदय,

उपरोक्त विषयक संबंधित पत्र का आशय प्रमाण पत्रों का कन्ट्रोल जिसके तहत विभागीय स्तर पर वन संचालक द्वारा वन संरक्षण प्रतिनिधि (सीओ) के तहत उपरोक्त स्थल मूली के पारण की अनुमति भारत सरकार से नहीं गई है। पूर्व में इस क्षेत्रीय कार्यालय के कार्यालय पर पत्रांक 14.05.2012 का पत्र प्रेषित की वनभूमि के विस्तार/प्रमाण पत्र 125 मूली के पारण की विधिगत प्रक्रिया प्रक्रिया प्रारंभ की गयी थी।

प्रकरण को दिनांक-20.01.2022 को आहत क्षेत्रीय स्तर पर समिति (सीए) की प्रमाण पत्र (SIL Agenda Item 62.6-UP) प्रस्तुत किया गया था, जिसमें विभागीय स्तर पर अधिरिक्त 337 मूली के पारण की अनुमति स्वीकार शर्तों के साथ प्रदान की गई थी।

अतः क्षेत्र सरकार जनपद गाजियाबाद में दिल्ली सहारनपुर गमुनोत्री मार्ग (एन०एच० 709बी) बंदज 10.311 से बंदज 25.00 तक (7.6894 हे०) वनभूमि मार्ग के दोनों ओर उपरोक्त से भागवत/उपरोक्त से अधिभूत/अधिकृत किए गए वनभूमि पर किमी० 20.200 से किमी० 25.000 तक 125 मूली के पारण की अनुमति के प्रस्ताव में अधिरिक्त 337 बाधक मूली के पारण की अनुमति विभागीय अधिरिक्त शर्तों के साथ प्रदान करती है-

1. Plantation of 10 times of number of trees proposed to be felled shall be done as per CA scheme prepared by concerned DFO and cost for the same shall be deposited in CAMPA fund. CA scheme and other related documents along with site surveying certificate and CAMPA confirmation need to be provided.
2. CAMPA confirmation with respect to deposition of transfer fees needs to be provided.
3. Compliance status of conditions imposed in earlier approval dated 14.05.2012 needs to be provided.

पूर्व में जारी विधिवत स्वीकृति की अपन शर्तों सहायक रहेगी।

सचिव

(सीओ) राष्ट्रीय संरक्षण
उप वन कार्यालय (लखनऊ)

प्रतिलिपि: (ई-मेल द्वारा)

1. प्रधान मुख्य वन संरक्षक(सीओ), वन विभाग, 17, रजमा प्रसाद रोड, लखनऊ, ७२६००।
2. मुख्य वन संरक्षक एवं नोडल अधिकारी, वन विभाग, ७२६००, १७, रजमा प्रसाद मार्ग, लखनऊ, ७२६००।
3. प्रभागीय निदेशक, साठवा० प्रभाग, गाजियाबाद।
4. पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, एकीकृत क्षेत्रीय कार्यालय, लखनऊ को ईमेल/फैक्स पर अधिरिक्त हेतु प्रेषित/आदेश पत्रांक/पत्र।

(सीओ) राष्ट्रीय संरक्षण
उप वन कार्यालय (लखनऊ)



कार्यालय, मुख्य वन संरक्षक/नोडल अधिकारी, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, ७२६००, लखनऊ।

पत्रांक-2353/11सी- दिनांक, लखनऊ, फरवरी 11, 2022

प्रतिलिपि- वन संरक्षक, मेरठ वृत्त, मेरठ को इस आशय से प्रेषित कि भारत सरकार द्वारा उपरोक्त स्थलित सूचना/अभिलेख इस कार्यालय को तत्काल तीन प्रतियों में उपलब्ध कराने का कष्ट करें।

प्रतिलिपि- प्रभागीय निदेशक, साठवा० प्रभाग, गाजियाबाद को इस आशय से प्रेषित कि भारत सरकार द्वारा उपरोक्त सूचना/अभिलेख इस कार्यालय को तत्काल तीन प्रतियों में वन संरक्षक के माध्यम से कर उपलब्ध कराना सुनिश्चित करें।

(अनुमोदित)

मुख्य वन संरक्षक/नोडल अधिकारी
उप वन कार्यालय (लखनऊ)





Phone-0120-2783617
Fax-0120-2783618
E-mail-dffgzb@gmail.com

कार्यालय प्रभागीय निदेशक सामाजिक वानिकी प्रभाग, गाजियाबाद।
पत्रांक: 1718 / 22-1, दिनांक, गाजियाबाद 02 नवम्बर 2022।
सेवा में,

प्रभागीय लौहिय प्रबन्धक,
उ०प्र०, वन निगम, पॉस्ट-बी०-267
सेक्टर-1, शताब्दीनगर, मेरठ। 250103

विषय:- Delhi Saharanpur Highway From Delhi/UP Border to EPC Junction (from design Ch. 14,750 to Ch. 31,200) in the state of Uttar Pradesh on EPC Mode under Economic Corridor in Phase under Forest Division Ghaziabad 1.12 से संरक्षित वन भूमि के वन वानिकी प्रयोग एवं बाधक वृक्षों के पतन की अनुमति को सम्बन्ध में।

इस वन प्रभाग की गाजियाबाद रेल के अन्तर्गत जनपद गाजियाबाद में Delhi Saharanpur Highway From Delhi/UP Border to EPC Junction (from design Ch. 14,750 to Ch. 31,200) in the state of Uttar Pradesh on EPC Mode under Economic Corridor in Phase under Forest Division Ghaziabad 1.12 में साफ 93 विभिन्न प्रजाति के वृक्षों का छपान कर पतन हेतु लाट का आवंटन उपलब्धता पर साफ्टवेयर के माध्यम से अपलोड कर तैयार प्रिन्टेड विवरण सूची/छपान सूची प्रेषित की जा रही है। आपको यह भी अवगत करना है कि उक्त वृक्ष भारत सरकार की प्राथमिकता से सम्बन्धित परियोजना में बाधक हैं। अतः उक्त आवंटित लाट का पतन शीघ्रतापूर्वक करना सुनिश्चित करें।

क्र.सं.	लाट सं.	रेज का नाम	सूची की सं.	स्थल का नाम
1	2	3	4	5
1	1/2022-23	गाजियाबाद	93	Delhi Saharanpur Highway From Delhi/UP Border to EPC Junction (from design Ch. 14,750 to Ch. 31,200) in the state of Uttar Pradesh on EPC Mode under Economic Corridor

उक्त लाटों का पतन की अनुमति भी निम्न शर्तों के अधीन दी जाती है:-

1. आवंटित लाटों के अतिरिक्त कोई भी अर्थात् पतन नहीं किया जायेगा।
2. आवंटित की गई लाटों का पतन जट्ट सहित किया जायेगा।
3. आवंटित लाटों में पतन कार्य शासनदेश सं०-2016/बीवह-3-2002-5/92, दिनांक 07.10.2002 में निहित की गई समय सीमा के अनुसार सुनिश्चित किया जाये।
4. लाट में कार्य करने से पूर्व बाउण्ड्री रजिस्टर में हस्ताक्षर करने अनिवार्य होंगे।
5. लाट में कटान कर निकासी का कार्य सम्बन्धित सैबशन अधिकारी की उपस्थिति में करना होगा।
6. लाट में निकासी का कार्य वन विभाग के निकासी पन से किया जायेगा।
7. लाट में कटान से होने वाली किसी भी क्षति के लिये वन निगम ही उत्तरदायी होगा।

प्रभागीय निदेशक,
सामाजिक वानिकी प्रभाग, गाजियाबाद।

पत्रांक : 1718 / 2-22 दिनांकित

1-प्रतिलिपि:-वन संरक्षक, मेरठ वृत्त, मेरठ को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

2-प्रतिलिपि:-जिला अधिकारी गाजियाबाद को सूचनाार्थ प्रेषित।

3-क्षेत्रीय प्रबन्धक, उ०प्र० वन निगम, मेरठ को सूचनाार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

3-क्षेत्रीय वन अधिकारी, गाजियाबाद को इस निर्देश के साथ प्रेषित कि पतन को समय लाट में निरीक्षण करते रहें तथा अर्थात् कटान एवं लाट रजिस्टर में वन निगम के इकाई अधिकारी से लिखित सहित हस्ताक्षर अनिवार्य रूप से फल लें।

प्रभागीय निदेशक,
सामाजिक वानिकी प्रभाग, गाजियाबाद।



Development of Six-lane access controlled in Uttar Pradesh portion of Delhi-Saharanpur Highway from Delhi/UP Border to EPI junction (ch.14.750 to ch.31.600) in the state of Uttar Pradesh on EPC mode under Economic Corridor in Phase-I of Bharatmala Pariyojana

Annex - II

(Schedule-A)

Dates for providing Right of Way

The dates on which the Authority shall provide Right of Way to the Contractor on different stretches of the Site are stated below:

S.No.	Proposed Chainage		Length (m)	Existing ROW width (m)	Proposed ROW width (m)	Date of providing ROW
	From	To				
1.	14+750	16+080	1330	52	52	Minimum 90% ROW to be provided at the time of Appointed Date and entire ROW shall be provided within 150 days from Appointed Date.
2.	16+080	16+500	420	55	55	
3.	16+500	16+940	440	55	55	
4.	16+940	18+300	1360	52	52	
5.	18+300	18+400	100	0 (Realignment)	50	
6.	18+400	18+850	450	0 (Realignment)	30	
7.	18+850	19+212	360	32	37.3	
8.	19+212	21+820	2608	32	32	
9.	21+820	22+000	180	32	32	
10.	22+000	22+420	420	78	78	
11.	22+420	22+800	380	78	78	
12.	22+800	23+300	500	78	78	
13.	23+300	30+600	7300	32	32	
14.	30+600	30+715	115	32	50.0	
15.	30+715	31+200	485	32	50.0	
16.	31+200	31+600	400	50	50.0	

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Technical Schedule

Page A-8



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संयुक्त निरीक्षण रिपोर्ट

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दिनांक 28.08.2024 को O.A. No.- 686/2024 Pt. Girdhari Lal V/S Govt. of NGT of Delhi प्रकरण में Deputy Inspector General Of Forest (Central) महोदया द्वारा दिये गये निर्देशों के क्रम में सामाजिक वानिकी प्रभाग, गाजियाबाद एवं एन0एच0ए0आई0 के अधिकारियों के साथ संयुक्त निरीक्षण किया गया। संयुक्त निरीक्षण में निम्न अधिकारी उपस्थित रहे :-

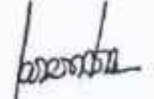
- 1 प्रभागीय वन अधिकारी, बागपत वन प्रभाग, बागपत।
- 2 परियोजना निदेशक, पी0आई0यू0 बागपत।
- 3 क्षेत्रीय वन अधिकारी, बागपत।
- 4 क्षेत्रीय वन अधिकारी, बडौत।
- 5 श्री मनोज कुमार, वन दरोगा।

- दिल्ली-सहारनपुर-देहरादून इकोनॉमिक कोरीडोर चैनेज 0+000 से 27+000 तक का क्षेत्र बागपत में निहित है जिसके अन्दर कुल 439 बाघक वृक्ष थे। उक्त हेतु पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार के पत्रांक सं0-8वी0/यू0पी0/06/193/2021/एफ0सी0/561 दिनांक 03.12.2021 के द्वारा सैद्धान्तिक स्वीकृति दी गयी एवं पत्रांक सं0-8वी0/यू0पी0/06/193/2021/एफ0सी0/114 दिनांक 13.06.2022 द्वारा विधिवत स्वीकृति निर्गत की गयी।
- वर्तमान में सभी वृक्षों का पातन पूर्ण किया जा चुका है। एन0एच0ए0आई0 की स्वीकृत परियोजना में 70 मीटर का ROW स्वीकृत है एन0एच0ए0आई0 के पातन कार्यों का निरीक्षण किया गया-

पी0एफ0 क्षेत्र में आवंटित लाट एवं वृक्षों की संख्या		नॉन पी0एफ0 क्षेत्र में आवंटित लाट एवं वृक्षों की संख्या		निजी वृक्षों में मूल्यांकित वृक्षों की संख्या
लाट संख्या	वृक्षों की संख्या	लाट संख्या	वृक्षों की संख्या	
23/2021-22	35	08/2022-23	34	बागपत रेंज अन्तर्गत 506 वृक्षों का मूल्यांकन किया गया एवं बडौत रेंज अन्तर्गत 35+11=46 वृक्षों का मूल्यांकन किया गया। बागपत एवं बडौत रेंज द्वारा 552 वृक्षों का मूल्यांकन किया गया।
24/2021-22	21	09/2022-23	05	
25/2021-22	43	10/2022-23	22	
26/2021-22	19	11/2022-23	31	
27/2021-22	15	12/2022-23	22	
28/2021-22	13	13/2022-23	19	
29/2021-22	110	14/2022-23	15	
30/2021-22	05	15/2022-23	99	
31/2021-22	114			
32/2021-22	70			
योग:-	445	योग:-247	247	

नोट- दिल्ली-सहारनपुर-देहरादून इकोनॉमिक कोरीडोर चैनेज 0+000 से 27+000 तक का क्षेत्र बागपत में निहित है जिसके अन्दर कुल 439 बाघक वृक्ष थे। एन0एच0ए0आई0 की स्वीकृत परियोजना में 70 मीटर का ROW स्वीकृत है। जिसमें 439 वृक्षों के अतिरिक्त 70 मीटर के आर0ओ0उपलु में कुल 08 वृक्ष 20-30 वर्ष व्यास होने के कारण इनका प्रभाग द्वारा छपान एवं वन निगम द्वारा पातन किया जा चुका है। संयुक्त निरीक्षण के दौरान उपरोक्त वृक्षों के पातन के अतिरिक्त अन्य एन0एच0ए0आई0 की स्वीकृत परियोजना में 70 मीटर का ROW के अन्तर्गत कोई भी अपेक्षित पातन संज्ञान में नहीं आया है।

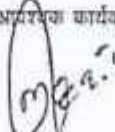
अतः रिपोर्ट आपकी सेवा में सादर सूचना एवं आवश्यक कार्यवाही हेतु प्रेषित।



परियोजना निदेशक,
पी0आई0यू0
बागपत।




क्षेत्रीय वनाधिकारी,
बागपत वन प्रभाग
बागपत।



मनोज कुमार,
वन दरोगा,
बागपत।



प्रभागीय वनाधिकारी,
बागपत वन प्रभाग
बागपत।


क्षेत्रीय वन
बागपत





संयुक्त निरीक्षण रिपोर्ट

दिनांक 20.08.2024 को O.A. No.-686/2024 Pt. Girdhari Lal V/S Govt. of NGT of Delhi प्रकरण में Deputy Inspector General Of Forest (Central) महोदय द्वारा दिये गये निर्देशों के क्रम में सामाजिक वानिकी प्रभाग, सहारनपुर एवं एन0एच0ए0आई0 के अधिकारियों के साथ संयुक्त निरीक्षण किया गया। संयुक्त निरीक्षण में निम्न अधिकारी उपस्थित रहे :-

- 1- प्रभागीय निदेशक, सामाजिक वानिकी प्रभाग, सहारनपुर।
- 2- उप प्रभागीय वनाधिकारी, सा0वा0 प्रभाग, सहारनपुर।
- 3- क्षेत्रीय वन अधिकारी, सहारनपुर।
- 4- क्षेत्रीय वन अधिकारी, रामपुर मनिहारन।
- 5- श्री नवीन रावत साईट इन्जीनियर पी0आई0यू0 रुडकी।
- 6- श्री सोनू कुमार साईट इन्जीनियर पी0आई0यू0 वागपत।

दिल्ली-सहारनपुर-देहरादून इकोनामिक कोरीडोर में सामाजिक वानिकी प्रभाग सहारनपुर के अन्तर्गत रामपुर मनिहारन-बडगांव मार्ग कि0मी0 13 की दोनो पटरी पर (दायी-17, बायी-15) कुल 32 वृक्ष बाधक है। यह मार्ग जिला पंचायत मार्ग है तथा संरक्षित मार्ग नहीं है। नानौता-बडगांव देवबन्द मार्ग कि0मी0 10 की दोनो पटरी (दायी-21, बायी-18) कुल 39 वृक्ष बाधक थे जो संरक्षित मार्ग नहीं है। किन्तु उक्त बाधक हरे वृक्षों के प्रस्तावित पातन के कारण प्रभाग की प्रबन्ध कार्ययोजना के हो रहे विचलन की पूर्वानुमति प्रधान मुख्य वन संरक्षक, अनुश्रवण एवं कार्ययोजना, उ0प्र0 लखनऊ के पत्रांक 236/12-4 (विविध) दिनांक 20.03.2023 द्वारा 71 वृक्षों की स्वीकृति दी गयी है।

वर्तमान में 71 वृक्षों का पातन पूर्ण किया जा चुका है। एन0एच0ए0आई0 के पातन कार्यों का निरीक्षण किया गया :-

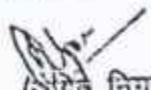
नॉन पी0एफ0 क्षेत्र में आवंटित लाट एवं वृक्षों की संख्या	
लाट संख्या	वृक्षों की संख्या
02/2023-24	39
03/2023-24	32
योग	71

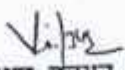
पी0एफ0 क्षेत्र में आवंटित लाट एवं वृक्षों की संख्या	
राष्ट्रीय राजमार्ग संख्या 73 (रुडकी-छुटमलपुर- सहारनपुर- यमुनानगर उ0प्र0/हरियाणा चॉर्डर भाग तथा राष्ट्रीय राजमार्ग संख्या 72ए का छुटमलपुर से गणेशपुर तक भाग, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण परियोजना क्रियान्वयन इकाई-रुडकी के कार्यक्षेत्र में आता है, उक्त सड़क भाग एन0एच0ए0आई0 को पूर्व में ही सड़क चौड़ीकरण हेतु हस्तान्तरित किया गया है। (ऑनलाइन प्रस्ताव संख्या-FU/UP/Road/ 17752/2016, भारत सरकार के पत्रांक 8वी/यूपी0/08/48/2017/एफ0सी0/181 दिनांक .06.04.2018 द्वारा विधिवत स्वीकृति एवं पत्रांक 8वी/यूपी0/06/48/2017/एफ0सी0/863 दिनांक 04.12.2017 द्वारा सैद्धान्तिक अनुमति प्रदान की गयी थी जिसका विवरण निम्न प्रकार है :-	
बाधक वृक्षों का विवरण (संरक्षित वन भूमि पर)	
प्रस्ताव में पातन हेतु प्रस्तावित वृक्षों की संख्या	काटे गये वृक्षों की संख्या
3408	3379
उक्त मार्ग के 4 लेन से 6 लेन चौड़ीकरण (बेलडा जुनारदार से बडकला (छुटमलपुर) तक) एनएच0ए0आई0 रुडकी द्वारा किया जा रहा है, जिसके कारण उक्त तालिका के कालम संख्या 01 के सापेक्ष पूर्व में पातन हेतु प्रस्तावित 3408 वृक्षों में से 29 वृक्ष पातन हेतु अवशेष थे। अवशेष 29 वृक्षों के पातन हेतु लाट संख्या 34/2023-24 उ0प्र0 वन निगम को आवंटित की गयी थी, जिनका पातन उ0प्र0 वन निगम द्वारा किया जा चुका है।	



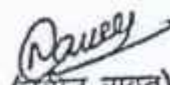
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
नोट :- दिल्ली-सहारनपुर-देहरादून इकोनामिक कोरीडोर के निर्माण में सामाजिक वानिकी प्रभाग सहारनपुर के अन्तर्गत रागपुर मनिहारान चटगांव मार्ग पर कि०मी० 13 की दोनो पट्टी पर 27 वृक्ष तथा भानीवा-धडगाव देवप्रसद मार्ग कि०मी० 10 की दोनो पट्टी 39 वृक्ष कुल 71 वृक्ष निर्माण कार्य में बाधक थे। उक्त के अतिरिक्त पूर्व की स्वीकृति में रुड़की पंचकुला मार्ग कि०मी० 29 पार्स में निर्माण कार्य में पूर्व के अवशेष 29 वृक्ष बाधक थे जिनकी लाट बनाकर उ०प्र० वन निगम को आवंटित की गयी थी और इन सभी वृक्षों का पातन वन निगम द्वारा किया जा चुका है। संयुक्त निरीक्षण के दौरान उभरोक्त वृक्षों के पातन के अतिरिक्त अन्य एन०एच०ए०आर० की स्वीकृति परियोजना के अन्तर्गत कोई भी बाधक पातन संज्ञान में नहीं आया है।



(अनिल कुमार)
क्षेत्रीय वनाधिकारी
सहारनपुर


(विपुल कुमार मिश्रा)
क्षेत्रीय वन अधिकारी
सहारनपुर


(सोनू कुमार)
साईट इंजीनियर
पी०आई०यू०
वागपत


(निवेन रावत)
साईट इंजीनियर
पी०आई०यू०
रुड़की


(सुदेक्खा चौहान)
उप प्रभागिय वनाधिकारी
सामाजिक वानिकी प्रभाग
सहारनपुर


(श्वेता सैन)
प्रभागीय निदेशक
सामाजिक वानिकी प्रभाग,
सहारनपुर





संयुक्त निरीक्षण रिपोर्ट

मा0 एन0जी0टी0 में विचारणीय ओ0ए0 संख्या 686/2024 गिरवारी लाल बनाम गर्वभेंट आफ एन0सी0टी0 आफ दिल्ली में मा0 एन0जी0टी0 के आदेश संख्या 22.07.2024 के अनुपालानार्थ दिनांक 23.08.2024 को उप वन महानिरीक्षक, (केन्द्रीय), क्षेत्रीय कार्यालय, भारत सरकार, लखनऊ की अध्यक्षता में वीडियो कन्फेरेंसिंग के माध्यम से आदृत बैठक, जिसका कार्ययुक्त भारत सरकार के पत्र दिनांक 23.08.2024 द्वारा जारी किया गया, में उल्लिखित निर्देश बिन्दुओं का संज्ञान लेते हुये, दिनांक 31.08.2024 को शिवालिक वन प्रभाग के अन्तर्गत आने वाले क्षेत्र का श्री रोहित पवार, सार्इट इन्जीनियर, प्रतिनिधि पी0आई0यू0 वरान्त विहार, देहरादून, श्री नवीन रावत, सार्इट इन्जीनियर, प्रतिनिधि पी0आई0यू0 रुडकी, श्री राहुल, सैवशन अधिकारी, प्रतिनिधि उत्तर प्रदेश वन निगम के साथ श्री राकेश चन्द्र यादव, उप प्रभागीय वनाधिकारी, शिवालिक वन प्रभाग, राहारनपुर तथा श्री मनोज कुमार बलीदी, क्षेत्रीय वनाधिकारी, मोहण्ड रेंज द्वारा संयुक्त निरीक्षण किया गया, निरीक्षण रिपोर्ट निम्नवत् है :-

क्र०सं०	निर्देश बिन्दु	अनुपालन आख्या																																																
1	2	3																																																
(ii)	The concerned DFOs of the district will conduct a site inspection along with the representative of NHA1 on the following aspects: (a) Whether the tree felling was done after the due approval of competent authority? And whether it is as per approval accorded.	उक्त निरीक्षण में निम्न बिन्दुओं का संज्ञान लिया गया। (अ) गणेशपुर रो डाट काली मंदिर तक सड़क चौड़ीकरण एवं एलीवेटेड रोड निर्माण ऑनलाइन प्रस्ताव संख्या- FP/UP/45282/2020 - विवरण निम्न प्रकार है:- <table border="1"> <tr> <th colspan="4">बाधक वृक्षों का विवरण(आरोक्षित एवं संरक्षित वन भूमि पर)</th> <th rowspan="2">गैर वन भूमि पर पातित वृक्षों की संख्या</th> </tr> <tr> <th colspan="2">प्रस्ताव में पातन हेतु प्रस्तावित वृक्ष</th> <th colspan="2">कालम सं० 1 के सापेक्ष काटे गये/ट्रांसलोकेट किये गये वृक्ष</th> </tr> <tr> <th>वृक्ष</th> <th>पी0</th> <th>काटे गये</th> <th>ट्रांसलोकेट किये गये</th> <th></th> </tr> <tr> <td>1</td> <td>2</td> <td>3</td> <td>4</td> <td>5</td> </tr> <tr> <td>5354</td> <td>3234</td> <td>4007</td> <td>155</td> <td>0</td> </tr> </table> (ब) छुटमलपुर से गणेशपुर भाग- राष्ट्रीय राजमार्ग संख्या 72ए का गणेशपुर से छुटमलपुर तक भाग, भारतीय राष्ट्रीय राजमार्ग प्राधिकरण परियोजना क्रियान्वयन इकाई-रुडकी के कार्यक्षेत्र में आता है, उक्त सड़क भाग NHA1 को पूर्व में ही सड़क चौड़ीकरण हेतु हस्तान्तरित किया गया है (ऑनलाइन प्रस्ताव संख्या- FP/UP/Road/17752/2016, भारत सरकार के पत्रांक पत्रांक 8बी/यू0पी0/06/48/2017/एफ0सी0/603 दिनांक 4.12.2017 द्वारा सैद्धान्तिक अनुमति एवं पत्रांक 8बी/यू0पी0/06/48/2017 /एफ0सी0/101 दिनांक 06.4.2018 द्वारा विधिवत स्वीकृति) <table border="1"> <tr> <th colspan="4">बाधक वृक्षों का विवरण(संरक्षित वन भूमि पर)</th> <th rowspan="2">गैर वन भूमि पर पातित वृक्षों की संख्या</th> </tr> <tr> <th colspan="2">प्रस्ताव में पातन हेतु प्रस्तावित वृक्ष</th> <th colspan="2">कालम सं० 1 के सापेक्ष काटे गये/ट्रांसलोकेट किये गये वृक्ष</th> </tr> <tr> <th>वृक्ष</th> <th>पी0</th> <th>काटे गये</th> <th>ट्रांसलोकेट किये गये</th> <th></th> </tr> <tr> <td>1</td> <td>2</td> <td>3</td> <td>4</td> <td>5</td> </tr> <tr> <td>4438</td> <td>-</td> <td>3649</td> <td>-</td> <td>0</td> </tr> </table> (1) उक्त मार्ग के 4 लेन से 6 लेन चौड़ीकरण, (गैरपुर से गणेशपुर तक), एन0एच0ए0आई0 रुडकी द्वारा किया जा रहा है जिसके कारण उक्त शालिवाक के कालम संख्या 01 के सापेक्ष 21 वृक्षों का पातन वर्तमान वर्ष 2024 में निश्चित है जिसकी लौट उ0प्र0 वन निगम को आपटित की गई है। (स) जनपद राहारनपुर में शिवालिक वन प्रभाग के राष्ट्रीय राजमार्ग संख्या 72ए	बाधक वृक्षों का विवरण(आरोक्षित एवं संरक्षित वन भूमि पर)				गैर वन भूमि पर पातित वृक्षों की संख्या	प्रस्ताव में पातन हेतु प्रस्तावित वृक्ष		कालम सं० 1 के सापेक्ष काटे गये/ट्रांसलोकेट किये गये वृक्ष		वृक्ष	पी0	काटे गये	ट्रांसलोकेट किये गये		1	2	3	4	5	5354	3234	4007	155	0	बाधक वृक्षों का विवरण(संरक्षित वन भूमि पर)				गैर वन भूमि पर पातित वृक्षों की संख्या	प्रस्ताव में पातन हेतु प्रस्तावित वृक्ष		कालम सं० 1 के सापेक्ष काटे गये/ट्रांसलोकेट किये गये वृक्ष		वृक्ष	पी0	काटे गये	ट्रांसलोकेट किये गये		1	2	3	4	5	4438	-	3649	-	0
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Handwritten signatures and initials at the bottom of the page, including 'Ramesh', 'Rst', 'Mehal', and 'A.K. P.'.

	<p>(नया 307) के कि०मी० 33 एवं 34 में हाथी रिजर्व घोषित क्षेत्र में डाट काली मंदिर के समीप दो लेन टनल के निर्माण हेतु 0.47 हे० आरक्षित वन भूमि एवं उस पर अवस्थित 198 वृक्षों के पातन की अनुमति (ऑफलाइन प्रस्ताव)- भारत सरकार के पत्रांक 8बी/यू०पी०/०९/८९/२०१४/एफ०सी०/३१० दिनांक ०२.०७.२०१५ द्वारा सैद्धान्तिक स्वीकृति तथा भारत सरकार के पत्रांक ८बी/यू०पी०/०९/८९/२०१४/एफ०सी०/२७ दिनांक ०२.०५.२०१७ द्वारा विधिवत स्वीकृति निर्गत की गयी।</p> <table border="1"> <thead> <tr> <th colspan="4">बाधक वृक्षों का विवरण (आरक्षित वन भूमि पर)</th> <th rowspan="2">गेर वन भूमि पर पातित वृक्षों की संख्या</th> </tr> <tr> <th colspan="2">प्रस्ताव में पातन हेतु प्रस्तावित</th> <th colspan="2">कालम सं० १ के सापेक्ष काटे गये/ट्रांसलोकेट किये गये वृक्ष</th> </tr> <tr> <th>वृक्ष</th> <th>पौधे</th> <th>काटे गये</th> <th>ट्रांसलोकेट किये गये</th> <th></th> </tr> </thead> <tbody> <tr> <td>1</td> <td>2</td> <td>3</td> <td>4</td> <td>5</td> </tr> <tr> <td>198</td> <td>-</td> <td>104</td> <td>-</td> <td>0</td> </tr> </tbody> </table>	बाधक वृक्षों का विवरण (आरक्षित वन भूमि पर)				गेर वन भूमि पर पातित वृक्षों की संख्या	प्रस्ताव में पातन हेतु प्रस्तावित		कालम सं० १ के सापेक्ष काटे गये/ट्रांसलोकेट किये गये वृक्ष		वृक्ष	पौधे	काटे गये	ट्रांसलोकेट किये गये		1	2	3	4	5	198	-	104	-	0
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(b) Whether illicit tree felling is done ?	किसी भी वृक्ष का अवैध पातन नहीं हुआ है।																								
(c). Whether the illicit tree felling is on the forest land or adjoining/patta land ?	No Illicit Felling of trees																								
(d). The data of tree felling must be verified/reviewed with the approval accorded under FCA and records of Forest Corporation	<p>1. आन लाईन प्रस्ताव संख्या FP/UP/45282/2020 वृक्षों का पातन भारत सरकार से अनुमोदित FCA प्रस्ताव के अनुरूप किया गया है, प्रस्ताव के सापेक्ष 4997 वृक्षों के पातन की पुष्टि वन निगम के प्रतिनिधि द्वारा की गई।</p> <p>2. आन लाईन प्रस्ताव संख्या FP/UP/Road/17752/2016 वृक्षों का पातन भारत सरकार से अनुमोदित FCA प्रस्ताव के अनुरूप किया गया है, प्रस्ताव के सापेक्ष 3649 वृक्षों के पातन की पुष्टि वन निगम के प्रतिनिधि द्वारा की गई।</p> <p>3- ऑफलाइन प्रस्ताव, जनपद सहारनपुर में शिवालिक वन प्रभाग के राष्ट्रीय राजमार्ग संख्या 72ए (नया 307) के कि०मी० 33 एवं 34 में हाथी रिजर्व घोषित क्षेत्र में डाट काली मंदिर के समीप दो लेन टनल के निर्माण हेतु 0.47 हे० आरक्षित वन भूमि एवं उस पर अवस्थित 198 वृक्षों के पातन की अनुमति से सम्बन्धित प्रस्ताव में 104 वृक्षों का पातन FCA प्रस्ताव के अनुरूप किया गया। प्रस्ताव के सापेक्ष वृक्षों के पातन की पुष्टि वन निगम के प्रतिनिधि द्वारा की गयी।</p>																								

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Shweta